

**Filed on:**

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL (SZ) AT CHENNAI**

**Original Applicant: 114 of 2025**

**Applicant**

Jagan Kumar J

Vs

**Respondent**

The Deputy Commissioner  
and others

**Reply Statement** filed by  
Respondent No. 9

By Freshalicious Super  
Bazaar Pvt Ltd

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

ORIGINAL APPLICATION NO: 114/2025

BETWEEN:

MR. JAGAN KUMAR J .....Applicant

AND

THE DEPUTY COMMISSIONER  
AND OTHERS .....Respondents

INDEX

<u>SL.NO.</u>	<u>DESCRIPTION</u>	<u>PAGE NO.</u>
1.	Reply Statement	4 - 15
2.	Verifying Affidavit	16
3.	<b>Annexure No.1:</b> Consent to Operate and FSSAI License of M/s ProTAC Foods International Pvt Ltd	17 - 32
4.	<b>Annexure No.2:</b> Purchase order and Invoices showing the procurement of processed birds from M/s Fresh N Honest Foods	33 - 34
5.	<b>Annexure No.3:</b> FSSAI License, Consent to Operate and Purchase orders & Invoices pertaining to Delicious Foods.	35 - 45
6.	<b>Annexure No.4:</b> Renewed Panchayat license reissued by Kannur Grama Panchayat valid until 05.10.2026	46 - 48
7.	<b>Annexure No.5:</b> Onboarding documents furnished by Mr. John Don Bosco on behalf of J&V Seafoods	49 - 59
8.	<b>Annexure No.6:</b> Reply dated 30.10.2024 filed by Freshalicious Super Bazaar Pvt Ltd for the KSPCB notice dated 16.10.2024	60 - 196



9.	<b>Annexure No.7:</b> Reply dated 17.10.2025 filed by Freshalicious Super Bazaar Pvt Ltd for the KSPCB notice dated 07.01.2025	197 - 201
10.	<b>Annexure No.8:</b> Reply dated 13.08.2025 filed by Freshalicious Super Bazaar Pvt Ltd for the KSPCB notice dated 05.08.2025	202 - 211
11.	<b>Annexure No.9:</b> Potable water supplier's Panchayat license and the water test	212 - 215
12.	<b>Annexure No.10:</b> Air Quality report as tested and issued by NAL LABS LLP	216 - 223
13.	<b>Annexure No.11:</b> Images of the ladies' hostel situated close to the premises	224 - 226
14.	<b>Annexure No.12:</b> Explanation letter sent by FSB to its vendor	227 - 238
15.	<b>Annexure No.13A:</b> CCTV footage images of Applicant's accomplices at FSB's premise.	239 - 245
16.	<b>Annexure 13B:</b> CCTV footage images of Applicant's accomplices at FSB's vendor's premise.	246 - 252
17.	<b>Annexure No.14:</b> Images of the extended chimney confirming to the applicable standard of as laid out in the Air (Prevention and Control of Pollution) Act, 1981	253- 255
18.	<b>Annexure No.15:</b> Original Service agreement entered into with the Authorised ETP vendor	256 - 263

**Date: 09.12.2025**

**Place: Bengaluru**



**Authorised Signatory**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI**

**ORIGINAL APPLICATION NO: 114/2025**

**BETWEEN:**

**MR. JAGAN KUMAR J**

.....Applicant

**AND**

**THE DEPUTY COMMISSIONER**

**AND OTHERS**

.....Respondents

**REPLY STATEMENT FILED BY THE 9<sup>TH</sup> RESPONDENT IN THE ABOVE MATTER**

The Respondent respectfully submits the following;

1. The address of Respondent No.9 for the purpose of services of summons, notices, etc., from this Hon'ble Court is as stated in the cause title and also that of its works situated at: No. 42, Chikkagubbi Village Bangalore East Taluk Bangalore, Bangalore Urban, Karnataka-560077.
2. We respectfully submit that the Original Application submitted by the Applicant is nothing more than a blatant attempt to abuse the legal remedies available under the environmental laws and is being misused as a tool for vengeance arising out of a failed commercial engagement, rather than being driven by any bona fide environmental concern. The assertions advanced in the petition are devoid of merits, grounded in unsubstantiated allegations, and serve only to harass in the garb of public interest. The Applicant is intentionally manipulating and falsifying facts to exert undue pressure on Freshalicious Super Bazaar Pvt. Ltd ("FSB"), to succumb and yield to financial settlement. All the averments and allegations made in the petition are denied, except those that are specifically admitted hereunder.
3. It is respectfully submitted that, Sections 33B of the Water Act and 31B of the Air Act, inserted by the National Green Tribunal Act, 2010 ("NGT Act"), mandates that



any person aggrieved by an order made by the State Pollution Control Board must prefer an appeal before the Appellate Authority constituted under the respective enactments and only thereafter can an aggrieved person approach NGT, against an order made by such Appellate Authority. The Applicant herein has directly assailed the Consent to Operate ("CTO") approval of the Karnataka State Pollution Control Board ("KSPCB") before NGT without exhausting the statutory remedy of appeal before the State Appellate Authority. It is settled principle of law that alternate remedies must be first exhausted before invoking the jurisdiction of Higher Courts, such as Hon'ble National Green Tribunal ("NGT") in the instant case. The hierarchy prescribed under the environmental enactments is neither redundant nor optional, and non-compliance with this procedural step renders the application before the Hon'ble NGT premature and thereby not maintainable. This position has been consistently upheld in several judicial pronouncements of The Hon'ble High Court as well as The Hon'ble Supreme Court and thereby reliance is placed on the said judgments.

In Sterlite Industries (India) Ltd. v. Tamil Nadu Pollution Control Board, (2016) 6 SCC 756, the Hon'ble Supreme Court reaffirmed that an **aggrieved person must first prefer an appeal before the competent Appellate Authority before invoking the NGT's jurisdiction.**

In Cypress Semiconductor Technology India Pvt. Ltd. v. Karnataka State Pollution Control Board & Ors., OA No. 172/2017 (SZ), the **NGT (Southern Zone) dismissed a direct challenge to a Consent Order on the ground that the applicant had an effective statutory remedy before the Appellate Authority under the Air and Water Acts.**

Further, in Ganga Pollution Control Unit v. State of Uttar Pradesh, (2017) SCC Online NGT 1255, and Pioneer Agro Extracts Ltd. v. Uttar Pradesh Pollution Control Board, Appeal No. 41/2015 (CZ), **the Tribunal reiterated that where an efficacious alternative remedy exists, an application under Section 14 or 16 of the NGT Act is not maintainable.**

In view of the above established judicial precedents, it is evident that the applicant's direct petition before The Hon'ble NGT without exhausting the statutory remedy before the Appellate Authority under Section 33B of the Water Act and Section 31B of the Air Act is **not maintainable and contrary to the established legal framework and judicial precedent.**



4. FSB is an independent contract manufacturer for the brand "Freshtohome," which offers fresh and chilled fish, poultry, meat, and related items. While FSB is engaged in the processing, packaging, and distribution of these Products, it engages third-party contractors possessing valid and authorized slaughterhouse facilities for the initial slaughtering, cutting, and primary cleaning of the Products and only thereafter these Products are transported to FSB's processing facility located at Chikkagubbi, Karnataka, where further secondary cleaning, cutting and portioning into different skews as per customers' requirements is undertaken prior to the dispatch.. Since inception, the operations at FSB's premises have been conducted in this same manner and in compliance with applicable statutory and regulatory requirements.
5. It is respectfully submitted that, the statements made in Para 2 & 3 of the petition are correct to the extent admitted herewith. As per the notification issued by Central Pollution Control Board (CPCB) 07.03.2016 and the Karnataka State Pollution Control Board Notification No. KSPCB/798/COC/2016-17/1425 dated 15.06.2016, slaughterhouses and integrated meat processing units, including bone mills and processing of animal horns, hooves, and other body parts, are categorized as red category industries due to their potential environmental impact, including generation of significant wastewater and emissions.

We hereby place on record that, **FSB does not operate slaughterhouse** which falls within the ambit of red category industries. The activities undertaken at FSB's premises are strictly limited to secondary processing, namely cutting, cleaning, and packaging of poultry, seafood & meat products that have already slaughtered and primary processing done at authorized third-party slaughterhouses. The secondary processing activities clearly do not fall within the ambit of the red category as specified in the said notifications and accordingly the Karnataka State Pollution Control Board (KSPCB), after due assessment and being fully convinced that the activities carried out at FSB's premises do not fall within the red category classification, has correctly classified the operations under the Orange category.

In the initial years of business FSB had outsourced the activity of poultry slaughtering and primary cleaning to a vendor by the name and style M/s ProTAC Foods International Pvt Ltd having all statutory approvals. Statutory license and approvals for slaughterhouse units of M/s ProTAC Foods International Pvt Ltd is annexed herewith and marked as **Annexure 1**. In subsequent years as business volumes increased FSB has undertaken backward integration of the poultry



through third parties with a buy back arrangement mandating that slaughter of birds must be undertaken at approved slaughterhouses having all statutory approvals. The Purchase order and Invoices showing the procurement of processed birds is annexed herewith and marked as **Annexure 2**. Additionally, FSB also procures from M/s Delicious Foods who owns and operates a slaughterhouse with all statutory approvals and supplies slaughtered birds post primary cleaning. The FSSAI License, Consent to Operate and Invoices substantiating the transaction with Delicious Foods is annexed and marked as **Annexure 3**. Thus, FSB has always carried out secondary cutting, cleaning and packing as per customer requirements in its premises and thereby KSPCB has rightfully classified our activity as Orange Category and issued CFO.

It is denied that any slaughterhouse or primary slaughter activities is undertaken at FSB's facility. The Applicant's persistent mischaracterization of FSB's activities as involving slaughterhouse operations in all correspondence to the authorities is a deliberate attempt to deceive and mislead this Hon'ble NGT and Respondent 2 to 4.

6. The statements made in Para 4 & 7 of the petition is incorrect and are hereby denied. Locus standi, or legal standing, is fundamental requirement for a party to initiate litigation, especially Public Interest Litigation (PIL). While judiciary has broadened the locus standi requirements in environmental complaints, the entitlement to approach Hon'ble NGT still requires the petitioner to demonstrate a direct or substantial interest or sufficient connection to the cause of action, merely being a stranger does not confer automatic locus standi.

It is pertinent to note that The NGT Act, 2010 under Section 18 permits any "person" having sufficient interest in environmental protection to move the Hon'ble Tribunal. However the term "sufficient interest" has not been defined and thereby must be interpreted in light of jurisprudence that excludes strangers meddling in matters without any material interest. The Hon'ble NGT has taken this view and thereby reliance is placed on the undermentioned judicial precedents;

In Anand Kumar Jha v. Union of India & Ors. (O.A. No. 112/2023, NGT Principal Bench, May 15, 2023), the Hon'ble Tribunal **dismissed an OA challenging mining pollution where the petitioner resided 200 km from the site, lacked specific injury or local involvement, and failed to disclose credentials**. The Tribunal held that general environmental concern without proximity or evidence



of harm does not qualify one as an "aggrieved person". ***The Hon'ble Tribunal dismissed the Application, relying on the precedent established in State of U.P. v. Uday Education & Welfare Trust, (2022) 12 SCC 1, wherein the Hon'ble Supreme Court emphasized the necessity of demonstrating sufficient standing to prevent frivolous litigation.***

The applicant herein is neither a resident of Chikkagubbi village, its immediate vicinity, nor is there any evidence suggesting that the applicant is an environmental activist or person with a genuine public interest stake in the matter.

7. FSB has, since the commencement of its operations, obtained all requisite permissions, including a valid No Objection Certificate from the Kannur Grama Panchayat and the land in question, at the time of its initial lease, was a barren agricultural land and not a residential property as falsely alleged. Upon commencement of operations, FSB applied for and was granted a Commercial and Trade License after due verification of documents and the nature of activity by the Panchayat Development Officer (PDO). The said license is issued under Sections 67 to 70 of the *Karnataka Gram Swaraj and Panchayat Raj Act, 1993*, with clear terms and conditions, which have been duly complied with at all times. The continued renewal of the license by the PDO stands as conclusive proof of the FSB's lawful conduct and adherence to statutory requirements. The renewed Panchayat license reissued by Kannur Grama Panchayat valid until 05.10.2026 is annexed and marked as **Annexure 4**.

It is respectfully submitted that to sensationalize the matter Applicant has dragged in the State Revenue department and the PDO which are clearly outside this Hon'ble Tribunal's jurisdiction. The Applicant, by deliberately misrepresenting a matter that falls outside the jurisdiction of this Hon'ble Tribunal, is trying to invoke the Hon'ble NGT's framework for his own undue advantage.

8. The assertions made in Para 5, 6 & 8 of the Petition are correct to the extent admitted here. It is respectfully submitted that FSB has consistently co-operated and adhered to majority of the compliance requirements stipulated under the applicable environmental regulations. While certain minor non-compliances identified during the inspection, are promptly rectified and reported to the authorities.



The allegation regarding the engagement of unauthorized vendors is wholly unfounded and misconceived. The disposal of the remaining effluent was necessitated solely due to an excessive rainfall and an unusually high influx of rainwater, which created an unforeseen situation requiring immediate mobilization of available tankers to evacuate surplus water. This action was undertaken strictly as an emergency measure to ensure safety and to prevent operational disruptions. It is further submitted that the vendor engaged for this emergency disposal is not an unregistered or unauthorized entity. The said vendor has duly applied for consent from KSPCB, and the application has been acknowledged by the Board.

9. Furthermore, the allegation that FSB is procuring raw materials from unauthorized vendors is distortion of fact. FSB follows a strict SOP and screening mechanism for all of its raw material suppliers as laid out by FSSAI. Every raw material supplier is required to submit their sample which gets tested from our in-house laboratory by the Quality team and post undergoing 3 levels of testing and approvals, we onboard a vendor. We wish to stress on the fact that we were able to continue and be in business only because of our strict adherence and no-compromise to quality.

As a matter of fact, it is respectfully submitted to the Hon'ble NGT that the actual cause of action of this case began when the Applicant through his accomplice, one Mr. John Don Bosco, approached FSB for onboarding them as a raw material supplier. The entity through which this engagement was proposed was *J&V Seafoods*, a proprietorship concern registered in the name of Mrs. Vineetha J, who is none other than the wife of the Applicant, Mr. Jagan Kumar J. The onboarding documents furnished by Mr. John Don Bosco on behalf of *J&V Seafoods* in this regard are annexed herewith and marked as **Annexure 5**.

**As part of the standard vendor onboarding process, FSB requested Mr. John Don Bosco to submit the initial KYC documents and provide product samples for quality evaluation. Upon testing, the said samples failed to meet the requisite quality standards prescribed by the company and were consequently rejected. The Applicant and his associate did not take this rejection in good spirit. What followed thereafter was a pattern of vindictive conduct, as evidenced by an array of baseless and vexatious complaints filed before various authorities, clearly intended to damage FSB's reputation and harass its representatives.**



It is evident that the Applicant's sole motive in repeatedly addressing complaints to multiple authorities, including Respondents 1 to 8, was to malign the reputation of FSB. The content of these complaints clearly reveal a deliberate attempt to mislead and confuse the authorities by selectively highlighting irrelevant details and distorting facts. Multiple inspections were conducted by Respondent 3 to 5, and to all the notices received FSB has promptly replied with all the proofs evidencing our compliance. The acknowledged copies of the replies submitted by FSB for the notices received from KSPCB so far are annexed herewith and marked as **Annexure 6 to Annexure 8**.

10. It is humbly submitted that the potable water is sourced from a local vendor who possesses valid Panchayat clearance for effecting the sale of water. The service provider's panchayat license and the water test report are attached and annexed herewith and marked as **Annexure 9**. The Applicant not having enough contentions against FSB, is making baseless statements to deliberately mislead this Hon'ble Tribunal for his advantages.
11. The statements made in Para 9 & 10 of the Application are incorrect and are hereby denied. It is respectfully submitted that the allegations in paragraph 9 are exaggerated, misconceived and unsupported by any contemporaneous material. From the date of commencement of operations till date, there has not been a single complaint from any neighboring resident or person living in the vicinity regarding noise, air quality, traffic movement or any other aspect of the functioning of the processing unit. The Applicant does not reside anywhere near the premises and has no direct personal experience of the day operations; yet he seeks to project a routine and compliant activity as a grave environmental hazard. The Applicant, unable to point to any real or demonstrable grievance, is attempting to manufacture issues that do not exist, and misuse the legal process of this Hon'ble Tribunal for his personal vendetta and unjust enrichment.
12. It is pertinent to note that Section 2(m) of the National Green Tribunal Act, 2010 contemplates a "substantial question relating to environment" only where a direct violation of a specific statutory environmental obligation results in consequences that affect, or are likely to affect the community at large, and not merely an individual or a small group. In the present case, the Applicant neither raises any such substantial environmental question nor belongs to, represents, or even resides within the neighborhood community to raise substantial question relating to environment. On the contrary, by falsification of facts the Applicant has built a narrative, and therefore placing reliance on the undermentioned



pronouncement of the Hon'ble NGT, the petition is akin to vexatious litigation and not maintainable

The Hon'ble NGT (CZ) in Budhsen Rathour vs. Union of India (NGT, March 9, 2022) dismissed the Application on the ground that it did not raise any "substantial question relating to environment" under Section 14 of the NGT Act, ***treating it as vexatious litigation and frivolous petition lacking merits.***

13. It is respectfully submitted that the averments in paragraph 10 are not only concocted and false allegations as FSB but are unwarranted and serious allegations on the functioning of the statutory authorities. The Environmental Officers and FSSAI officials have promptly visited the unit pursuant to repeated complaints lodged by the Applicant, which have needlessly overburdened the department and consumed valuable official time on issues that have consistently been found to be non-substantive. On every such occasion, FSB has extended full cooperation with all inspecting officers, facilitated access to the premises and records as required, and there has been no adverse action or prosecution initiated against FSB by any competent authority. The Applicant's attempt to portray the authorities as negligent and to inflate routine inspections, triggered only by his own frivolous complaints, into "glaring violations" is unfounded and reflects an effort to manufacture issues that do not in fact exist.

We wish to respectfully point out that, the allegation of "unhygienic operations," and "severe fly and odour nuisance in the vicinity" are wholly baseless and stand conclusively disproved by objective scientific evidence. The air quality in and around the ETP area has been tested by NAL LABS LLP, a NABL-accredited laboratory, its report dated 25 November 2024 categorically records that all monitored parameters conform to the National Ambient Air Quality Standards (NAAQS) and are within the prescribed limits of the Karnataka State Pollution Control Board (KSPCB). The copy of Air Quality report as tested and issued by NAL LABS LLP is annexed herewith and marked as **Annexure 10.**

14. It is respectfully submitted that, the allegations in Para 10 & 11 are baseless, false and unwarranted claims only to mislead to create a wrong picture before this Hon'ble Tribunal. It is clearly and specifically denied that there is no hostel facility inside the industrial compound. It is travesty that one accommodation facility in the neighbourhood which is outside the meets and bounds of the processing centre for ladies' hostel meant exclusively for women staff, as a safety and welfare measure is dubiously claimed by the Applicant as an act of violation by FSB. It is



respectfully submitted before the Hon'ble NGT that all other staff quarters are about 3 kms away with transport provided for commute, and the ladies' hostel is kept close to the workplace to ensure that women workforce are not put to difficulty. Images of the ladies' hostel situated close to the premises is attached herewith and marked as **Annexure 11**.

We wish to point out that the facility is well maintained and kept in a hygienic condition contrary to what the Applicant is claiming. The attempt of the Applicant to treat this welfare facility as some kind of violation is unfounded and made in bad faith. These allegations do not show any environmental harm but is a strategy adopted if it cannot be convinced then try to mislead and confuse the Hon'ble Court with contagious issues and delay the proceedings.

15. Although the definition of an "aggrieved person" or "Complainant" under the NGT Act is broad, it is established principle that any person invoking the jurisdiction of this Hon'ble Tribunal must do so with clean hands, free from ulterior motives or malafide intent. In the present case, the dispute has its genesis in a failed attempt to initiate a business engagement with FSB, and the present proceedings are nothing but an extortionary endeavor dressed up as an environmental cause, rather than a bona fide grievance concerning environmental harm. This principle is propounded by Hon'ble NGT and reliance is placed on the under mentioned judgment.

In Satyabrata Sanjeeb Kumar Mohanta v. Union of India & Ors. (O.A. No. 53/2023/EZ, I.A. No. 28/2023/EZ, NGT Eastern Zone Bench, Kolkata, July 18, 2023) the **Hon'ble NGT made it clear that anyone approaching as an activist must do so with honest intentions and genuine public interest, not for personal gain or to harass others.**

It is respectfully submitted that, ever since the attempt to onboard himself as a raw material supplier failed, the Applicant has, from October 2024 onwards, embarked upon a calculated campaign to harass and intimidate FSB, by filing a series of baseless complaints before various statutory authorities and misusing legal and regulatory processes that are meant only for bona fide grievances. **Not stopping there, the Applicant has repeatedly deputed his associates, including an Advocate and a representative of a television channel, to visit the premises of FSB and even its vendors to press for so-called "settlements", thereby turning the shield of law into a weapon of extortion.**



In furtherance of this design to bring the operations of the Company to a standstill and as vendetta act, the Applicant has caused frivolous and misleading articles to be published in newspapers and has engineered fabricated, sensational videos that are widely circulated on social media platforms with the clear object of tarnishing FSB's reputation and creating public outrage.

**On July 22, 2025, the Applicant's associates went a step further by directly approaching FSB and its vendors, asserting that FSB was allegedly non-compliant and threatened that the vendors too would be arrayed as parties before this Hon'ble Tribunal unless they agreed to discuss "settlement", thereby seeking to extract money under the shadow of ongoing proceedings. A detailed written explanation issued by FSB to one such vendor, setting out the true facts and denying these false allegations, is annexed hereto and marked as Annexure 12. Images extracted from CCTV footages capturing the presence and conduct of Mr. Jagan Kumar J's associates at the premises of FSB and at the vendor's establishment on July 22, 2025, when they came demanding money and attempting to negotiate an unlawful "settlement" quoting the present application filed before the Hon'ble NGT, is also annexed and marked as Annexure 13A and 13B.**

To summarize, the Applicant having failed to engage himself as a raw material supplier, started harassing FSB since October 2024, by raising multiple baseless complaints to various statutory authorities, abusing legal and statutory remedies available for genuine issues, sending his accomplices to discuss "settlements" including an Advocate and a TV Channel representative so on and so forth. After failing in all these efforts, the Applicant as a last ditch effort is weaving fictitious case and making statutory authorities also a party to pressurize and make officials to succumb to his pressure tactics by coming before the Hon'ble Tribunal as pretentious legal aid and acting holier than holy to settle his personal vendetta because FSB has not succumbed to Applicant's overtures for settlement.

16. It is respectfully submitted that FSB has never sought to deny that certain minor instances of non-compliance were noticed. On the contrary, FSB has candidly accepted these issues and has taken prompt corrective action, well before the present proceedings.

In particular:

- The height of the chimney was immediately increased so as to conform to the applicable environmental norms and to ensure better dispersion of emissions. The images of the extended chimney confirming to the



applicable standard of as laid out in the Air (Prevention and Control of Pollution) Act, 1981 is attached herewith and marked as **Annexure 14**.

- Notwithstanding, FSB now engaged into contract with KSPCB authorised STP service provider to lift and handle any excess treated water from FSB's fully functional combined effluent treatment plant, so that no treated effluent is discharged in a manner compliant to regulatory requirements. The Original Service agreement entered into with the Authorised ETP vendor is attached and marked as **Annexure 15**.

These steps demonstrate that the deviation was technical and short-lived, and that FSB has acted responsibly and in good faith to secure full compliance with all environmental conditions.

17. It is most humbly submitted that, FSB has always conducted its operations in compliance with applicable environmental and statutory requirements and has consistently upheld its social and environmental responsibilities with the utmost seriousness and integrity. FSB is also a significant contributor to the local community and economy, providing direct and indirect employment to more than 1,500 semi-skilled, skilled workforces, with all labour welfare benefits statutorily mandated such as EPF, ESI, Gratuity & Leave encashment and nearly 300 are women, whose employment with FSB is their only source of earnings to support their families for livelihood.

FSB stands fully committed to adopting any further corrective measures as may be required by law or by this Hon'ble NGT, it respectfully asserts that it will not yield to threats, intimidation, or unlawful attempts of extortion orchestrated by the applicant herein. FSB is prepared to substantiate its conduct at every stage, making every disclosure and submission demanded under law, and stands resolute in its faith in the fairness of the judicial process.

The Applicant's petition is devoid of merit, bereft of sustainable cause of action, lacks legal standing and thereby it is humbly prayed before this Hon'ble NGT that the petition of the Applicant dismissed.



**PRAYER**

Therefore, it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present Application as being wholly devoid of merit, bereft of any sustainable cause of action, and lacking in legal standing. In view of the Applicant's conduct in abusing the process of this Hon'ble Tribunal, it is further prayed that the Application be dismissed with exemplary costs, including compensatory costs, so as to adequately reflect the unwarranted financial burden, operational disruption and reputational injury caused to the Company.



**Respondent No. 9**

**Through its Authorised Signatory Ms. Sunitha Subramanian**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI  
ORIGINAL APPLICATION NO: 114/2025

BETWEEN:  
MR. JAGAN KUMAR J  
AND  
THE DEPUTY COMMISSIONER  
AND OTHERS



**VERIFYING AFFIDAVIT**

I, Sunitha Subramanian, aged 29 years, D/o P T Subramanian, authorized Signatory, M/s Freshalicious Super Bazaar Pvt Ltd, having its works at No. 42, Chikkagubbi Village Bangalore East Taluk Bangalore, Bangalore Urban, Karnataka-560077, do solemnly affirm and state as follows;

1. I am Respondent No: 9 in the above case. I am competent to represent the company by way of Board Resolution dated November 17, 2025. I am conversant with the facts of the case, and I am swearing this affidavit for and on behalf of the Company.
2. That the accompanying Reply Statement has been prepared under my instructions, and I have read and understood the contents thereof.
3. That the contents of the said Reply Statement are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.
4. That the annexures and documents filed along with the application are true copies of their respective originals.
5. That the affidavit is executed in support of this Reply Statement to Original Application.

Dated this the 8th day of December 2025.

All the averments stated above are true and correct to the best of my knowledge, information and belief.



Deponent- Sunitha Subramanian

09 DEC 2025

Solemnly affirmed and signed before me by the deponent who is known to me on this the 9th day of December 2025, at Bangalore.

Identified by me

*MADEEHA KULSUM*

MADEEHA KULSUM  
KAR 5557/2024

SWORN TO BEFORE ME

*VEENA HADAGALI*

VEENA HADAGALI, B.SC.,LL.B.,  
Advocate & Notary Public  
Govt. Of India

# 63, 2nd Cross, 2nd Block, BDA Double Link Road,  
BSK 6th Stage, Bengaluru - 560 098

NO. OF CORRECTIONS

Three



**Consent For Operation  
(CFO-Air,Water)**

Consent No. AW-329218  
Valid upto: 30/06/2026

Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in

Industry Colour: RED Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

Combined Consent Order No. AW-329218 PCB ID: 29591 Date: 17/01/2022

**Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981**

- Ref: 1. Application filed by the applicant/organization on 02/11/2021  
2. Inspection of the Industry/organization/by RO, on 25/10/2021  
3. Proceedings of the ECM dated 01/01/2022, held on 21/12/2021

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & make discharge of the effluents & emissions conforming to the stipulated standards from the premises mentioned below an subject to the terms and conditions as detailed in the Schedule Annexed to this order.

**Location:**

Name of the Industry: Protac Foods International  
Address: Sy.No.115, Allalassandra, Behind Rto Check Post, NH-4, Mulbagal Taluk,  
Industrial Area: Not In I.A, Mulbagal,  
Taluk: Mulbagal, District: Kolar

**CONDITIONS:**

**a) Discharge of effluents under the Water Act:**

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Boiler Feed	12.000	0.600	
2	Domestic Purpose	3.600	2.880	
3	Manufacturing Processes	120.000	120.000	process washing
4	Others .....	9.600	0.480	ice making
5	Processing whereby water gets polluted and the pollutants are easily bio-degradable	30.000	30.000	truck, crates & flooring washing

**b) Discharge of Air emissions under the Air Act from the following stacks etc.**

Sl. No. Description of chimney/outlet Limits specified refer schedule

The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	Chicken Parts	34.0000	M.T
2	Dressed Chicken	412.0000	M.T

This consent is valid for the period from 01/07/2021 to 30/06/2026

To,  
Protac Foods International



**Consent For Operation  
(CFO-Air, Water)**

Consent No. AW-329218  
Valid upto: 30/06/2026

Industry Colour: RED      Industry Scale: LARGE

Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in

(This document contains 5 pages including annexure & excluding additional conditions)

**SCHEDULE**

**TERMS AND CONDITIONS**

**A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

**B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

The document contains 5 pages including annexure & excluding additional conditions)

**E. NOISE POLLUTION CONTROL:**

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- \* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- \* A "decibel" is a unit in which noise is measured.
- \* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- \* Leq: It is an energy mean of the noise level over a specified period.

**F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:**

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.

**G. GENERAL CONDITIONS:**

1. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
2. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
3. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
4. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
5. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.



**Consent For Operation  
(CFO-Air, Water)**

**Consent No. AW-329218  
Valid upto: 30/06/2026**

**Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in**

**Industry Colour: RED      Industry Scale: LARGE**

**(This document contains 5 pages including annexure & excluding additional conditions)**

**Note:**

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.

**LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.**

**1. Location of Portholes and approach platform:**

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

**For and on behalf of the  
Karnataka State Pollution Control Board**

**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
Parlours Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in

Consent No. AW-313218  
Valid Until: 30.06.2026

Industry Colour: RED      Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.

**NOTE:**

The Conditions Nil mentioned in the schedule are not applicable.

**Additional Conditions:**

1) The applicant shall comply the Additional Conditions incorporated in Annexure which is uploaded along with this CFO Order the period up to 30.06.2026 and 2) The applicant shall pay the consent fees as per the Circular issued by Board vide No: PC COC 2020/4672 dated: 14.12.2021

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **10016043001434**



- |   |  |
|---|--|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | ProTAC Foods International Private limited<br>No 115, Allasandra , Behind RTO Checkpost,<br>NH4 , Mulbagal Taluk, Kolar District, Kolar,<br>Karnataka-563131 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता:  | No 115, Allasandra , Behind RTO Checkpost,<br>NH4 , Mulbagal Taluk, Kolar District, Kolar,<br>Karnataka-563131   |
| 3. Kind of Business / कारोबार का प्रकार:  | Manufacturer - Meat processing units<br>Manufacturer - Slaughtering units  |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु :  | No   |
| 5. Category of License / अनुज्ञप्ति का वर्ग:  | <b>Central License</b>   |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधो के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Chennai

**Designated Officer**

Issued On / दिनांक: 27-09-2022 (Renewal License)

Valid Upto: / वैधता: 26-01-2028 (For details, refer Annexure)

**Annexures:**

- [1. Product Annexure](#)
- [2. Validity Annexure](#)
- [3. Non-Form C Annexure](#)
- [4. Conditions Of License](#)

**Note:**

- Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
- This License is only to commence or carry on food businesses and not for any other purpose.**
- This is computer generated license and doesn't require any signature or stamp by authority.**

Product Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **10016043001434**

**Kind Of Business: Manufacturer - Slaughtering units**

Product Type	Animal Description	Production Capacity/Day
Poultry Birds	Chicken	30000

**Kind Of Business: Manufacturer - Meat processing units**

Production Capacity(Kg / day): 41000

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Poultry Meat [08.1]	Manufacturer - Meat processing units

Validation And Renewal Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: **10016043001434**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
27-01-2016	26-01-2021	27-01-2016	37500 INR	New	Central Licensing Authority
27-01-2021	26-01-2022	08-12-2020	7500 INR	Renewal	Central Licensing Authority
27-01-2022	26-01-2023	18-11-2021	7500 INR	Renewal	Central Licensing Authority
27-01-2022	26-01-2023	30-06-2022	1000 INR	Modification	Central Licensing Authority
27-01-2023	26-01-2028	27-09-2022	44250 INR	Renewal	Central Licensing Authority

**Suspension History**

S.No	History	Date
	N/A	

**Current Status of License:** License Issued

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the Jurisdictional Authority with effect from the date of issuance of modified license.

Non-Form C Annexure



**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **10016043001434**

**Person in charge of operations**

Name: Dr HARSHA Y S Qualification: BVSc and MVSc  
Contact No: N/A Mobile No: 7795596025  
Email-ID: ysharshareddy@gmail.com  
Address : No 115, Allasandra , Behind RTO Checkpost, NH4 , Mulbagal Taluk, Kolar District  
State: Karnataka District: Kolar  
Pin Code: 563131 Photo Id Card: Aadhar Card  
Photo Id No: 583773925464 Photo Id Expiry Date: N/A  
FoSTaC No: SPOCOVID3071860652

**Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)**

Name: Dr HARSHA Y S Qualification: BVSc and MVSc  
Contact No: N/A Mobile No: 7795596025  
Email-ID: ysharshareddy@gmail.com  
Address : No 115, Allasandra , Behind RTO Checkpost, NH4 , Mulbagal Taluk, Kolar District  
State: Karnataka District: Kolar  
Pin Code: 563131 Photo Id Card: Aadhar Card  
Photo Id No: 583773925464 Photo Id Expiry Date: N/A

Place / स्थान: FSSAI Chennai

**Designated Officer**

Issued On / दिनांक: 27-09-2022 (Renewal License)

**Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)**

# Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

## **Food Business Operators Shall:**

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separates lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter ,ghee ,vanaspti ,edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall minimum a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil ,edible oil and their products shall be edible for license under this act ,unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil , 'semi refined' or 'raw grade I' , edible groundnut flour or edible coconut flour ,or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person ,and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil ,edible groundnut flour or edible coconut flour ,or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.

**FRESHALICIOUS SUPER BAZAAR PVT LTD**

Khata No.42, Chikkagubbi Village, Kothanur PO, Bangalore, Karnataka - 560077, India Ph :

CIN No :U52590KA2015PTC081601 Email : sap.noreply@freshtohome.com GSTIN No : 29AACCF6121G1ZT

**Purchase Order**

<b>PO No:</b> FSB/PO/KA29/10000553/21-22	<b>Purchase Order Date :</b> 07/04/2021	<b>Vendor Ref No :</b>
<b>To,</b> <b>PROTAC FOODS INTERNATIONAL PVT</b> Karnataka  Karnataka - India.  PAN No : PH : GSTIN No : Contact Person :  Mob :	<b>Bill To,</b> <b>FRESHALICIOUS SUPER BAZAAR PVT LTD</b> Khata No.42, Chikkagubbi Village, Kothanur PO, Bangalore, Karnataka -560077 India  GSTIN No : 29AACCF6121G1ZT Contact Name :  Mail Id :	<b>Ship To,</b> <b>FRESHALICIOUS SUPER BAZAAR PVT LTD</b> <b>CC-Bangalore-Chikkagubbi</b>  GSTIN No : 29AACCF6121G1ZT Delivery Date : 07/04/2021 Shipping Term : Payment Term : Net-30

Sno	HSN / SAC Code	ItemCode	Product Description	Cost Center	Quantity/ Uom	Unit Price [INR]	Discount (%)	Tax Rate	Line Total [INR]
1	00998811	ES000014	Processing Charges (Chicken Items) Slaughtering Whole bird with skin	BLR2CC01	109.60 (Kg)	13.25	0.00	0.00	1,452.20
2	00998811	ES000014	Processing Charges (Chicken Items) Slaughtering Whole bird skinless W/O Wings	BLR2CC01	1,097.40 (Kg)	14.50	0.00	0.00	15,912.30
3	00998811	ES000014	Processing Charges (Chicken Items) Breast fillet	BLR2CC01	360.00 (Kg)	15.95	0.00	0.00	5,742.00
4	00998811	ES000014	Processing Charges (Chicken Items) Thigh boneless	BLR2CC01	158.90 (Kg)	15.95	0.00	0.00	2,534.46
5	00998811	ES000014	Processing Charges (Chicken Items) Drumstick	BLR2CC01	121.20 (Kg)	15.95	0.00	0.00	1,933.14
6	00998811	ES000014	Processing Charges (Chicken Items) Thigh leg / Whole	BLR2CC01	35.10 (Kg)	15.95	0.00	0.00	559.85
7	00998811	ES000014	Processing Charges (Chicken Items) Winglets	BLR2CC01	84.90 (Kg)	15.95	0.00	0.00	1,354.16
8	00998811	ES000014	Processing Charges (Chicken Items) Chicken Curry cut (As per FSB requirement)	BLR2CC01	3,656.40 (Kg)	18.15	0.00	0.00	66,363.66
9	00998811	ES000014	Processing Charges (Chicken Items) Slaughtering Janatha Chicken	BLR2CC01	32.50 (Kg)	13.00	0.00	0.00	422.50
10	00998811	ES000014	Processing Charges (Chicken Items) Liver (Cleaning charges)	BLR2CC01	261.00 (Kg)	10.00	0.00	0.00	2,610.00
11	00998811	ES000014	Processing Charges (Chicken Items) Gizzard (Cleaning Charges)	BLR2CC01	154.50 (Kg)	10.00	0.00	0.00	1,545.00
12	00998811	ES000014	Processing Charges (Chicken Items) Loading	BLR2CC01	1.00 (Kg)	478.00	0.00	0.00	478.00
13	00998811	ES000014	Processing Charges (Chicken Items) Trimming	BLR2CC01	38.00 (Kg)	15.95	0.00	0.00	606.10
14	00998811	ES000014	Processing Charges (Chicken Items) "Vacume Packing Cover Cost of 1 Rs , as 1/2 kg covers are also getting packed and electricity being Us	BLR2CC01	4,902.50 (Kg)	0.60	0.00	0.00	2,941.50

**FRESHALICIOUS SUPER BAZAAR PVT LTD**

Khata No.42, Chikkagubbi Village, Kothanur PO, Bangalore, Karnataka - 560077, India Ph :

CIN No :U52590KA2015PTC081601 Email : sap.noreply@freshtohome.com GSTIN No : 29AACCF6121G1ZT

**Purchase Order**

<b>PO No:</b> FSB/PO/KA29/10000553/21-22	<b>Purchase Order Date :</b> 07/04/2021	<b>Vendor Ref No :</b>
<b>To,</b> <b>PROTAC FOODS INTERNATIONAL PVT</b> Karnataka  Karnataka - India.  PAN No : PH : GSTIN No : Contact Person :  Mob :	<b>Bill To,</b> <b>FRESHALICIOUS SUPER BAZAAR PVT LTD</b> Khata No.42, Chikkagubbi Village, Kothanur PO, Bangalore, Karnataka -560077 India  GSTIN No : 29AACCF6121G1ZT Contact Name :  Mail Id :	<b>Ship To,</b> <b>FRESHALICIOUS SUPER BAZAAR PVT LTD</b> <b>CC-Bangalore-Chikkagubbi</b>  GSTIN No : 29AACCF6121G1ZT Delivery Date : 07/04/2021 Shipping Term : Payment Term : Net-30

Sno	HSN / SAC Code	ItemCode	Product Description	Cost Center	Quantity/ Uom	Unit Price [INR]	Discount (%)	Tax Rate	Line Total [INR]

**Remarks :**

TDS would be deducted at applicable rates as per Income Tax Act.

Total	104,454.87
Discount	0.00
Total Tax	0.00
Round off	0.00
Total Amount [INR]	104,454.87

**Amount In Words :** Rupees One lakhs Four Thousand Four Hundred Fifty-Four and Eighty-Seven Paise only

For FRESHALICIOUS SUPER BAZAAR PVT LTD

Authorized Signatory

BILL OF SUPPLY											
<b>ProTAC Foods International Pvt Ltd.</b> CIN NO : U15400KA2014PTC073429. #115 , Allalandra Village, Behind Old RTO Check post, NH 75, Mulbagal (Taluk) 563131. Kolar (District) Karnataka, INDIA. GST NO:- 29AAHCP5630R1ZN. PAN:-AAHCP5630R						Invoice No:	PFI/2021-22/26				
						OutPass No:	10918				
						Dispatch Date:	07.04.2021				
						Invoice Date:	08.04.2021				
<b>M/s.Freshalicious Super Bazaar Private Limited.</b> # 003, Classique Mansion, 6th Cross, HAL 2nd Stage Bangalore – 560 008 GST NO :- 29AACCF6121G1ZT						Transport Name	Freshalicious				
						Vehicle No	KA52A6797				
						Frieght	TRUCK				
						Dispatch Temperature:	Plus				
						Contact No:	9844181285				
INVOICE											
Sl.No	Name of the Poultry Product / Specifications/Services	UOM	Chilled Quantity Dispatched	Frozen Quantity Dispatched	Quantity To Store	Cost	Value	SGST	CGST	Tax Amount	Net Amount
1	Slaughtering Whole bird with skin	Kg	109.60			13.25	1,452.20			-	1,452.20
2	Slaughtering Whole bird with skin W/O Neck or Vent	Kg				13.75	-			-	-
3	Slaughtering Whole bird skinless With Wings (Tandoori)	Kg				14.50	-			-	-
4	Slaughtering Whole bird skinless W/O Wings	Kg	1,097.40			14.50	15,912.30			-	15,912.30
<b>Portions</b>											-
6	Slaughtering Breast	Kg	360.00			15.95	5,742.00			-	5,742.00
7	Slaughtering Breast ws	Kg				15.95	-			-	-
8	Slaughtering Leg Boneless	Kg				15.95	-			-	-
9	Slaughtering Leg Boneless ws	Kg				15.95	-			-	-
10	Slaughtering Drumstick Skinless	Kg	121.20			15.95	1,933.14			-	1,933.14
11	Slaughtering Drumstick With skin	Kg				15.95	-			-	-
12	Slaughtering Whole leg SL	Kg	35.10			15.95	559.85			-	559.85

13	Slaughtering Whole leg WS	Kg				15.95	-			-	-
14	Slaughtering Wings	Kg	84.90			15.95	1,354.16			-	1,354.16
15	Slaughtering Wings B Grade	Kg				15.95	-				-
16	Slaughtering Hot wings	Kg				15.95	-				-
17	Slaughtering Thigh Boneless SL	Kg	158.90			15.95	2,534.46				2,534.46
18	Slaughtering Thigh Boneless ws	Kg				15.95	-				-
19	Slaughtering Trimmings	Kg	38.00			15.95	606.10				606.10
20	Slaughtering Curry cut ws	Kg				16.20	-				-
21	Slaughtering Supreme	Kg				15.95	-				-
<b>Tertiary processing:</b>											
22	Slaughtering Lollipop	Kg				17.00	-				-
23	Slaughtering Skinless Curry Cut	Kg	3,656.40			18.15	66,363.66				66,363.66
24	Slaughtering Shawarma	Kg				17.00	-				-
<b>C' CATEGORY</b>											
25	Slaughtering Janatha Premium	Kg	32.50			13.00	422.50				422.50
26	Slaughtering Skin	Kg				13.00	-				-
27	Slaughtering Neck	Kg				13.00	-				-
28	Slaughtering Wing Tip	Kg				13.00	-				-
29	Slaughtering Fat	Kg				13.00	-				-
30	Slaughtering Bone	Kg				13.00	-				-
31	Slaughtering Liver & Heart	Kg	261.00			10.00	2,610.00				2,610.00
32	Slaughtering Gizzard	Kg	154.50			10.00	1,545.00				1,545.00

Other Additional Charges											
33	Blast Freezing Charges	Kg			-	5.25	-				-
34	Pallets Charges/Month	Monthly			-	1,000.00	-				-
35	Monthly Charges	Monthly				60,000.00	-				-
36	Total Primary Packing Charges per Kg	Weekly			-	2.50	-				-
37	Total Secondary Packing Charges per Kg	Weekly			-	1.40	-				-
38	Vacume Packing Cover Cost of 1 Rs , as 1/2 kg covers are also getting packed and electricity being Used	Kg	4,902.50		-	0.60	2,941.50				2,941.50
39	Chiller Balance Per Kg	Kg				1.00	-				-
40	Crate Rental Per day	Nos	-			5.00	-				-
41	Missing Crates	Nos				350.00	-				-
42	Customer Sorting or Other Labour Utilised	Nos				450.00	-				-
43	Food And Accommodation To Fresh To Home Labours For the Month of Apr 2021					As Agreed					-
44	Live birds Empty Coops Loading :1rs	Nos	478.00			1.00	478.00				478.00
ROUNDED OFF											0.14
<b>Total</b>			<b>6,109.50</b>		-	-	<b>1,04,454.86</b>			-	<b>1,04,455.00</b>
<b>Amount in words:One Lakh Four Thousand Four Hundred Fify Five Only</b>											
<b>Bank Details :</b> ProTAC Foods International Pvt Ltd. Current A/c No : 21980200000139 IFSC Code: FDRL0002198 FEDERAL BANK LIMITED, SadashivNagar Branch,Bangalore.											
<b>Note:-</b> Above are the services, categorized under the "Services by way of Slaughtering of animals" covered Under <b>SAC 9988</b> .											
<b>Declaration:</b> We declare that this Invoice shows the actual price of the goods described and that all particulars are true and correct.						<b>For ProTAC Foods International Private Limited</b>  <b>Authorized Signatory</b>					

**FRESHALICIOUS SUPER BAZAAR PVT LTD**

Khata No.42, Chikkagubbi Village, Kothanur PO, Bangalore, Karnataka - 560077, India Ph :

CIN No :U52590KA2015PTC081601 Email : sap.noreply@freshtohome.com GSTIN No : 29AACCF6121G1ZT

**Purchase Order**

<b>PO No:</b> FSB/PO/KA29/10012957/22-23	<b>Purchase Order Date :</b> 22/07/2022	<b>Vendor Ref No :</b>
<b>To,</b> <b>Fresh N Honest Foods</b> Bangalore  PAN No : CQYPA0526K PH : GSTIN No : 29CQYPA0526K2ZF Contact Person :  Mob :	<b>Bill To,</b> <b>FRESHALICIOUS SUPER BAZAAR PVT LTD</b> Khata No.42, Chikkagubbi Village, Kothanur PO, Bangalore, Karnataka -560077 India GSTIN No : 29AACCF6121G1ZT Contact Name :  Mail Id :	<b>Ship To,</b> <b>FRESHALICIOUS SUPER BAZAAR PVT LTD</b> <b>CC-Bangalore-Chikkagubbi</b>  GSTIN No : 29AACCF6121G1ZT Delivery Date : 22/07/2022 Shipping Term : Payment Term : 100% Against Tax Invoice -T+ 3 Working days

Sno	HSN / SAC Code	ItemCode	Product Description	Cost Center	Quantity/ Uom	Unit Price [INR]	Discount (%)	Tax Rate	Line Total [INR]
1	0207.00.00	MP001183	Premium Antibiotic-free Chicken Dressed with Skin - Tender & tastier than local market Premium Chicken Dressed (With Skin)	BLR2CC01	3,147.80 (Kg)	116.00	0.00	0.00	365,144.80

**Remarks :**

TDS would be deducted at applicable rates as per Income Tax Act.

Total	365,144.80
Discount	0.00
Total Tax	0.00
Round off	0.00
Total Amount [INR]	365,144.80

**Amount In Words :** Rupees Three lakhs Sixty-Five Thousand One Hundred Forty-Four and Eighty Paise only

For FRESHALICIOUS SUPER BAZAAR PVT LTD

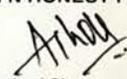
Authorized Signatory

TAX INVOICE

**FRESH N HONEST FOODS**

K NO. 2239/1227/7/1, BLOCK 1, WARD NO. 31, CHIKKABALAPUR ROAD,

GST NO : 29CQYPA0526K2ZF

Party Details			Consignee Details			Invoice No	Dated				
<b>FRESHALICIOUS SUPER BAZAAR PRIVATE LIMITED</b> KHATHA NO 42 ,CHIKKAGUBBI VILLAGE BANGALORE EAST TALUK , BANGALORE URBAN , KARNATAKA, 560077  BANGALORE  Mobile No : 99801 64278 Party's GSTIN : <b>29AACCF6121G1ZT</b>						1/22-23	22-07-2022				
						EWAY BILL NO			Dated		
						P.O.No			Dated		
						Despatched Thru			Place of Supply		
						LR No			LR Date		
No.	HSN Code	Item Description	Qty	Rate	Disc.%	GST.%	SGST Amt	CGST amt	Amount (Rs)		
1	01059400	Broiler Chicken	3147.800 Kg	116.00	0.00	0.00	0.00	0.00	365144.80		
GST 0.00 % on (365144.80) - SGST 0.00%- 0.00 - CGST 0.00%- 0.00						<b>Total value before GST (SGST/CGST/IGST)</b>			<b>365144.80</b>		
						Total GST			0.00		
						Round off			(+) 0.20		
								<b>Total</b>	<b>365145.00</b>		
<b>Rs. Three Hundred and Sixty-Five Thousand, One Hundred and Fourty-Five and Zero Zero Only</b>											
<b>Amount of Tax Subject to Reverse charge</b>											
Terms & Conditions E & OE.					Receiver's Signature						
					For FRESH N HONEST FOODS  Authorised Signatory						

**Fresh N Honest Foods**  
 DVN Complex, Shop No. 103,  
 Near Mayura Bakery, B.B Road,  
 Vapasandra, Chikkaballapur - 562 101



**Form C**  
**Government of Karnataka**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



License Number: **11224303000633**



- |  |   |
|--|---|
| 1. Name & Registered Office address of Licensee: | M/s DELICIOUS FOODS<br>NO 17, DODDABALLAPURA TALUK TUBAGERE<br>HOBLI MASTHIMMANAHALLI BENGALURU,<br>Bangalore Rural, Karnataka-561205 |
| 2. Address of Authorized Premises:               | NO 17, DODDABALLAPURA TALUK TUBAGERE<br>HOBLI MASTHIMMANAHALLI BENGALURU,<br>Doddaballapura, Bangalore Rural,<br>Karnataka-561205     |
| 3. Kind of Business:                             | Manufacturer - Meat processing units<br>Manufacturer - Slaughtering units   |
| 4. Dairy Business Details:                       | No  |
| 5. Category of License:                          | <b>State License</b>  |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee.

Place: Bangalore Rural  
Issued On: 07-02-2025 (Modified License)  
Valid Upto: 17-10-2027 (For details, refer Annexure)

**Designated Officer**

Date : 07-02-2025 12:55:38  
User Id : 107005  
Verified through Mobile : 99XXXXXX71  
License Issued On : 07-02-2025 12:55:38

**Annexures:**

1. [Product Annexure](#)
2. [Validity Annexure](#)
3. [Non-Form C Annexure](#)
4. [Conditions Of License](#)

**Note:**

1. **Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
2. **This License is only to commence or carry on food businesses and not for any other purpose.**
3. **This is computer generated license and doesn't require any signature or stamp by authority.**

4. Communications from FoSCoS are being sent to yaxxxxxxxxxxxxxxxxxxxxxxxxxcom , yaxxxxxxxxxxxxxxxxxxxxxxxxxcom , moxxxxxxxxxxxxxxxxxxxxxxxxcom and 98xxxxx055 , 81xxxxx407 , 81xxxxx407.To update these details, visit FoSCoS portal.

Product Annexure



**Form C**  
**Government of Karnataka**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



License Number: 11224303000633

**Kind Of Business: Manufacturer - Slaughtering units**

Product Type	Animal Description	Production Capacity/Day
Poultry Birds	Poultry Birds	1000

**Kind Of Business: Manufacturer - Meat processing units**

**Production Capacity(Kg / day): 1**

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products including poultry	8.1 Fresh meat and poultry	Fresh or Chilled Rabbit meat [8.1.1]	Manufacturer - Meat processing units
2	08 - Meat and meat products including poultry	8.1 Fresh meat and poultry	Fresh or Chilled Mutton or Sheep Meat [8.1.1 ]	Manufacturer - Meat processing units
3	08 - Meat and meat products including poultry	8.1 Fresh meat and poultry	Fresh or Chilled Poultry Meat [8.1.1 ]	Manufacturer - Meat processing units
4	08 - Meat and meat products including poultry	08.3 - Processed comminuted meat and poultry products	Marinated Meat Products – Communitied [8.3.1]	Manufacturer - Meat processing units
5	08 - Meat and meat products including poultry	08.3 - Processed comminuted meat and poultry products	Fermented Meat Products -Communitied [8.3.1.3]	Manufacturer - Meat processing units
6	10 - Eggs and egg products	10.1 - Fresh eggs	Fresh Eggs [10.1]	Manufacturer - Meat processing units
7	10 - Eggs and egg products	10.2 - Egg products	Frozen Egg Products [10.2.2]	Manufacturer - Meat processing units
8	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Canned or Retort Pouch Meat Products [8.2.2]	Manufacturer - Meat processing units
9	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Pork or Pig Meat [8.2.3 ]	Manufacturer - Meat processing units
10	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Rabbit meat [8.2.3]	Manufacturer - Meat processing units
11	08 - Meat and meat products including	08.2 - Processed meat, and poultry products in whole	Frozen Chevon or Goat Meat [8.2.3]	Manufacturer - Meat processing units

<b>Sl.No.</b>	<b>Food Category</b>	<b>Sub-Food Category</b>	<b>Product</b>	<b>Kind of Business</b>
	poultry	pieces or cuts		
12	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Mutton or Sheep Meat [8.2.3]	Manufacturer - Meat processing units
13	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Poultry Meat [8.2.3]	Manufacturer - Meat processing units

Validation And Renewal Annexure



**Form C**  
**Government of Karnataka**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



License Number: **11224303000633**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
18-10-2024	17-10-2027	18-10-2024	9000 INR	New	State Licensing Authority
18-10-2024	17-10-2027	30-12-2024	1000 INR	Modification	State Licensing Authority
18-10-2024	17-10-2027	07-02-2025	1000 INR	Modification	State Licensing Authority

**Suspension History**

S.No	History	Date
	N/A	

**Current Status of License:** License Issued

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
3. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
4. Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the Jurisdictional Authority with effect from the date of issuance of modified license.

Non-Form C Annexure



Government of Karnataka  
Food Safety and Standards Authority of India  
License under FSS Act, 2006



License Number: 11224303000633

**Person in charge of operations**

Name: LAKSHMI SAGAR B R Qualification: DEGREE  
Contact No: N/A Mobile No: 9845678055  
Email-ID: mohanpassociates@gmail.com  
Address : NO 17, DODDABALLAPURA TALUK TUBAGERE HOBLI MASTHIMMANAHALLI BENGALURU  
State: Karnataka District: Bangalore Rural  
Pin Code: 561205 Photo Id Card: Aadhar Card  
Photo Id No: 5517 2851 4770 Photo Id Expiry Date: N/A  
FoSTaC No: Not Provided

**Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)**

Name: LAKSHMI SAGAR B R Qualification: DEGREE  
Contact No: N/A Mobile No: 8139978407  
Email-ID: mohanpassociates@gmail.com  
Address : NO 17, DODDABALLAPURA TALUK TUBAGERE HOBLI MASTHIMMANAHALLI BENGALURU  
State: Karnataka District: Bangalore Rural  
Pin Code: 561205 Photo Id Card: Aadhar Card  
Photo Id No: 5517 2851 4770 Photo Id Expiry Date: N/A

Place: Bangalore Rural  
Issued On: 07-02-2025 (Modified License)

**Designated Officer**

Date : 07-02-2025 12:55:38  
User Id : 107005  
Verified through Mobile : 99XXXXXX71  
License Issued On : 07-02-2025 12:55:38

**Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)**

# Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

## **Food Business Operators Shall:**

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license / registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separates lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter ,ghee ,vanaspti ,edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall minimum a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil ,edible oil and their products shall be edible for license under this act ,unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil , 'semi refined' or 'raw grade I' , edible groundnut flour or edible coconut flour ,or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person ,and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil ,edible groundnut flour or edible coconut flour ,or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



## Karnataka State Pollution Control Board

Parisara Bhavana, No.49, Church Street, Bengaluru-560001  
Tele : 080-25589112/3, Fax:080-25586321 Email id: ho@kspcb.gov.in  
25581383/388

### Consent For Operation and Authorization- CfO-Fresh,HWM-Fresh

As per the provisions of  
**The Water (Prevention & Control of Pollution) Act, 1974,**  
**The Air (Prevention & Control of Pollution) Act, 1981**  
**Hazardous and other Waste**  
**(Management and Transboundary Movement) Rules, 2016,**

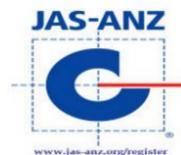
To  
**Delicious Foods , Tubagere Hobli, Doddaballapura Taluk, Bengaluru Rural**  
**Dist.**

for the Facility located at,  
**Delicious Foods ,Sy. No. 17, Mastammanahalli Village, Tubagere Hobli,**  
**Doddaballapura Taluk, Bengaluru Rural Dist.**  
**Bangalore Rural**

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
347545	152027	284050	RED/SMALL	11/02/2025

**This Consent is granted for the Products/ Activity/Service name indicated in the annexure along with the terms & conditions attached to this order**

**Validity through: 26/12/2024 to 30/06/2029**



Freshalicious Super Bazaar Pvt Ltd  
Khata No 42, Chikkagubbi Village,  
Bangalore East Taluk,  
Bengaluru Urban, 560077  
Karnataka KA  
India  
GSTIN: 29AACCF6121G1ZT

**Shipping address:**

FRESHALICIOUS SUPER BAZAAR PVT LTD  
Kothanur PO, Chikkagubbi Village,  
560077  
Karnataka KA  
India

M/s DELICIOUS FOODS  
NO 17 DODDABALLAPURA TALUK  
Masthimmanahalli  
Bengaluru Rural 561205  
Karnataka KA  
India  
GSTIN: 29AATFD5716H1ZZ

## Purchase Order #P03589

Buyer: Integration Bot      Your Order Reference: 46/DF/2025-26      Order Date: 29/04/2025      Expected Arrival: 29/04/2025      Incoterm: DAP

Description	Qty	Unit Price	Disc.	Taxes	Amount
Premium Antibiotic-free Chicken Dressed with Skin - Tender & tastier than local market HSN/SAC Code: 02071300	2,996.00 kg	144.280	0.0000%	Exempt	₹ 432,262.88
Premium Antibiotic-Free Chicken Liver HSN/SAC Code: 02071300	73.30 kg	0.500	0.0000%	Exempt	₹ 36.65
Premium Antibiotic-free Chicken Gizzard HSN/SAC Code: 02071300	48.00 kg	0.500	0.0000%	Exempt	₹ 24.00
Premium Antibiotic-Free Chicken Hearts HSN/SAC Code: 02071300	14.70 kg	1.800	0.0000%	Exempt	₹ 26.46
<b>Untaxed Amount</b>					<b>₹ 432,349.99</b>
<b>Exempt</b>					<b>₹ 0.00</b>
<b>Total</b>					<b>₹ 432,349.99</b>

Payment Terms: Net 15 Days



*Chaitanya*

**Tax Invoice**

**DELICIOUS FOODS**  
 Sy No.17/1, Masthammanahalli  
 Tubagere Post, Doddaballapura,  
 Bangalore Rural – 561205  
**GSTIN/UIN: 29AATFD5716H1ZZ**  
 State Name : Karnataka, Code : 29  
 Contact Person: Lakshmisagar B R  
 Contact Num: 7483848636, 9844629847  
 E-Mail : deliciousfoodsbangalore@gmail.com

<b>Invoice No.</b> 46/DF/2025-26	<b>Dated</b> 28 - April - 2025
<b>Delivery Note</b>	<b>Mode/Terms of Payment</b>
<b>Delivery Note</b>	
<b>Supplier's Ref.</b> FCMP	<b>Other Reference(s)</b>

**Buyer**  
**M/S FRESHALICIOUS SUPER BAZAAR PVT LTD**  
 No.42, Chikkagubbi village, Bangalore East Taluk,  
 Bangalore Urban -560077

<b>Buyer's Order No.</b>	<b>Dated</b>
<b>Despatch Document N</b>	<b>Delivery Note Date</b>
<b>Despatched through</b>	<b>Destination</b>
<b>Terms of Delivery</b>	

**GSTIN/UIN: 29AACCF6121G1ZT**  
 State Name : Karnataka, Code :29  
 Contact Person:  
 Contact Num:  
 E-Mail :

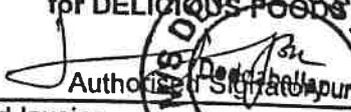
SI No.	Description of Goods	HSN CODE	QTY	Rate	Amount
1	Whole Bird With skin	2071300	2981.52	145.01	4,32,350.22
2	Whole Bird With skin W/O neck & vent	2071300	0.00	0.00	0.00
3	Whole Bird Skinless	2071300	0.00	0.00	0.00
4	Chicken Liver & Heart	2071300	98.00	0.00	0.00
5	Chicken Gizzard	2071300	48.00	0.00	0.00
	<b>Total -A</b>				<b>4,32,350.22</b>
	<b>Total - B Output GST 0%</b>				<b>₹ 0</b>
	<b>Total [A+B]</b>				<b>4,32,350</b>

Amount Chargeable (in words) E. & O.E  
**INR: Four Lakh Thirty Two Thousand Three Hundred and Fifty Rupees Only**

Company's PAN : **AATFD5716H**  
 Declaration  
 We declare that this invoice shows the actual price  
 Customer's Seal and Signature

**Bank Account Details**

<b>Bank :</b>	<b>CANARA BANK</b>
<b>A/C Num :</b>	<b>128001558780</b>
<b>IFSC :</b>	<b>CNRB0000598</b>
<b>Branch :</b>	<b>HOSKOTE</b>

for DELICIOUS FOODS  
 Authorised Signatory  
  
 DODDABALLAPURA  
 ★

This is a Computer Generated Invoice



**ಕರ್ನಾಟಕ ಸರ್ಕಾರ**

**ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ**

ಕಣ್ಣೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ

**ವಾಣಿಜ್ಯ, ವ್ಯಾಪಾರ, ವಸತಿಯೇತರ ವ್ಯವಹಾರದ ಲೈಸೆನ್ಸ್ ಪತ್ರ**

**Soopi Ali Haji ಇವರಿಗೆ,**

ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಅಧಿಕಾರ ವ್ಯಾಪ್ತಿಯೊಳಗೆ ಇರುವ ಸ್ಥಳದಲ್ಲಿ **ವಾಣಿಜ್ಯ ವ್ಯವಹಾರದ ಉದ್ದೇಶಕ್ಕಾಗಿ ಹೊಸ ಲೈಸೆನ್ಸ್ ಪಡೆಯಲು** ನಿಮ್ಮಿಂದ ದಿನಾಂಕ: **04.10.2025** ರಂದು ಸ್ವೀಕರಿಸಲಾದ ಅರ್ಜಿಯ ಪ್ರಕಾರ ಕಣ್ಣೂರು ಗ್ರಾಮದ ಕೃಷಿ ಭೂಮಿಯಲ್ಲಿನ ಆಸ್ತಿ ಯಲ್ಲಿ , **ವಾಣಿಜ್ಯ ವ್ಯವಹಾರದ ಉದ್ದೇಶದ Fish cutting and processing unit** ವ್ಯವಹರಣ ನಡವಲು ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ, 1993 ರ ಪ್ರಕರಣ 67,68,69 ಮತ್ತು 70 ರಂತೆ ಲೈಸೆನ್ಸ್ ಅನ್ವಯವಾಗುವ ಉಪಬಂಧಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ಈ ಕೆಳಕಂಡ ನಿಬಂಧನೆ ಹಾಗೂ ಷರತ್ತುಗಳೊಳಪಟ್ಟು ಈ ಪರವಾನಗಿ ನೀಡಲಾಗಿದೆ.

ನೀವು ಅರ್ಜಿಯೊಂದಿಗೆ ಹಾಜರುಪಡಿಸಿದ 1) ಬಾಡಿಗೆ/ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಪತ್ರ 2) ಆಸ್ತಿ ತೆರಿಗೆ ಪಾವತಿ ರಶೀದಿ 3) ಇಸ್ಪತ್ತು ನಮೂನೆ ಹಾಗೂ ಇತರ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದೆ ಮತ್ತು ಲೈಸೆನ್ಸ್ ಸಂಖ್ಯೆ: **TRL\_03097/1502004002/25-26** ದಿನಾಂಕ: **04.10.2025** ರಂದು ಮಂಜೂರಾತಿ ನೀಡಿದೆ.

ಇ ಎಸ್ ಸಿ ಓ ಎಂ ಹೆಸರು : **BESCOM** ಖಾತೆ ಸಂಖ್ಯೆ : **4865525** ಆರ್. ಆರ್. ಸಂಖ್ಯೆ : **AVHT41**

ಸಕಾಲ ಸಂಖ್ಯೆ: **PR0022103115706** ಜಿಲ್ಲೆ: **ಬೆಂಗಳೂರು** ತಾಲ್ಲೂಕು: **ಬೆಂಗಳೂರು ಪೂರ್ವ** ಗ್ರಾಮ ಪಂಚಾಯತಿ: **ಕಣ್ಣೂರು**

ಲೈಸೆನ್ಸ್ ಸಂಖ್ಯೆ	ಆಸ್ತಿ ಗುರುತಿನ ಸಂಖ್ಯೆ	ಆಸ್ತಿಯ ಪರ್ಗೀಕರಣ	ವ್ಯವಹರಣೆಯ ವಿಧ	ಆಸ್ತಿಯ ಸ್ವರೂಪ	ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ. ಗಳಲ್ಲಿ)	
					ನಿವೇಶನ	ಕಟ್ಟಡ
TRL_03097/1502004002/25-26	150200400200800694	ಕೃಷಿ ಭೂಮಿಯಲ್ಲಿನ ಆಸ್ತಿ	ವಾಣಿಜ್ಯ	ಮಂಗಳೂರು ಟೈಲ್ಸ್, ಇಟ್ಟಿಗೆ/ ಮಣ್ಣಿನ ಗೋಡೆ, A.C. ಶೀಟ್ ಟೆರೇಸ್, ರೆಡ್ ಅಕ್ರೈಡ್ ಮದಡಿ.	327.681	312.06

ಅಳತೆ(ಮೀ. ಗಳಲ್ಲಿ)		ಚೆಕ್ಕುಬಂದಿ				ಪೂರಕ ದಾಖಲೆಗಳು	ಸ್ಥಿತಿ ಭಾವಚಿತ್ರ
ಪೂರ್ವ / ಪಶ್ಚಿಮ	ಉತ್ತರ / ದಕ್ಷಿಣ	ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ		
Sy no 37/Remaining Property	Sy No 42/Road	Sy no 37	Rema ining Prope rty	Sy No 42	Road	1) ಬಾಡಿಗೆ/ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಪತ್ರ 2) ಅಸ್ತಿ ತರಿಗೆ ಪಾವತಿ ರಶೀದಿ 3) ಇಸ್ತತ್ತು ನಮೂನೆ	
ಮಾಲೀಕರ ಹೆಸರು		ತಂದೆ/ತಾಯಿ/ಗಂಡ/ ಹೆಂಡತಿ ಹೆಸರು				ವಿಳಾಸ	
Soopi Ali Haji		Soopi Ali Haji				Near vijaya vittala college	
ವಿತರಿಸಿದ ದಿನಾಂಕ	ಪ್ರಮಾಣ ಪತ್ರದ ದರ (ರೂ.)	ರಶೀದಿ ಸಂಖ್ಯೆ	ವಿತರಿಸಿದವರು	ವಿತರಿಸಿದ ಸ್ಥಳ	ಲೈಸೆನ್ಸ್ ಅಪಧಿ		
06/10/2025	25000	03097/15020 04002/25 26	GANGARA M K	ಕಣ್ಣೂರು	12 ತಿಂಗಳು		

**ಷರತ್ತುಗಳು:**

1. ಈ ಪರವಾನಗಿ ಪತ್ರವು ವಿದ್ಯುನ್ಮಾನ ಸಹಿಯನ್ನು ಹೊಂದಿದ್ದು ಕೈ ಬರಹದ ಸಹಿಯ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.
2. ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಪರವಾನಗಿ ಪಡೆದ ನಂತರ ವ್ಯವಹಾರಣೆಗೆ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಅನುಮತಿ ಪಡೆಯುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ.

3. ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ, 1993ರ ಪ್ರಕರಣ 70(2) ರ ಅಡಿಯಲ್ಲಿ ಷರತ್ತು ಉಲ್ಲಂಘನೆಯ ಪ್ರಕರಣಗಳಲ್ಲಿ ಪರವಾನಗಿ ಅಮಾನತ್ತಿನಲ್ಲಿರುವ ಅಥವಾ ರದ್ದುಗೊಳಿಸುವ ಅಧಿಕಾರವನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಹೊಂದಿರುತ್ತದೆ.

ಈ ಪರವಾನಗಿಯು ಒಂದು ವರ್ಷದ ಅವಧಿಗೆ ಅಸ್ತಿತ್ವದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಪರವಾನಗಿಯನ್ನು ಒಂದು ವರ್ಷದ ಅವಧಿಯೊಳಗೆ ನವೀಕರಿಸಬೇಕು, ತಪ್ಪಿದ್ದಲ್ಲಿ ಪ್ರತಿ ತಿಂಗಳಿಗೆ ಶೇ.2% ರಂತೆ ದಂಡವನ್ನು ವಿಧಿಸಲಾಗುವುದು.

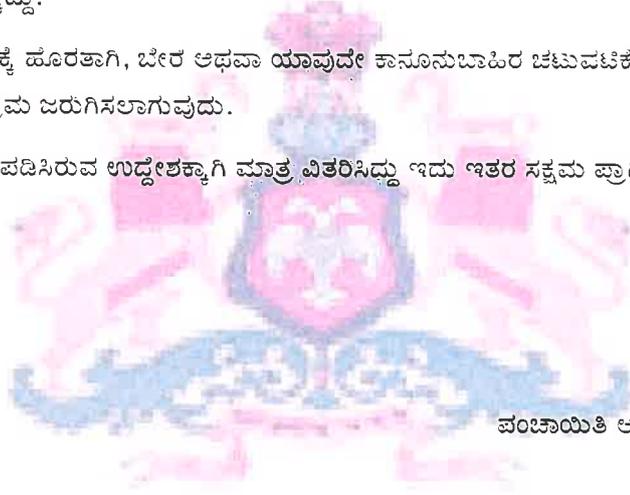
5. ವ್ಯಾಪಾರ ವಹಿವಾಟಿನಿಂದ ಕೊಳಚೆ ನೀರು/ತ್ಯಾಜ್ಯ ನೀರು ಮತ್ತು ಇತರೆ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳಿಂದ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಧಕ್ಕೆಯಾಗದಂತೆ ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ವಿಲೇ ಮಾಡತಕ್ಕದ್ದು. ಒಣ ಮತ್ತು ಹಸಿ ಕಸವನ್ನು ಕಡ್ಡಾಯವಾಗಿ ವಿಂಗಡಿಸಿ ವಿಲೇವಾರಿ ಮಾಡುವುದು.

6. ವಾಯು ಮಾಲಿನ್ಯ/ಶಬ್ದಮಾಲಿನ್ಯ ಉಂಟಾಗದಂತೆ ಕ್ರಮವಹಿಸುವ ಬಗ್ಗೆ ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ನಿಯಮಗಳನ್ವಯ ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದ್ದಲ್ಲಿ ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ನಿಯಮಗಳಂತೆ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.

7. ವ್ಯಾಪಾರ ವಹಿವಾಟು ನಡೆಸುವ ಸ್ಥಳಗಳಲ್ಲಿ ಸ್ವಚ್ಛತೆಯನ್ನು ಕಾಪಾಡಿಕೊಂಡು ಬರತಕ್ಕದ್ದು. ಅಗಿಂದಾಗ್ಗೆ ಸೊಳ್ಳೆ ನೋಣಗಳು ಉತ್ಪತ್ತಿಯಾಗದಂತೆ/ರೋಗ ರುಜಿನ ಹರಡದಂತೆ ಸೊಳ್ಳೆ ನಾಶಕ ಬ್ಲೀಚಿಂಗ್ ಪೌಡರ್ , ಫಿನಾಯಿಲ್ ಗಳನ್ನು ಸಿಂಪಡಣೆ ಮಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಮಾಹಿತಿ ನೀಡತಕ್ಕದ್ದು.

8. ಪರವಾನಗಿ ಪಡೆದ ವ್ಯವಹಾರಕ್ಕೆ ಹೊರತಾಗಿ, ಬೇರೆ ಅಥವಾ ಯಾವುದೇ ಕಾನೂನುಬಾಹಿರ ಚಟುವಟಿಕೆಗಳ ಉದ್ದೇಶಕ್ಕೆ ಬಯಸಿದ್ದಲ್ಲಿ ಲೈಸೆನ್ಸ್ ರದ್ದುಪಡಿಸಿ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

9. ಈ ಪರವಾನಗಿಯು ನಿರ್ದಿಷ್ಟ ಪಡಿಸಿರುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ವಿತರಿಸಿದ್ದು ಇದು ಇತರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳ ಷರತ್ತುಗಳಿಗೆ / ಅನುಮತಿಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ.



ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ (ಡಿಜಿಟಲ್ ಸಹಿ)

On Thu, Sep 5, 2024, 8:59 AM john paul bosco <[johnpaulbosco@gmail.com](mailto:johnpaulbosco@gmail.com)> wrote:

Dear Sir,

Please find the attached documents for onboarding

John Paul Bosco

----- Forwarded message -----

From: **Jagan Kumar** <[jagan18kumar@gmail.com](mailto:jagan18kumar@gmail.com)>

Date: Thu, 5 Sep 2024 at 8:09 AM

Subject: Re: On Boarding Documents

To: john paul bosco <[johnpaulbosco@gmail.com](mailto:johnpaulbosco@gmail.com)>

Please find attachment sir

**TO WHOMSOEVER IT MAY CONCERN**

**Declaration confirming filing of Income Tax Return pursuant to Section 206 AB and Section 206CCA of the Income Tax Act, 1961**

I, ..... in capacity of Authorized Signatory of ..... having PAN ..... registered office / permanent address at ..... do hereby declare that ..... has filed Income Tax Returns for immediately last 2 preceding Financial Years for which due date to file return of income has expired as per sub-section (1) of section 139 of the Income Tax Act, 1961 and details of which are as given under:-

Assessment Year for which Income Tax Return was due as per Section 139(1)	Date of Filing	ITR Acknowledgement No. (Latest)

Further, we confirm that the aggregate of tax deducted at source and tax collected at source in our case is more than INR 50,000/- in each of the two previous financial years.

For.....

NOT APPLICABLE

Authorized Signatory

Doc No.: FSB/FSMS/PUR/002

**SUPPLIER DECLARATION FOR SUPPLY APPROVAL**

Dear Sir,

*JV Seafoods*  
We, ..... certify that our -

1. Products are supplied as per FSSAI standards.
2. Transport vehicles used for delivery are pre-checked for Hygiene and temperature requirements are maintained.
3. The products are inspected, tested or covered by COA to verify the FSSAI requirements and other requirements specified by Freshalicious Super Bazaar Pvt.Ltd

If we do not comply with the same, it shall be rejected by giving the appropriate reasons thereafter.

We duly acknowledge, conform and certify the above.

Name of the Firm: *JV Seafoods*

Seal Signature: *Vinith*

Date: *2.9.24*

Note: Attachment: copies of certified and valid Licenses with HACCP/ISO certificate.

On Fri, 23 Aug 2024 at 3:22 PM, john paul bosco <[johnpaulbosco@gmail.com](mailto:johnpaulbosco@gmail.com)> wrote:

John Paul Bosco

----- Forwarded message -----

From: **Shylesh Chandran** <[shylesh.chandran@freshalicious.in](mailto:shylesh.chandran@freshalicious.in)>

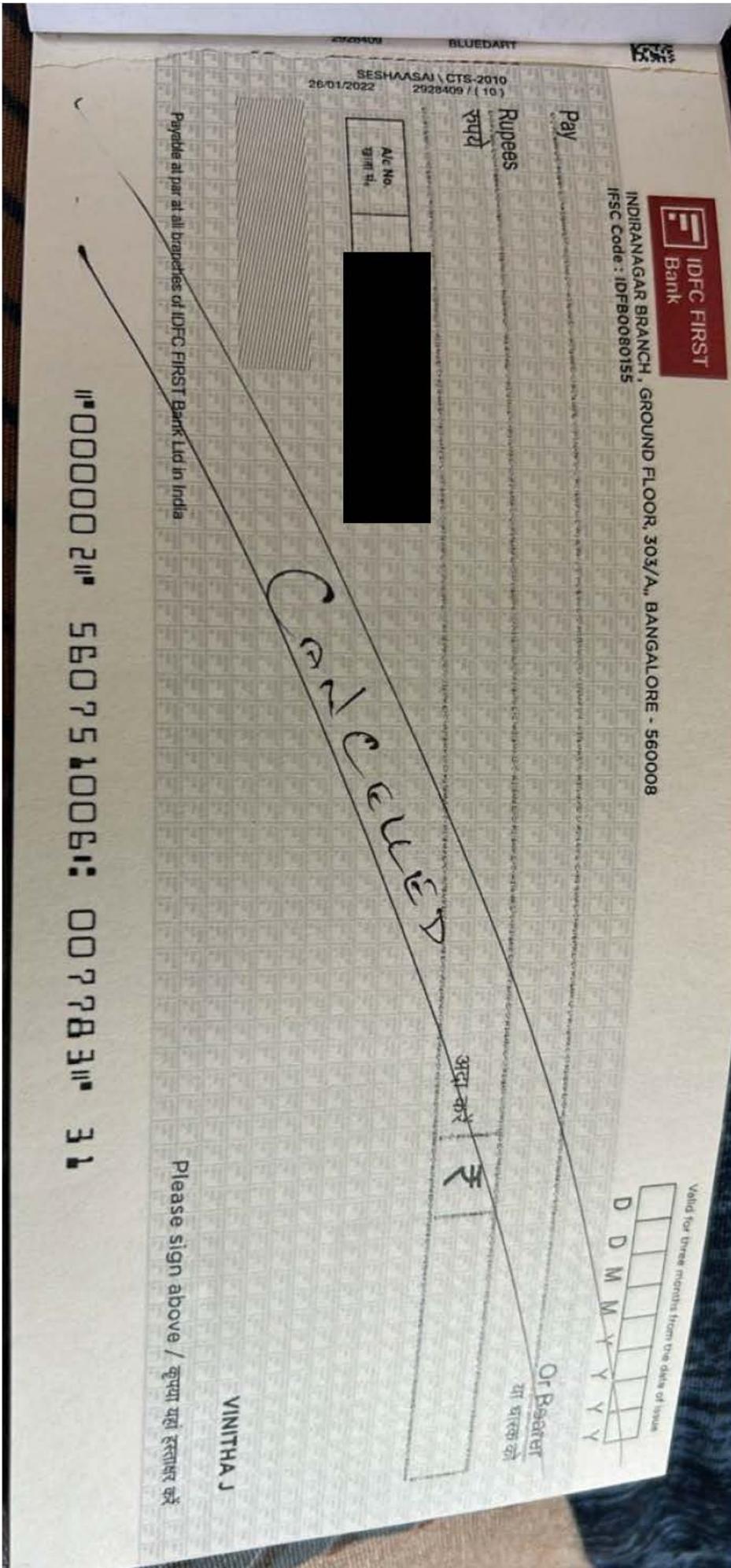
Date: Sat, 10 Aug 2024 at 4:08 PM

Subject: Re: On Boarding Documents  
To: john paul bosco <[johnpaulbosco@gmail.com](mailto:johnpaulbosco@gmail.com)>

Hi John

Please fill this document and re-send it.  
Pancard and aadhar linked status and also share the fssai

On Wed, 19 Jun 2024 at 13:02, john paul bosco <[johnpaulbosco@gmail.com](mailto:johnpaulbosco@gmail.com)> wrote:





--  
Regards  
Shylesh  
+91 8867652794

--  
Regards  
Shylesh  
+91 8867652794

+Jayesh Jose +Renjith K Nair

--  
Regards  
Shylesh  
+91 8867652794

**7 attachments**



PHOTO-2024-06-15-10-45-20.jpg  
111K



image\_123650291.JPG  
442K



PHOTO-2024-06-14-15-18-00.jpg  
257K



image\_123650291 (1).JPG  
668K

 **Aadhar (1).pdf**  
2828K

 **vendor registration (2).pdf**  
1763K

 **JV SEAFOODS ACKNOWLEDGEMENT\_24-25.pdf**  
411K

## Freshalicious Super Bazaar Private Limited

### VENDOR REGISTRATION FORM

1	Name of the Vendor / Supplier	:	JV Seafoods
2	Registered Office Address	:	No. 2148, DPP Kumaran School
3	Billing Address	:	Rim Nagar, Bengaluru - 56006
4	Delivery Address	:	AS Above.
5	Legal Status (Pvt Ltd / Pub Ltd / Proprietor / Partnership/others etc.)	:	Proprietor
6	Year of Establishment (Applicable if Registered Business)	:	
7	Business Registration Number (CIN No.etc.) Applicable if	:	
8	GSTIN Registration No (if registered) Attach Certificate	:	
9	Copy of PAN Card - Attach PAN Card	:	CFSPJ9064G7
10	Copy of Aadhar Card / Voter ID / DL (if Proprietor)	:	815341909826
11	Copy of ESI Registration Certificate	:	- NA -
12	Copy of EPF Registration Certificate / FSSAI	:	- NA - <sup>FSSAI</sup> 20240614106119313
12	Bank Account details (attach pass book copy / cancelled cheque)	:	AC NO - 10082809454 Cheque NO - 000002
a)	Name as per Bank a/c	:	Vinitha.J
b)	Account No.	:	AC NO - 10082809454
c)	Bank Name	:	IDFC First Bank
d)	IFSC Code	:	IDFB0080155
e)	Branch Name	:	Indira Nagar
f)	Branch Address	:	Ground floor, 303/A Bengaluru - 560008
13	Purchase Dept. -Contact Person	:	
14	Finance Dept. -Contact Person	:	
15	Credit Period Given	:	

Vinitha

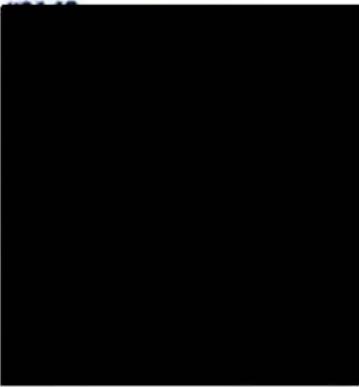


ಭಾರತ ಸರ್ಕಾರ  
Government of India

ಭಾರತೀಯ ವಿಶಿಷ್ಟ ಗುರುತು ಪ್ರಾಧಿಕಾರ  
Unique Identification Authority of India

ನೋಂದಣಿ ಸಂಖ್ಯೆ Enrolment No.: 1177/81129/38744

To  
ವಿನಿತ ಜೆ  
Vinitha J  
W/O: Jagan Kumar J,



Validity unknown  
Signature valid  
Digitally signed by Unique Identification Authority of India  
Date: 2024.08.08 12:28:18  
GMT+05:30

ನಿಮ್ಮ ಆಧಾರ ಸಂಖ್ಯೆ (Your Aadhaar No. :  
[Redacted]

ನನ್ನ ಆಧಾರ್, ನನ್ನ ಗುರುತು



ಭಾರತ ಸರ್ಕಾರ  
Government of India

Aadhaar no. issued: 22/09/2013



ವಿನಿತ ಜೆ  
Vinitha J  
ಜನ್ಮ ದಿನಾಂಕ  
FEMALE

ಆಧಾರ್ ಗುರುತಿನ ಪುರಾವೆಯಾಗಿದೆ, ಪೌರತ್ವ ಅಥವಾ ಜನ್ಮ ದಿನಾಂಕದ ಪುರಾವೆ ಅಲ್ಲ. ಇದನ್ನು ಆನ್‌ಲೈನ್ ದೃಢೀಕರಣ ಅಥವಾ QR ಕೋಡ್ / ಆಫ್‌ಲೈನ್ XML ಸಹಿ ನಿರ್ವಹಿಸುವ ಮೂಲಕ ಬಳಸಬೇಕು.  
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used only with verification (online authentication or scanning of QR code / offline XML)

ನನ್ನ ಆಧಾರ್, ನನ್ನ ಗುರುತು



Government of India



## ಮಾಹಿತಿ / INFORMATION

- ಆಧಾರ್ ಗುರುತಿನ ಪುರಾವೆಯಾಗಿದೆ. ಪೌರತ್ವ ಅಥವಾ ಜನ್ಮ ದಿನಾಂಕದ ಪುರಾವೆ ಅಲ್ಲ. ಯುಐಡಿಎಐ ಪ್ರಾಧಿಕಾರದ ವಿಧೇಯಕದಲ್ಲಿ ನಿರ್ದಿಷ್ಟಪಡಿಸಿರುವಂತೆ, ನಿವಾಸಿಗಳು ಒದಗಿಸಿದ ದಾಖಲೆಯ ಪುರಾವೆಯನುಸಾರವಾಗಿ ಆಧಾರ್ ನಲ್ಲಿ ಜನ್ಮದಿನಾಂಕವನ್ನು ದಾಖಲಿಸಲಾಗಿದೆ.
- ಈ ಆಧಾರ್ ಪತ್ರದ ಪರಿಶೀಲನೆಯನ್ನು ಆನ್‌ಲೈನ್‌ನಲ್ಲಿ ಯುಐಡಿಎಐ ನೇಮಿಸಿದ ದೃಢೀಕರಣ ಸಂಸ್ಥೆ ಮೂಲಕ ಅಥವಾ ಅಪ್ಲಿಕೇಶನ್ ಸ್ಟೋರ್‌ಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ mAadhaar ಮೂಲಕ ಅಥವಾ ಆಧಾರ್ QR ಸ್ಕ್ಯಾನ್ ಅಪ್ಲಿಕೇಶನ್ ಉಪಯೋಗಿಸಿ, ಅಥವಾ [www.uidai.gov.in](http://www.uidai.gov.in) ನಲ್ಲಿ ಲಭ್ಯವಿರುವ ಸುರಕ್ಷಿತ QR ಕೋಡ್ ರೀಡರ್ ಅಪ್ಲಿಕೇಶನ್ ಅನ್ನು ಬಳಸಿಕೊಂಡು QR ಕೋಡ್ ಸ್ಕ್ಯಾನ್ ಮಾಡಬಹುದು.
- ಆಧಾರ್ ವಿಕಿಷ್ಪವಾಗಿದೆ ಮತ್ತು ಸುರಕ್ಷಿತವಾಗಿದೆ.
- ಆಧಾರ್‌ಗೆ ದಾಖಲಾದ ದಿನಾಂಕದಿಂದ ಪ್ರತಿ 10 ವರ್ಷಗಳಿಗೊಮ್ಮೆ ಗುರುತು ಮತ್ತು ವಿಳಾಸವನ್ನು ಬೆಂಬಲಿಸುವ ದಾಖಲೆಗಳನ್ನು ಆಧಾರ್‌ನಲ್ಲಿ ಕಡ್ಡಾಯವಾಗಿ ನವೀಕರಿಸಬೇಕು.
- ವಿವಿಧ ಸರ್ಕಾರಿ ಮತ್ತು ಸರ್ಕಾರೇತರ ಪ್ರಯೋಜನಗಳನ್ನು / ಸೇವೆಗಳನ್ನು ಪಡೆಯಲು ಆಧಾರ್ ನಿಮಗೆ ಸಹಾಯ ಮಾಡುತ್ತದೆ.
- ನಿಮ್ಮ ವೋಟ್ ಸಂಖ್ಯೆ ಮತ್ತು ಇಮೇಲ್ ಐಡಿಯನ್ನು ಆಧಾರ್‌ನಲ್ಲಿ ನವೀಕರಿಸಿ.
- ಆಧಾರ್ ಸೇವೆಗಳನ್ನು ಪಡೆಯಲು mAadhaar ಅಪ್ಲಿಕೇಶನ್ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿ.
- ಆಧಾರ್/ಬಯೋಮೆಟ್ರಿಕ್‌ಗಳನ್ನು ಬಳಸದೇ ಇರುವಾಗ ಭದ್ರತೆಯನ್ನು ಖಚಿತಪಡಿಸಿ ಕೊಳ್ಳಲು ಲಾಕ್/ಅನ್‌ಲಾಕ್ ಆಧಾರ್/ಬಯೋಮೆಟ್ರಿಕ್ಸ್ ಸೌಲಭ್ಯವನ್ನು ಬಳಸಿ.
- ಆಧಾರ್ ಕೋಡ್‌ನ ಸಂಸ್ಥೆಗಳು ನಿಮ್ಮ ಒಪ್ಪಿಗೆ ಪಡೆಯಲು ಬದ್ಧವಾಗಿರುತ್ತವೆ.
- Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on [www.uidai.gov.in](http://www.uidai.gov.in).
- Aadhaar is unique and secure.
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.



ಛಾತ್ರತೀಯ ವಿಕಿಷ್ಪ ಗುರುತು ಪ್ರಾಧಿಕಾರ  
Unique Identification Authority of India



ವಿಳಾಸ:

W/O: ಜಗನ್ ಕುಮಾರ್ ಜಿ, #2148, ಸಂಧಿನಿ ಸ್ಪೀಟ್, ಕುಮಾರಂತ್ ಜೈ ಕಾಲನಿಯ ಎದುರು, ರಾಮ ಮೂರ್ತಿ ನಗರ, ಬೆಂಗಳೂರು ಉತ್ತರ, ದೂರ್ವನಿನಗರ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ - 560016

Address:

W/O: Jagan Kumar J,





Government of Karnataka  
Food Safety and Standards Authority of India  
Food Safety Compliance System (FoSCoS)  
<https://foscoss.fssai.gov.in>



Receipt

**Reference No:** 20240614106119313 **Date:** 14-06-2024  
**Name of Company/ Organization:** J V SEAFOODS **Category of License:** [State License]  
[Karnataka] [New License]  
**Premises Address :** No.2148, Ground Floor, Opp  
Kumaran School, R.M Nagar,  
Bangalore-560016, K R Puram,  
B.B.M.P East, Karnataka, 560016  
**Kind of Business:** Trade/Retail - Storage (Except  
Controlled Atmosphere and  
Cold),Trade/Retail - Storage (Cold /  
Refrigerated),Trade/Retail - Storage  
(Controlled Atmosphere +  
Cold),Trade/Retail - Wholesaler  
**License Fee** Rs 1000 (1 Year(s))  
**Total Fee Paid:** Rs 1000.00



S.No.	Mode Of Payment	Payment Date	Transcation Number	Pay ID	Amount
1	Razorpay	14-06-2024	1119336860779484	pay_OMg287sn3rDxgK	1000.00

**Note:**

1. FSSAI doesn't contact applicants over telephone for License/ Registration. Queries relating to License/Registration are only raised online. License related complaints may be reported at helpdesk - 1800110100 and foscoss-notification@fssai.gov.in.
2. In case you receive queries by authorities on your application, You are required to respond within 30 days to avoid rejection of your application by login into FSSAI's Food Safety Compliance System (<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
3. You must keep a copy of Form B (application) for any kind of communication with the authorities till obtaining License.
4. GST applicability on this transaction is on reverse charge basis

# Freshalicious Super Bazaar Private Limited

CIN No. U52590KA2015PTC081601

Reg Office: #003, Classique Mansion, 6th Cross, HAL 2nd Stage, Off OLD Airport Road, Bangalore – 560008

Tel: +918951901862 Email: [legal@freshalicious.in](mailto:legal@freshalicious.in)

Date: October 30, 2024

To  
**The Environmental Officer**  
Mahadevapura  
Bengaluru



Respected Sir,

**Sub:** Reply to the Show Cause notice dated October 16, 2024  
**Ref:** Show Cause notice received on October 23, 2024, numbered PCB/RO\_MDP\_182/SCN/224-25/927

We are in receipt of the captioned notice on October 23, 2024, and with regard to the show cause notice received we hereby submit our formal reply to the non-compliance as outlined in the Notice and during the inspection at our premises on October 07, 2024.

We take this matter seriously and are committed to ensuring full compliance with all relevant standards and regulatory requirements. Please find below our response to each observation:

SL No	Observations	Reply to the Observations
1.	The unit was under operation and engaged in cutting & packing of cleaned fish, chicken & goat meat.	We confirm that our operations strictly comply with the activities specified in our consent order, focusing exclusively on cutting and packing. Refer Process Chart <b>Annexure 7</b>
2.	The unit has provided Combined Effluent Treatment Plant (CETP) for treating domestic and trade effluent.	Our CETP is fully functional and adheres to all prescribed standards & test reports enclosed <b>Annexure 1</b>
3.	The unit has not displayed the flow diagram with units and capacity. On enquiry, the operator present at the time of inspection informed that the said CETP is 30 KLD capacity.	In line with regulatory requirements, we have displayed a visible flow diagram at the CETP site. A copy of the flow diagram is attached as <b>Annexure 2.</b>
4.	The industry has not displayed DANGER sign Board near CETP area	In compliance with the requirement, a danger sign board has been installed at the specified

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Jagir, Gautam Buddha  
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GTIN # 09AACCF6121G1ZV

CHENNAI  
No 47, Avadi  
Road, Sennerkuppam,  
Chennai - 600056  
GSTIN 33AACCF6121G1Z4

ALAPPUZHA  
AP II/842A, Manakkattu  
Building, Aroor, Aroor,  
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GTIN #32AACCF6121G1Z6



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	as per the direction of Honorable Supreme Court.	location. Attached as <b>Annexure 3</b> is the displayed signage for your reference.
5.	Foul smell was sensed in and around CETP area which clearly indicates that CETP was not being operated.	We assure that the CETP is in continuous operation, following established Standard Operating Procedures. The SOP document and maintenance logs are attached as <b>Annexure 4</b> to corroborate this.
6.	As per the documents observed at the entrance gate about 5. to 6 tankers of water purchasing daily from the outside tankers and same quantity of effluent offloaded to unauthorized vendors through tanker, which is gross violation of consent conditions. The unit authorities have not disclosed the quantity of water consumed and wastewater generated.	We maintain accurate and detailed logs of both water procurement and wastewater disposal. Attached as <b>Annexure 5</b> is the Water In & Out details and the ETP Water collector logbook for your reference.
7.	Crate washing effluent was stagnated in an open land, same percolate/leads to underground pollution.	Due to rains, plumbing was blocked, which is under maintenance & will be repaired
8.	The ultrafiltration system provided to the CETP was not working.	The ultrafiltration system is currently under maintenance and will be fully operational shortly.
9.	It was found difficult to inspect the different units for verifying the operation of CETP.	CETP is kept ready for inspection
10.	The unit has not provided outlet flow meter to the CETP to ascertain the quantity of treated effluent discharged and also not provided separate energy meter to the CETP for the verification regarding continuous operation of CETP.	The energy meter & the outlet flow meter weren't in working condition due to heavy rain, so we will get it rectified at the earliest . Additionally kindly refer to <b>Annexure 5</b> for log details.
11.	The unit has provided 5 KLD capacity syntax tank of 2 No.'s for	Yes, The unit has been equipped with 5 KLD capacity syntax tank of 2 No.'s for the collection

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	the collection of treated water and 3 KLD capacity tank for the collection of UF permeate.	of treated water and 3 KLD capacity tank for the collection of UF permeate.
12.	As per the information provided by Sri Ranjit — Factory Manager, at the time of inspection it is observed that the total average water consumption of the unit is 32.25 KLD (which includes both fresh water and ice) out of which 16 KLD effluent is being taken to CETP for treatment and it is found that the balance effluent is being disposed to unauthorized private agency through tankers and not maintained any records in this regard and it came to notice that the tankers are discharging the effluent into nearby lakes/water sources which may cause water pollution and is clear violation of consent conditions.	The disposal of the remaining effluent was necessitated by recent excessive rainfall and an unusually high influx of groundwater, which resulted in an urgent requirement to mobilize available tankers to evacuate the surplus water. This action was taken strictly as an emergency measure to ensure safety and to prevent operational disruptions.  Additionally, the vendor engaged for the disposal is a not an unregistered vendor. They have already applied for PCB consent and the application has been acknowledged by PCB. Attached as <b>Annexure 6</b> is the Application and acknowledgement received for the Water disposal vendor and the Trip sheet.
13.	It was observed that, CETP is kept as an idle piece and made bypass arrangement i.e.. pipeline provided for offloading the raw effluent to the unauthorized vendors.	Our CETP is under a continuous operation contract with Genex Utility Management Pvt. Ltd., a certified third-party operator responsible for managing and maintaining the plant's operations. The CETP is fully operational and actively treating effluent as per regulatory requirements. We have attached the following supporting documents: <ul style="list-style-type: none"> <li>• Kindly refer <b>Annexure 2</b> for a detailed flow diagram of the CETP operation</li> <li>• Please refer <b>Annexure 5</b> for operational logs.</li> </ul>

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14.	The industry has provided 13 KLD capacity tanks (2 No.'s - 5 KLD and 1 No. 3 KLD) for the storage of treated water and is inadequate	We understand the short coming, and we shall prepare to install additional capacity.
15.	The industry is procuring and processing raw fish, against the consented processing of cleaned fish, cleaned chicken and cleaned goat meat which is clear violation of the consent order issued to the industry.	Our facility strictly adheres to the processing of cleaned chicken and cleaned goat meat, with no washing step involved for these items, as per the consent conditions. With respect to fish, we process and pack it in accordance with our operations. The Consent for Operation (CFO) we received also accounts for the disposal of fish cuttings, ensuring that all waste is managed appropriately
16.	You have reported that, Chicken and Goat meat brought directly from the Slaughter is subject cleaned once and separated with bone meat and without bone meat, in this stage again washing takes place-same generates effluent along with fat.	Slaughtered chicken & meat are being bought from an approved process plant & only further processing (cutting & portioning) & packing is carried out. Water is used only to clean the area i.e. table & utensils. Process flowchart.attached for your reference i.e. <b>Annexure 7</b>
17.	The industry has not provided adequate chimney height to the 500KVA DG set as per the consent condition	The chimney is 8.9 metre as per manufacturer guidelines.
18.	The house keeping in and around the industry is far from satisfactory.	Daily cleaning routines are in place, and additional measures are being taken to further enhance cleanliness.

Additionally, as per the captioned notice, the documents requested are as follows:

SL No	Documents Required	Reply
1.	Details of the slaughterhouses/facilities from where the industry is procuring raw cleaned fish/ chicken/goat (Carcass) meat with quantity for the last 1 year.	Details provided as per <b>Annexure 9</b>
2.	The certificate issued from FSSAI for processing of your products	<b>FSSAI License attached as Annexure 8</b>

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3.	Quantity of solid waste generated due to processing of raw fish, raw chicken and raw goat meat and mode of disposal of the same.	Details provided as per <b>Annexure 10</b>
4.	Photographs showing flow Meters provided for fresh water consumption and outlet of CETP.	Our facility does not operate any borewells, nor do we receive piped water supply. All water consumption is measured and recorded based on external water purchases. To further substantiate our compliance, we have attached: <ul style="list-style-type: none"><li>• Invoices for water purchases.</li></ul>
5.	Action plan for adopting good water management system within the industrial premises and to control the pollution caused due to the operation of the unit.	We currently utilize 10 cubic meters (m <sup>3</sup> ) of treated water daily for gardening across a 10,000 square foot area within the premises. This practice not only conserves fresh water but also ensures the beneficial reuse of treated effluent. Moving forward, we will increase monitoring to ensure optimal water usage and will explore opportunities to expand green coverage to enhance onsite water absorption and minimize runoff.
6.	The details of wastewater discharged through the private tankers, place of disposal, authorization/consent issued to the tankers for carrying industrial effluent.	Kindly refer <b>Annexure 6</b>

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We trust the explanations and attached documents adequately address the observations. We are committed to addressing these shortcomings promptly and ensuring full compliance with all requirements. We kindly request to allow us reasonable period to complete the necessary corrective actions to meet the agreed-upon standards. We remain committed to achieving and maintaining full compliance and are open to any additional feedback or further inspection that may be required.

Please do not hesitate to reach out if you need further clarification.

**For Freshalicious Super Bazaar Pvt Ltd**



**Renjith K**  
**Authorised Signatory**

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**TEST REPORT**

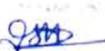
Name & Address of the Customer	M/s. Freshalicious Super Bazaar Pvt Ltd., Khata No-42, 247, Chikkagubbi Main Rd, Chikkagubbi Village, Bengaluru, Karnataka 560077		
Vendor Name	M/s. Genex Utility Management Pvt Ltd, 04, Sahyadri Layout Rd, Janatha Colony, Shetty Halli, Jalahalli West, Bengaluru, Karnataka 560015		
Discipline	Chemical	Sample ID	NAL/2024/11/WW/253
Product or Material	Waste water (Effluents/Sewage)	Report No	NAL/2024/11/WW/253
Particulars of Sample	ETP Treated Water	Date of Sample Collection	11.11.2024
Sampling Point	After Filtration tank	Date of sample Receipt	11.11.2024
Sample submitted by	Customer	Date of Analysis Started	11.11.2024
Sample collected by	Our Representative	Date of Completion	16.11.2024
Sample Qty	2Ltrs	Report Date	18.11.2024
Page No	1/2		
Sample package	Water Sample Collected in PET Bottle		
Description	Colorless liquid having unobjectionable odor.		

Sl. No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	pH Value @ 25°C	---	7.1	6.5 – 8.5	IS 3025(P-11) 2022
2	Total Suspended Solids	mg/L	34.0	100 max	IS 3025(P-17) 2022
3	Oil & Grease	mg/L	BDL(DL=2.0)	10 max	IS 3025(P-39) 2021
4	Biochemical Oxygen Demand (5days @ 20°C)	mg/L	24.0	100 max	APHA 24thEdition5210 BOD B
5	Chemical Oxygen Demand	mg/L	98.0	250 max	IS 3025(P-58) 2023
6	Turbidity	mg/L	9.2	---	IS 3025 (P-10)2023
7	Residual Free Chlorine as Cl <sub>2</sub>	mg/L	BDL(DL=0.2)	---	IS 3025 (P-26)2021

Note: BDL: Below Detection Limit, DL: Detection Limit

Remarks: The above sample meets to the KSPCB Limits as per above tested Physio chemical parameters



Verified By  


664  
Authorized Signatory

**TEST REPORT**

Name & Address of the Customer	M/s. Freshalicious Super Bazaar Pvt Ltd., Khata No-42, 247, Chikkagubbi Main Rd, Chikkagubbi Village, Bengaluru, Karnataka 560077		
Vendor Name	M/s. Genex Utility Management Pvt Ltd, 04, Sahyadri Layout Rd, Janatha Colony, Shetty Halli, Jalahalli West, Bengaluru, Karnataka 560015		
Discipline	Biological	Sample ID	NAL/2024/11/WW/253
Product or Material	Waste water (Effluents/Sewage)	Report No	NAL/2024/11/WW/253
Particulars of Sample	ETP Treated Water	Date of Sample Collection	11.11.2024
Sampling Point	After Filtration tank	Date of sample Receipt	11.11.2024
Sample submitted by	Customer	Date of Analysis Started	11.11.2024
Sample collected by	Our Representative	Date of Completion	16.11.2024
Sample Qty	500ml	Report Date	18.11.2024
Page No	2/2		
Sample package	Water Sample Collected in PET Bottle		
Description	Colorless liquid having unobjectionable odor.		

Sl. No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	Escherichia coli	MPN/100ml	60	Not Specified	IS 1622-1981 RA 2019

\*\*\*\* End of the Report\*\*\*\*

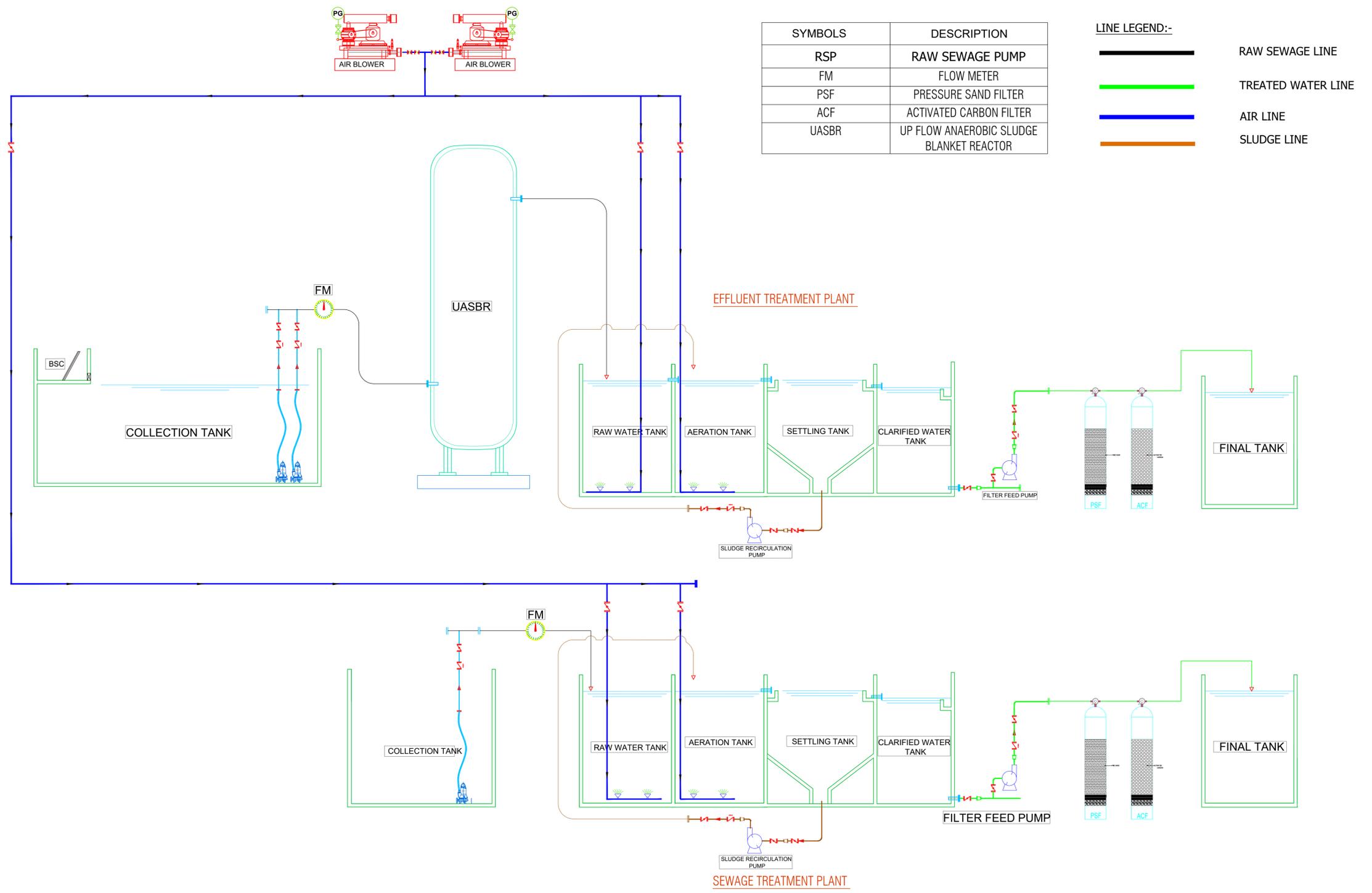
Anuila  
Verified By



Authorized Signatory

# PROCESS FLOW DIAGRAM

## 30 KLD - COMMON EFFLUENT TREATMENT PLANT



SYMBOLS	DESCRIPTION
RSP	RAW SEWAGE PUMP
FM	FLOW METER
PSF	PRESSURE SAND FILTER
ACF	ACTIVATED CARBON FILTER
UASBR	UP FLOW ANAEROBIC SLUDGE BLANKET REACTOR

**LINE LEGEND:-**

	RAW SEWAGE LINE
	TREATED WATER LINE
	AIR LINE
	SLUDGE LINE

**GENERAL NOTES :**  
 1.) ALL DIMENSIONS ARE IN MM.  
 2.) FOLLOW WRITTEN DIMENSIONS ONLY.  
 3.) ANY DISCREPANCY NOTED IN THE DRG. SHOULD BE BROUGHT TO THE NOTICE OF "GENEX UTILITY MANAGEMENT PVT LTD" PRIOR WITHIN SEVEN DAYS.  
 4.) THIS DRG. TO BE READ IN CONJUNCTION WITH RELEVANT ARCHITECTURAL / DRAWINGS.  
 5.) ALL CIVIL TANKS ARE OF RCC.  
 6.) ALL HIDDEN LINE EQUIPMENTS/TANKS WILL BE OPTIONAL / PROVISION ONLY.

**REVISIONS**

NO.	DATE	REVISION DESCRIPTION	DRAWN	CKD.

**CLIENT'S ADDRESS :**  
 Freshalicious Super Bazaar Pvt Ltd

**PROJECT MANAGEMENT SERVICES:**

**PROJECT TITLE :**  
 EFFLUENT TREATMENT PLANT

**PROJECT ADDRESS :**  
 Khata No-42, 247, Chikkagubbi Main Rd,  
 Chikkagubbi Village, Bengaluru, Karnataka  
 560077

**DRAWING STATUS :**  
 FOR APPROVAL



**DRAWING TITLE :**  
**PROCESS FLOW DIAGRAM**

SCALE : 1:1	REV. NO:	
DATE :	RO	
DRAWN BY : SHIBIN.T		
DEALT BY :		
CHECKED BY : SARATH	DRAWING NO: GUMPL/DWG/24-25/0	
	SHEET 1 OF 1	

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## DO'S AND DON'T'S IN SEWAGE TREATMENT PLANT OPERATION

- USE SAFETY SHOES
- WEAR PERSONAL PROTECTIVE EQUIPMENT
- WEAR SAFETY GOGGLE IN ALL CASES WHERE THE EYES MAY BE EXPOSED TO DUST, FLYING OBJECTS, LIQUID SPLASHES
- OBEY SAFETY INSTRUCTIONS REGARDING THE STORAGE, TRANSPORTATION, HANDLING OR POURING OF CHEMICALS.



- DO NOT MIX CHEMICALS WITHOUT THE SUPERVISION
- DO NOT SMOKE, EAT OR DRINK INSIDE THE STP
- WASH YOUR HANDS FACE MOUTH WELL WITH SOAP BEFORE EATING
- NEVER ENTER INTO ANY TANK WHEN ALONE
- AVOID USAGE OF MOBILE INSIDE THE STP
- DO NOT SLEEP INSIDE THE STP AREA

- CHECK ELECTRICAL EQUIPMENT FOR SAFETY BEFORE USE
- VERIFY THAT ALL ELECTRICAL CABLES ARE PROPERLY INSTALLED
- ISOLATE THE ELECTRICAL EQUIPMENT AT THE PANEL BEFORE DISMANTLING



- CLEAN AND DRY THE WET AREA WATER SPILLAGES IMMEDIATELY
- CLEAN ALL EQUIPMENT
- DISPOSE THE BAR SCREEN SCREENING AND SLUDGE IN A SAFE AND PROPER MANNER
- KEEP THE AREA CLEAN

- NEVER ENTER INTO ANY TANK WITHOUT SUPERVISOR, AUTHORIZATION PERMISSION
- OBEY ALL SAFETY INSTRUCTIONS CONCERNING ENTRY INTO CONFINED SPACE
- HAVE FEW WORKERS STAND GUARD WHILE CLEANING TANKS



02/10/2018

CLARIFIED  
WATER-STP

SETTLING  
TANK-STP

**CAUTION**  
 Hearing  
protection  
required in  
this area.

**WARNING**  
  
**ELECTRICAL  
HAZARD**  
Keep Out

**CAUTION**  
 SAFETY GLASSES  
REQUIRED BEYOND  
THIS POINT

**CAUTION**  
**SAFETY SHOES**  
MUST BE WORN  
IN THIS AREA





**RESTRICTED  
AREA**  
AUTHORIZED  
PERSONNEL  
ONLY 

**NOTICE**  
 **NO SMOKING**

## OPERATING CONTROL PROCEDURE

### SEWAGE TREATMENT PLANT

- Check the level in COLLECTION TANK and pump the sewage to aeration tank it by using Sewage Transfer Pump I & II
- Ensure the PH range of sewage 6.5 to 8.5
- Ensure the AERATION BLOWER I&II running in the Auto Mode.
- MLSS should to Maintain 2500 -3500 mg/l in aeration tank.
- Collect the aeration overflow in secondary settling tank (SST) for proper settling.
- Collect the supernatant of SST in CLARIFIED WATER TANK
- The settled sludge in the SST will be recirculated in to the aeration tank continuously. If MLSS above 3500 mg/l, sludge wasted to sludge drying bed
- Prepare HYPO solution as per the prescribed dosage in dosing tank and switch on the dosing pump.
- Back wash both MGF & ACF completely and put in service mode
- Pump the water into MGF & ACF by using FFP I & II.
- Check the clarity of the water at ACF OUTLET and open the valve to transfer to garden tank.
- If garden tank filled to be inform plant team.

## OPERATING CONTROL PROCEDURE

### EFFLUENT TREATMENT PLANT

- Check the level in COLLECTION TANK and pump the effluent to UASBR tank it by using effluent Transfer Pump I &II
- Ensure the PH range of effluent 7.5 to 8.5
- Check Total suspended solid on daily basis and maintained 1500 mg/l on third sample port.
- UASBR outlet water over flow to pre aeration tank.
- Ensure the AERATION BLOWER I&II running in the Auto Mode.
- MLSS should to Maintain 2500 -3500 mg/l in aeration tank.
- Collect the aeration overflow in secondary settling tank (SST) for proper settling.
- Collect the supernatant of SST in CLARIFIED WATER TANK
- The settled sludge in the SST will be recirculated in to the aeration tank continuously. If MLSS above 3500 mg/l, sludge wasted to sludge drying bed
- Prepare HYPO solution as per the prescribed dosage in dosing tank and switch on the dosing pump.
- Back wash both MGF & ACF completely and put in service mode
- Pump the water into MGF & ACF by using FFP I & II.
- Check the clarity of the water at ACF OUTLET and open the valve to transfer to UF feed tank.
- Confirm that the electrical service is ON and power is available to the UF system.
- Check & clean the micron filter for every week.

- **Check and monitor for UF service cycle , backwash cycle and CEB cycle.**
- **Measure the flow indicator on every one hour. Flow does not exceed 2000 LPH.**

02/07/24	Chikkagubbi	Appu	ARM	12:40	12:56	04 ✓
"	Chennagubbi	APPU	ARM	14:30	14:45	05 ✓
03/07/24	Chikkagubbi	APPU.	ARM	06:26	6:40	01 ✓
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"	Chennagubbi	APPU.	ARM	14:53	15:13	05 ✓
04/07/24	Chikkagubbi	APPU.	ARM	06:50	07:08	01 ✓
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"	Chikkagubbi	Appu	ARM	09:14	09:32	03 ✓
"	Chikkagubbi	Appu	ARM	12:27	12:43	04 ✓
"	Chikkagubbi	Appu	ARM	14:43	15:12	05 ✓
05/07/24	Chikkagubbi	APPU.	ARM	07:45	07:53	01 ✓
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"	Chennagubbi	APPU	ARM	10:40	10:54	03 ✓
"	Chennagubbi	APPU	ARM	11:47	12:08	04 ✓
"	Chennagubbi	APPU	ARM	13:46	14:07	05 ✓
06/07/24	Chikkagubbi	N. Swamy	TRIPATHY	06:15	06:45	01 ✓
"	Chikkagubbi	Manoj	MANGH	07:25	07:47	02 ✓
"	Chennagubbi	T.N Swamy	TRIPATHY	10:05	10:16	03 ✓
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"	Chennagubbi	APPU	ARM	12:55	13:08	04 ✓
"	Chikkagubbi	Appu	ARM	14:34	14:45	05 ✓

*(Signature)*

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"	Chikkagubbi	Appu	Appu	10:48	11:05	03 ✓
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09/07/24	Chikkagubbi	Appu.	Appu	07:04	07:18	01 ✓
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"	chikkagubbi	manoj	Manoj	14:30	14:45	05
14/07/24	Chikkagubbi	Mallappa	ಎಲೆ ಎಲೆ	06:34	07:08	01
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"	chikkagubbi	malappa	ಎಲೆ ಎಲೆ	15:45	16:05	05
18/07/24	Chikkagubbi	Manoj	Manoj	06:24	06:48	01
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"	chikkagubbi	manoj	ಎಲೆ ಎಲೆ	13:35	13:44	05

710

19/07/24	Chikkagubbi	Mallappa	കുറുപ്പ	07:00	07:46	01
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21/07/24	Chikkagubbi	Appu	അപ്പു	06:10	06:32	01 ✓
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"	Chennagubbi	APPU	അപ്പു	10:35	10:47	04 ✓
"	Chennagubbi	APPU	അപ്പു	12:27	12:40	05 ✓
22/07/24	Chikkagubbi	APPU	കുറുപ്പ	07:20	07:37	01 ✓
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24/07/24	Chikkagubbi	Appu	അപ്പു	06:58	07:20	01 ✓
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210

24/07/24	Chikkagubbi	Appu	Amu	12:10	12:28	04 ✓
25/07/24	Chikkagubbi	T.N Swamy	Amu	06:23	07:24	01 ✓
"	Chikkagubbi	Appu	Amu	07:20	07:40	02 ✓
"	Chikkagubbi	Appu	Amu	09:30	09:43	03 ✓
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26/07/24	Chikkagubbi	Appu	Amu	06:26	07:00	01 ✓
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"	Chikkagubbi	Appu	Amu	15:08	15:30	05 ✓
27/07/24	Chikkagubbi	Appu	Amu	06:45	07:09	01 ✓
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"	Chikkagubbi	Appu	Amu	11:15	11:43	04 ✓
"	Chikkagubbi	Appu	Amu	13:19	13:45	05 ✓
28/07/24	Chikkagubbi	Malleppa	Amu	05:58	06:10	01 ✓
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29/07/24	Chikkagubbi	Malleppa	Amu	06:40	7:12	01 ✓
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"	Chikkagubbi	Appu	Amu	16:20	16:38	05 ✓

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20/07/24	Chikkagubbi	Appu	Appu	06:27	06:44	01
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01/08/24	Chikkagubbi	Appu	Appu	06:50	07:00	01 ✓
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02/08/24	Chikkagubbi	Appu	Appu	06:28	06:43	01 ✓
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03/08/24	Chikkagubbi	Appu	Appu	06:35	06:56	01 ✓
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04/08/24	Chikkagubbi	Appu	Appu	06:21	06:49	01 ✓
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"	Chikkagubbi	APPU	Amu	12:20	12:37	05 ✓	
05/08/24	Chikkagubbi	APPU.	Amu	06:00	06:25	01 ✓	
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06/08/24	Chikkagubbi	APPU.	Amu	06:00	06:10	01 ✓	
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11	Chikkagubbi	APPU	Amu	12:11	12:21	03 ✓	
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6	Chikkagubbi	APPU	Amu	15:10	15:18	05 ✓	
07/08/24	Chikkagubbi	APPU.	Amu	06:25	06:40	01 ✓	
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08/08/24	Chikkagubbi	APPU.	Amu	06:43	06:58	01 ✓	
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*[Signature]* 210

10/08/24	Chikkagubbi	Appu	Appu	06:40	06:56	01
"	Chikkagubbi	Appu	Appu	07:02	07:10	02
"	Chikkagubbi	Appu	Appu	09:55	10:21	03
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"	Chikkagubbi	Appu	Appu	07:57	08:14	02
"	Chikkagubbi	Appu	Appu	09:36	09:51	03
"	Chikkagubbi	Appu	Appu	12:50	13:05	04
"	Chikkagubbi	Appu	Appu	15:04	15:22	05
12/08/24	Chikkagubbi	Appu	Appu	06:43	07:22	01
"	Chikkagubbi	Appu	Appu	08:45	09:05	02
"	Chikkagubbi	Appu	Appu	12:22	12:47	03
"	Chikkagubbi	Appu	Appu	15:28	15:38	04
"	Chikkagubbi	Appu	Appu	16:48	17:00	05
13/08/24	Chikkagubbi	Appu	Appu	06:35	07:00	01
"	Chikkagubbi	Appu	Appu	07:38	08:00	02
"	Chikkagubbi	Appu	Appu	10:05	10:20	03
"	Chikkagubbi	Appu	Appu	12:38	12:52	04
"	Chikkagubbi	Appu	Appu	14:20	14:46	05
14/08/24	Chikkagubbi	mallappa	Appu	06:40	07:00	01
"	Chikkagubbi	Appu	Appu	07:40	07:52	02
"	Chikkagubbi	Appu	Appu	9:55	10:15	03
"	Chikkagubbi	Appu	Appu	12:35	12:48	04
"	Chikkagubbi	Appu	Appu	15:05	15:20	05

*(Signature)*

15/08/24	Chikkagubbi	APPU	APM	06:24	7:15	01 ✓
"	Chikkagubbi	APPU	APM	07:30	7:53	02 ✓
"	Chikkagubbi	APPU	APM	09:55	10:15	03 ✓
"	Chikkagubbi	APPU	APM	12:00	12:23	04 ✓
"	Chikkagubbi	APPU	APM	12:40	13:05	05 ✓
16/08/24	Chikkagubbi	APPU.	APM	06:50	06:55	01 ✓
"	Chikkagubbi	APPU.	APM	07:32	07:53	02 ✓
"	Chikkagubbi	APPU	APM	08:24	9:00	03 ✓
"	Chikkagubbi	APPU	APM	11:14	11:35	04 ✓
"	Chennagubbi	APPU	APM	14:26	14:38	05 ✓
17/08/24	Chikkagubbi	APPU.	APM	07:20	07:30	01 ✓
"	Chikkagubbi	APPU.	APM	07:52	08:06	02 ✓
"	Chikkagubbi	APPU	APM	09:40	09:57	03 ✓
"	Chikkagubbi	APPU	APM	11:40	11:55	04 ✓
"	Chennagubbi	APPU	APM	13:20	13:35	05 ✓
18/08/24	Chikkagubbi	malppa	APM	06:40	07:08	01 ✓
"	Chikkagubbi	APPU	APM	07:31	07:47	02 ✓
"	Chikkagubbi	APPU	APM	08:46	9:02	03 ✓
"	C. Gubbi	APPU	APM	12:45	13:10	04 ✓
"	C. Gubbi	APPU	APM	15:14	15:40	05 ✓
19/08/24	Chikkagubbi	APPU.	APM	06:42	06:51	01 ✓
"	Chikkagubbi	APPU	APM	07:15	07:26	02 ✓
"	Chikkagubbi	APPU	APM	10:27	10:46	03 ✓
"	Chennagubbi	APPU	APM	13:00	13:38	04 ✓
"	Chennagubbi	APPU	APM	15:44	16:00	05 ✓

*[Signature]*

20/08/24	Chikkagubbi	APPU	AMM	06:48	06:55	01
"	Chikkagubbi	APP	AMM	07:12	07:25	02
"	Chikkagubbi	APPU	AMM	10:02	10:40	03
"	Chikkagubbi	APPU	AMM	12:00	13:16	04
"	Chikkagubbi	APPU	AMM	16:19	16:28	05
21/08/24	Chikkagubbi	APPU	AMM	06:25	06:40	01
"	Chikkagubbi	APPU	AMM	07:36	07:48	02
"	Chikkagubbi	APPU	AMM	9:45	10:10	03
"	Chikkagubbi	APPU	AMM	11:30	11:52	04
"	Chikkagubbi	APPU	AMM	17:00	17:15	05
22/08/24	Chikkagubbi	APPU	AMM	06:45	06:53	01
"	Chikkagubbi	APPU	AMM	07:11	07:22	02
"	Chikkagubbi	APPU	AMM	08:47	09:05	03
"	Chikkagubbi	APPU	AMM	12:35	12:50	04
"	Chikkagubbi	APPU	AMM	14:50	15:10	05
23/08/24	Chikkagubbi	APPU	AMM	06:24	06:40	01
"	Chikkagubbi	MALAPPA	AMM	9:41	09:52	02
"	Chikkagubbi	APPU	AMM	10:13	10:23	03
"	Chikkagubbi	APPU	AMM	11:48	12:00	04
"	Chikkagubbi	APPU	AMM	14:45	15:00	05
24/08/24	Chikkagubbi	Mallappa	AMM	06:58	07:25	01
"	Chikkagubbi	APPU	AMM	08:40	08:58	02
"	Chikkagubbi	APPU	AMM	10:20	10:45	03
"	Chikkagubbi	APPU	AMM	12:20	12:46	04
"	Chikkagubbi	APPU	AMM	14:25	14:49	05

APPU

25/08/24	Chikkagubbi	APPU	AMM	06:28	06:43	01
"	Chikkagubbi	APPU	AMM	07:14	07:25	02
"	Chikkagubbi	APPU.	AMM	08:35	8:53	03
"	Chikkagubbi	APPU.	AMM	12:22	12:52	04
"	Chikkagubbi	APPU.	AMM	14:42	15:05	05
26/08/24	Chikkagubbi	APPU	AMM	6:57	7:09	01
"	Chikkagubbi	APPU	AMM	9:48	10:04	02
"	Chikkagubbi	malappa	AMM	12:50	13:05	03
"	Chikkagubbi	APPU.	AMM	14:47	15:10	04
"	Chikkagubbi	APPU.	AMM	16:55	17:14	05
27/08/24	Chikkagubbi	malappa	AMM	07:07	07:47	01
"	Chikkagubbi	malappa	AMM	08:19	08:35	02
"	Chikkagubbi	APPU	AMM	9:35	9:48	03
"	Chikkagubbi	APPU	AMM	10:40	11:10	04
"	Chikkagubbi	APPU	AMM	12:32	12:53	05
28/08/24	Chikkagubbi	Malappa	AMM	06:45	07:12	01
"	Chikkagubbi	Malappa	AMM	07:45	08:32	02
"	Chikkagubbi	malappa	AMM	09:20	10:32	03
"	Chikkagubbi	malappa	AMM	11:20	11:44	04
29/08/24	Chikkagubbi	APPU	AMM	06:18	06:33	01
"	Chikkagubbi	APPU.	AMM	06:38	6:45	02
"	Chikkagubbi	APPU.	AMM	07:50	08:10	03
"	Chikkagubbi	APPU	AMM	9:30	9:40	04
"	Chikkagubbi	APPU	AMM	10:40	10:48	05
30/08/24	Chikkagubbi	APPU	AMM	06:40	8:43	01
"	Chikkagubbi	APPU	AMM	08:24	08:37	02
"	Chikkagubbi	APPU	AMM	10:32	10:45	03
"	Chikkagubbi	APPU	AMM	12:10	12:22	04
"	Chikkagubbi	APPU	AMM	16:38	16:52	05

31/08/24	Chikkagubbi	APPU.	APPU	06:55	07:10	01
"	Chikkagubbi	APPU	APPU	07:39	07:52	02
"	Chikkagubbi	APPU	APPU	09:30	09:40	03
"	Chikkagubbi	APPU	APPU	10:40	10:58	04
"	Chikkagubbi	APPU	APPU	14:05	14:34	05
01/09/24	Chikkagubbi	APPU	APPU	06:27	06:35	01
"	Chikkagubbi	APPU	APPU	06:50	07:00	02
"	Chikkagubbi	APPU	APPU	09:30	09:42	03
"	Chikkagubbi	APPU	APPU	10:45	11:02	04
"	Chikkagubbi	APPU	APPU	12:09	12:21	05
02/09/24	Chikkagubbi	APPU.	APPU	06:15	06:35	01
"	Chikkagubbi	APPU	APPU	07:47	08:05	02
"	Chikkagubbi	APPU	APPU	10:09	10:21	03
"	Chikkagubbi	APPU	APPU	13:02	13:25	04
"	Chikkagubbi	APPU	APPU	15:08	15:23	05
03/09/24	Chikkagubbi	APPU.	APPU	06:17	06:28	01
"	Chikkagubbi	APPU.	APPU	07:12	07:30	02
"	Chikkagubbi	APPU	APPU	09:15	09:25	03
"	Chikkagubbi	APPU	APPU	11:42	11:56	04
"	Chikkagubbi	APPU.	APPU	14:28	14:38	05
04/09/24	Chikkagubbi	APPU.	APPU	06:20	06:53	01
"	Chikkagubbi	APPU	APPU	07:55	08:22	02
"	Chikkagubbi	APPU	APPU	12:40	12:50	03
"	Chikkagubbi	APPU	APPU	13:40	13:52	04
"	Chikkagubbi	APPU	APPU	16:39	16:50	05

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05/09/24	Chikkagubbi	APPU	APPU	06:20	06:32	01 ✓
"	Chikkagubbi	APPU	APPU	07:55	08:12	02 ✓
"	Chikkagubbi	APPU	APPU	10:44	10:58	03 ✓
"	Chikkagubbi	APPU	APPU	13:10	13:20	04 ✓
"	Chikkagubbi	APPU	APPU	16:03	16:13	05 ✓
06/09/24	Chikkagubbi	APPU	APPU	07:07	07:20	01 ✓
"	Chikkagubbi	APPU	APPU	8:30	8:39	02 ✓
"	Chikkagubbi	APPU	APPU	<del>10:57</del>	11:13	03 ✓
"	Chikkagubbi	APPU	APPU	12:46	12:58	04 ✓
"	Chikkagubbi	APPU	APPU	15:17	15:29	05 ✓
07/09/24	Chikkagubbi	APPU	APPU	06:50	07:18	01 ✓
"	Chikkagubbi	APPU	APPU	07:36	07:44	02 ✓
"	Chikkagubbi	APPU	APPU	10:25	10:40	03 ✓
"	Chikkagubbi	APPU	APPU	11:39	11:50	04 ✓
"	Chikkagubbi	APPU	APPU	14:17	14:35	05 ✓
08/09/24	Chikkagubbi	APPU	APPU	07:25	07:36	01 ✓
"	Chikkagubbi	APPU	APPU	8:20	8:31	02 ✓
"	Chikkagubbi	APPU	APPU	10:16	10:25	03 ✓
"	Chikkagubbi	APPU	APPU	13:10	13:23	04 ✓
"	Chikkagubbi	APPU	APPU	15:38	16:02	05 ✓
09/09/24	Chikkagubbi	APPU	APPU	06:33	06:47	01 ✓
"	Chikkagubbi	APPU	APPU	09:37	10:07	02 ✓
"	Chikkagubbi	APPU	APPU	12:00	12:15	03 ✓
"	Chikkagubbi	APPU	APPU	14:48	15:18	04 ✓
"	Chikkagubbi	APPU	APPU	18:19	18:26	05 ✓

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10/09/24	Chikkagubbi	APPU	AMU	06:20	06:35	01
"	Chikkagubbi	APPU	AMU	08:08	08:24	02
"	Chikkagubbi	APPU	AMU	10:50	10:19	03
"	Chikkagubbi	APPU	AMU	11:22	11:35	04
"	Chikkagubbi	APPU	AMU	13:05	13:30	05
11/09/24	Chikkagubbi	APPU	AMU	06:15	06:40	01
"	Chikkagubbi	APPU	AMU	07:21	07:45	02
"	Chikkagubbi	APPU	AMU	10:15	10:34	03
"	Chikkagubbi	APPU	AMU	15:38	15:47	04
"	Chikkagubbi	APPU	AMU	16:00	16:10	05
12/09/24	Chikkagubbi	Manaj	AMU	05:30	06:10	01
"	Chikkagubbi	APPU	AMU	9:54	10:20	02
"	Chikkagubbi	APPU	AMU	13:20	13:45	03
"	Chikkagubbi	APPU	AMU	14:42	15:01	04
"	Chikkagubbi	APPU	AMU	16:02	16:25	05
13/09/24	Chikkagubbi	Manaj	AMU	05:40	05:57	01
"	Chikkagubbi	APPU	AMU	8:45	9:18	02
"	Chikkagubbi	APPU	AMU	11:02	11:30	03
"	Chikkagubbi	APPU	AMU	12:52	13:25	04
"	Chikkagubbi	APPU	AMU	15:43	16:03	05
14/09/24	Chikkagubbi	Manaj	AMU	06:05	06:20	01
"	Chikkagubbi	APPU	AMU	07:25	07:40	02
"	Chikkagubbi	APPU	AMU	8:47	09:50	03
"	Chikkagubbi	APPU	AMU	12:02	12:30	04
"	Chikkagubbi	APPU	AMU	14:46	15:06	05

 710

15/09/24	C. Gubbi	Manaj	APPV	06:10	07:20	01 ✓
"	C. Gubbi	Appu	APPV	07:17	07:27	02 ✓
"	Chikkagubbi	manaj	Manaj	10:32	10:41	03 ✓
"	Chikkagubbi	APPV	Manaj	12:35	12:49	04 ✓
"	Chikkagubbi	manaj	Manaj	14:51	15:01	05 ✓
16/09/24	Chikkagubbi	Manaj	APPV	06:20	06:28	01 ✓
"	Chikkagubbi	Appu	APPV	07:30	07:50	02 ✓
"	Chikkagubbi	APPV	APPV	11:00	11:35	03 ✓
"	Chikkagubbi	APPV	APPV	15:17	15:32	04 ✓
"	Chikkagubbi	APPV	APPV	16:03	16:25	05 ✓
17/09/24	Chikkagubbi	Malleppa	APPV	05:40	06:27	01 ✓
"	Chikkagubbi	APPV	APPV	9:12	9:25	02 ✓
"	Chikkagubbi	APPV	APPV	12:20	12:34	03 ✓
"	Chikkagubbi	APPV	APPV	15:23	15:53	04 ✓
"	Chikkagubbi	APPV	APPV	16:49	17:10	05 ✓
18/09/24	Chikkagubbi	Appu	APPV	06:07	06:33	01 ✓
"	Chikkagubbi	Appu	APPV	07:12	07:38	02 ✓
"	Chikkagubbi	APPV	APPV	9:51	10:22	03 ✓
"	Chikkagubbi	APPV	APPV	12:40	12:58	04 ✓
"	Chikkagubbi	APPV	APPV	13:38	13:48	05 ✓
19/09/24	Chikkagubbi	Manaj Appu	APPV	06:00	06:50	01 ✓
"	Chikkagubbi	APPV	APPV	06:45	07:06	02 ✓
"	Chikkagubbi	APPV	APPV	07:50	08:05	03 ✓
"	Chikkagubbi	APPV	APPV	8:48	8:58	04 ✓
"	Chikkagubbi	APPV	APPV	9:50	10:00	05 ✓

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20/09/24	Chikkagubbi	T.A. Swamy	AMU	06:15	6:40	01 ✓
"	Chikkagubbi	Appu	AMU	07:55	8:21	02 ✓
"	Chikkagubbi	APPU	AMU	8:43	8:53	03 ✓
"	Chikkagubbi	APPU	AMU	11:03	11:13	04 ✓
"	Chikkagubbi	APPU	AMU	13:07	13:38	05 ✓
21/09/24	Chikkagubbi	Mallappa	AMU	06:25	6:55	01 ✓
"	Chikkagubbi	APPU	AMU	08:05	08:15	02 ✓
"	Chikkagubbi	APPU	AMU	10:39	11:12	03 ✓
"	Chikkagubbi	APPU	AMU	14:15	14:38	04 ✓
"	Chikkagubbi	APPU	AMU	15:25	15:45	05 ✓
22/09/24	Chikkagubbi	Mallappa	AMU	06:40	07:10	01 ✓
"	Chikkagubbi	Appu	AMU	07:39	07:55	02 ✓
"	Chikkagubbi	APPU	AMU	10:03	10:20	03 ✓
"	Chikkagubbi	APPU	AMU	12:05	12:17	04 ✓
"	Chikkagubbi	APPU	AMU	13:33	13:54	05 ✓
23/09/24	Chikkagubbi	Appu	AMU	06:10	06:25	01 ✓
"	Chikkagubbi	APPU	AMU	07:37	8:10	02 ✓
"	Chikkagubbi	APPU	AMU	10:19	10:37	03 ✓
"	Chikkagubbi	malappa	AMU	14:06	14:23	04 ✓
"	Chikkagubbi	Mallappa	AMU	15:22	16:00	05 ✓
24/09/24	Chikkagubbi	Malappa	AMU	06:20	06:30	01 ✓
"	Chikkagubbi	Appu	AMU	07:20	07:58	02 ✓
"	Chikkagubbi	APPU	AMU	11:00	11:16	03 ✓
"	Chikkagubbi	APPU	AMU	13:15	13:40	04 ✓
"	Chikkagubbi	APPU	AMU	16:55	17:25	05 ✓

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3/10

25/09/24	Chikkagubbi	Appu	Amu	06:39	06:54	01 ✓
"	Chikkagubbi	APPU	Amu	8:28	8:45	02 ✓
"	Chikkagubbi	APPU	Amu	11:08	11:18	03 ✓
"	Chikkagubbi	malkapa	ed ed ed	14:19	14:32	04 ✓
"	Chikkagubbi	malkapa	ed ed ed	15:50	16:09	05 ✓
26/09/24	Chikkagubbi	APPU	Amu	10:18	10:45	01 ✓
"	Chikkagubbi	APPU	Amu	13:02	13:14	02 ✓
"	Chikkagubbi	APPU	Amu	15:02	15:15	03 ✓
"	Chikkagubbi	APPU	Amu	17:35	16:10	04 ✓
"	Chikkagubbi	APPU	Amu	17:35	17:48	05 ✓
27/09/24	Chikkagubbi	APPU	Amu	06:15	06:30	01 ✓
"	Chikkagubbi	Appu	Amu	07:11	7:21	02 ✓
"	Chikkagubbi	APPU	Amu	9:35	9:49	03 ✓
"	Chikkagubbi	APPU	Amu	11:20	11:30	04 ✓
"	Chikkagubbi	APPU	Amu	13:34	13:50	05 ✓
28/09/24	Chikkagubbi	Appu	Amu	07:04	07:25	01 ✓
"	Chikkagubbi	APPU	Amu	07:55	8:10	02 ✓
"	Chikkagubbi	APPU	Amu	10:12	10:31	03 ✓
"	Chikkagubbi	APPU	Amu	12:48	13:00	04 ✓
"	Chikkagubbi	APPU	Amu	15:28	15:40	05 ✓
29/09/24	Chikkagubbi	APPU	Amu	06:20	07:10	01 ✓
"	Chikkagubbi	APPU	Amu	07:55	8:45	02 ✓
"	Chikkagubbi	APPU	Amu	9:45	10:23	03 ✓
"	Chikkagubbi	APPU	Amu	10:59	11:14	04 ✓
"	Chikkagubbi	APPU	Amu	13:25	13:49	05 ✓

 210

30/09/24	Chikkagubbi	APPU	Amu	06:44	07:10	01 ✓
"	Chikkagubbi	APPU.	Amu	7:40	07:50	02 ✓
"	Chikkagubbi	APPU	Amu	10:04	10:40	03 ✓
"	Chikkagubbi	APPU	Amu	14:08	14:29	04 ✓
"	Chikkagubbi	APPU	Amu	15:30	16:08	05 ✓
01/10/24	Chikkagubbi	APPU	Amu	07:05	07:18	01 ✓
"	Chikkagubbi	APPU	Amu	07:48	08:05	02 ✓
"	Chikkagubbi	APPU	Amu	10:12	10:35	03 ✓
"	Chikkagubbi	APPU	Amu	12:55	13:10	04 ✓
"	Chikkagubbi	APPU.	Amu	15:35	15:50	05 ✓
02/10/2024	Chikkagubbi	T.N. Swamy	Amu	06:16	06:28	01 ✓
"	Chikkagubbi	malappa	Amu	06:44	06:56	02 ✓
"	Chikkagubbi	APPU.	Amu	08:37	08:47	03 ✓
"	Chikkagubbi	APPU.	Amu	09:40	9:55	04 ✓
"	Chikkagubbi	APPU	Amu	11:15	11:28	05 ✓
03/10/20	Chikkagubbi	malappa	Amu	06:25	7:09	01 ✓
"	Chikkagubbi	malappa	Amu	7:51	08:03	02 ✓
"	Chikkagubbi	malappa	Amu	9:14	09:25	03 ✓
"	Chikkagubbi	malappa	Amu	09:43	11:40	04 ✓
"	Chikkagubbi	malappa	Amu	11:57	16:02	05 ✓
04/10/24	Chikkagubbi	APPU	Amu	07:03	07:16	01 ✓
"	Chikkagubbi	APPU	Amu	9:45	10:05	02 ✓
"	Chikkagubbi	APPU	Amu	11:35	12:08	03 ✓
"	Chikkagubbi	APPU	Amu	13:00	13:27	04 ✓
"	Chikkagubbi	APPU.	Amu	15:15	15:30	05 ✓

 #10

05/10/24	Chikkagubbi	T.N. Swamy	Tamp	06:54	07:28	01 ✓
"	Chikkagubbi	Hanumanth	ಎಸುಜೂಟ	08:15	08:45	02 ✓
"	Chikkagubbi	Hanumanth	ಎಸುಜೂಟ	11:28	11:34	03 ✓
"	Chikkagubbi	Hanumanth	ಎಸುಜೂಟ	14:10	14:30	04 ✓
06/10/24	Chikkagubbi	Appu	APPU	06:35	7:03	01 ✓
"	Chikkagubbi	APPU	APPU	07:34	07:45	02 ✓
"	Chikkagubbi	APPU	APPU	9:00	9:13	03 ✓
"	Chikkagubbi	APPU	APPU	11:16	11:40	04 ✓
"	Chikkagubbi	APPU	APPU	13:25	13:40	05 ✓
07/10/24	Chikkagubbi	Hanumanth	ಎಸುಜೂಟ	6:50	7:10	01
"	Chikkagubbi	malpa	ಎಸುಜೂಟ	10:42	11:00	02
"	Chikkagubbi	APPU	APPU	12:28	12:40	03

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## OPERATING CONTROL PROCEDURE

### SEWAGE TREATMENT PLANT

- Check the level in COLLECTION TANK and pump the sewage to aeration tank it by using Sewage Transfer Pump I & II
- Ensure the PH range of sewage 6.5 to 8.5
- Ensure the AERATION BLOWER I&II running in the Auto Mode.
- MLSS should to Maintain 2500 -3500 mg/l in aeration tank.
- Collect the aeration overflow in secondary settling tank (SST) for proper settling.
- Collect the supernatant of SST in CLARIFIED WATER TANK
- The settled sludge in the SST will be recirculated in to the aeration tank continuously. If MLSS above 3500 mg/l, sludge wasted to sludge drying bed
- Prepare HYPO solution as per the prescribed dosage in dosing tank and switch on the dosing pump.
- Back wash both MGF & ACF completely and put in service mode
- Pump the water into MGF & ACF by using FFP I & II.
- Check the clarity of the water at ACF OUTLET and open the valve to transfer to garden tank.
- If garden tank filled to be inform plant team.

Date	Vehicle No	Driver's Name	Signature	IN TIME	OUT TIME	S.L NO
01.12.23	KA 53 D 6739	Janesh		9:05	10:40	01
"	KA 53 D 6739	Janesh		11:30	13:45	02
02.12.23	KA 53 A - 5606	Ramesh		10:25	11:28	01
"	KA 53 A - 5606	Ramesh		12:14	13:20	02
"	KA 53 A 5606	Ramesh		14:05	15:58	03
03.12.23	KA 53 D - 6739	Janesh		10:05	11:25	01
"	KA 53 D - 6739	Janesh		12:45	14:08	02
04/12/23	KA 53 D - 6739	Raja		09:50	10:58	01
"	KA 53 D - 6739	Raja		12:20	15:26	02
05/12/23	KA 53 D - 6739	Sanuappa		09:12	10:40	01
"	KA 53 D - 6739	Sanuappa		11:23	15:05	02
06/12/23	KA 53 D - 6739	Yatish		09:23	11:00	01
"	KA 53 D - 6739	Yatish		11:40	01:10	02
07/12/23	KA 53 D - 6739	Yatish		09:16	11:00	01
"	KA 53 D - 6739	Yatish		11:42	12:47	02
"	KA 53 D - 6739	Yatish		13:25	15:55	03
08/12/23	KA 53 D - 6739	Tanesh		09:10	10:40	01
"	KA 53 D - 6739	Tanesh		11:30	15:2'	02
09/12/23	KA 53 D - 6739	GM		09:45	11:00	01
"	KA 53 D - 6739	GM		11:52	13:40	02
10/12/23	KA 53 D - 6739	Sanuappa		09:10	10:50	01
"	KA 53 D - 6739	Sanuappa		11:30	13:35	02

Date	Vehicle NO	D/Name	D/Sign	In Time	Out Time	SL No
11.12.23	KA 53 D 6739	Shanunappa		9:05	11:20	01
"	KA 53 D 6739	Shanunappa		12:09	14:35	02
12.12.23	KA 53 D 6739	Shanunappa		9:20	13:05	01
13.12.23	KA 53 D 6739	Janesh		9:10	10:50	01
"	KA 53 D 6739	Janesh		11:37	13:51	02
14/12/23	KA 53 D - 6739	Arund		09:50	11:25	01
"	KA 53 D - 6739	Arund		12:05	14:40	02
15/12/23	KA 53 D - 6739	Shanunappa		09:08	11:25	01
"	KA 53 D - 6739	Shanunappa		12:10	15:15	02
16/12/23	KA 53 D - 6739	Sharnu		09:35	12:20	01
"	KA 53 D - 6739	Sharnu		13:03	15:35	02
17.12.23	KA 53 D 6739	Sharnu		9:15	10:55	01
"	KA 53 D - 6739	Sharnu		11:38	13:20	02
18/12/23	KA 53 D - 6739	Sharnu		09:10	11:30	01
"	KA 53 D - 6739	Sharnu		12:12	14:53	02
19/12/23	KA 53 D - 6739	Balaji		09:45	13:47	01
20/12/23	KA 53 D - 6739	Balaji		09:25	10:38	01
"	KA 53 D - 6739	Balaji		11:18	13:00	02
21/12/23	KA 53 D - 6739	Shanunappa		9:35	11:23	01
"	KA 53 D 6739	Shanunappa		12:25	15:00	02

Date	vehicle NO	D/Name	D/Sign	In Time	Out Time	SL No
22/12/23	KA-53 D- 6739	Ravi	<del>Ravi</del>	09:20	11:10	01
"	KA 53-D-6739	Ravi	<del>Ravi</del>	12:05	15:25	02
23/12/23	KA 53 D - 6739	Ravi	<del>Ravi</del>	9:18	11:20	01
"	KA 53 D - 6739	Ravi.	<del>Ravi</del>	12:06	15:00	02
24/12/23	KA 53D- 6739	Ravi	<del>Ravi</del>	09:25	11:15	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	11:55	14:10	02
25/12/23	KA 53D- 6739	Ravi	<del>Ravi</del>	09:45	11:28	01
"	KA 53 D- 6739	Ravi	<del>Ravi</del>	12:30	15:05	02
26/12/23	KA 53D- 6739	Ravi	<del>Ravi</del>	09:18	13:50	01
27/12/23	KA 53D-6739	Saru	<del>Saru</del>	09:20	10:35	01
"	KA 53 D - 6739	Sannapa	<del>Saru</del>	11:23	13:10	02
28/12/23	KA 53D- 6739	Ravi	<del>Ravi</del>	09:30	11:28	01
"	KA 53D-6739	Ravi	<del>Ravi</del>	12:20	14:53	02
29/12/23	KA 53 D 6739	Ravi	<del>Ravi</del>	09:10	11:50	01
"	KA 53 D 6739	Ravi.	<del>Ravi</del>	12:30	15:05	02
30/12/23	KA <del>53</del> AA 1623	Saru	<del>Saru</del>	09:25	11:10	01.
"	KA <del>53</del> AA 1623	Shannappa	<del>Saru</del>	11:55	13:55	02
31/12/23	KA 53 <del>DA</del> 6739	Shanappa	<del>Saru</del>	09:20	10:45	01
"	KA 53 D 6739	Shanappa	<del>Saru</del>	11:30	13:05	02
01/01/24	KA 53 D 6739	Sharan	<del>Saru</del>	9:15	11:20	01
"	KA - 53 D 6739	Sharan	<del>Saru</del>	12:05	14:32	02

Date	Vehicle NO	D/Name	D/Sign	In Time	Out Time	SL
02/01/24	KA53D-6739	Shannappa		09:18	13:40	01
03/01/24	KA53D-6739	Shannappa		9:05	11:10	01
"	KA53D-6739	Shannappa		12:20	14:35	02
04/01/24	KA53D-6739	Sharan		09:10	11:12	01
"	KA53D-6739	Sharan		11:50	14:41	02
05/01/24	KA53D-6739	Sharan		9:15	11:05	01
"	KA53D-6739	Sharan		12:12	14:45	02
06/01/24	KA53D-6739	Sharan		09:10	11:18	01
"	KA53D-6739	Sharan		13:15	15:00	02
07/01/24	KA53AA-1623	Sharan		09:25	10:40	01
"	KA53AA-1623	Sharan		11:46	12:37	02
"	KA53AA-1623	Sharan		14:00	15:45	03
08/01/24	KA53D-6739	Sharan		09:38	11:07	01
"	KA53D-6739	Sharan		12:15	13:50	02
"	KA53D-6739	Sharan		13:50	17:00	03
09/01/24	KA53D-6739	Sharan		09:05	11:20	01
"	KA53D-6739	Sharan		12:25	15:45	02
10/01/24	KA53D-6739	Sharan		9:35	11:10	01
"	KA53D-6739	Sharan		12:19	14:22	02
11/01/24	KA53D-6739	Sharan		09:13	10:55	01
"	KA53D-6739	Sharan		11:40	13:35	02
"	KA53D-6739	Sharan		14:50	16:20	03

Date	Vehicle NO	D/Name	D/Sign	In time	Out time	SL No.
12/01/24	KA 53 D - 6739	Cardaz	<del>Prash</del>	09:10	11:45	01
"	KA 53 D - 6739	Sharan	<del>Prash</del>	12:53	15:20	02
13/01/24	KA 53 D - 6739	Ravi	<del>Prash</del>	9:10	11:45	01
"	KA 53 D - 6739	Ravi	<del>Prash</del>	12:55	14:35	02
14/01/24	KA 53 D 6739	Ravi	<del>Prash</del>	08:50	11:28	01
"	KA 53 D 6739	Ravi	<del>Prash</del>	13:20	15:02	02
"	KA 53 D 6739	Ravi	<del>Prash</del>	15:55	18:20	03
15/01/24	KA 53 D 6739	Banuppa	<del>Prash</del>	07:16	9:00	01
"	KA 53 D 6739	Ravi	<del>Prash</del>	10:35	12:10	02
"	KA 53 D 6739	Ravi	<del>Prash</del>	19:53	21:27	03
"	KA 53 D 6739	Ravi	<del>Prash</del>	22:35	01:47	04
16/01/24	KA 53 D 6739	Ravi	<del>Prash</del>	23:15	00:17	01
17/01/24	KA 53 D 6739	Ravi	<del>Prash</del>	01:20	02:47	001
17/01/24	KA 53 D - 6739	Ravi	<del>Prash</del>	09:55	12:10	002
"	KA 53 D - 6739	Ravi	<del>Prash</del>	13:20	15:20	003
18/01/24	KA 53 D - 6739	Ravi	<del>Prash</del>	09:20	11:30	01
"	KA 53 D - 6739	Ravi	<del>Prash</del>	12:50	14:10	02
"	KA 53 D - 6739	Ravi	<del>Prash</del>	15:15	18:10	03
19/01/24	KA 53 D - 6739	Ravi	<del>Prash</del>	09:00	11:00	01
"	KA 53 D - 6739	Ravi	<del>Prash</del>	12:15	13:47	02
"	KA 53 D - 6739	Ravi	<del>Prash</del>	14:55	17:22	03
20/01/24	KA 53 D - 6739	Ravi	<del>Prash</del>	09:05	10:20	01
"	KA 53 D - 6739	Ravi	<del>Prash</del>	11:38	12:50	02
"	KA 53 D - 6739	Ravi	<del>Prash</del>	14:08	15:47	03

Date	Vehicle NO	D/Name	In Time	Out Time	D/Sign	SL No
21.01.24	KA 53 D 6739	Ravi	10:14	11:07	Ravi	01
"	KA 53 D 6739	Ravi	12:10	13:12	Ravi	02
"	KA 53 D 6739	Ravi	14:08	15:35	Ravi	03
22/01/24	KA 53 D 6739	Ravi	09:40	10:53	Ravi	01
"	KA 53 D 6739	Ravi	11:20	12:58	Ravi	02
"	KA 53 D 6739	Ravi	13:30	17:00	Ravi	03
23/01/24	KA 53 D - 6739	Ravi	<del>Pras</del> 06:14	07:10	Ravi	01
"	KA 53 D - 6739	Ravi	<del>Pras</del> 07:37	9:10	Ravi	02
"	KA 53 D - 6739	Ravi	<del>Pras</del> 18:20	19:35	Ravi	03
"	KA 53 D - 6739	Ravi	<del>Pras</del> 19:55	22:05	Ravi	04
24/01/24	KA 53 D - 6739	Ravi	<del>Pras</del> 06:30	07:35	Ravi	01
"	KA 53 D - 6739	Ravi	<del>Pras</del> 17:10	18:40	Ravi	02
"	KA 53 D 6739	Ravi	<del>Pras</del> 19:00	21:10	Ravi	03
25/01/24	KA 53 D 6739	Ravi	<del>Pras</del> 08:25	10:50	Ravi	01
"	KA 53 D 6739	Ravi	<del>Pras</del> 12:00	15:25	Ravi	02
26/01/24	KA 53 D 6739	Shrinaga	Ravi	9:15	10:25	01
"	KA 53 D 6739	Ravi	Ravi	11:35	12:55	02
27/01/24	KA 53 D 6739	Ravi	09:05	10:55	Ravi	01
"	KA 53 D 6739	Ravi	12:15	13:10	Ravi	02
"	KA 53 D 6739	Ravi	14:20	16:27	Ravi	03
28/01/24	KA 53 D 6739	Ravi	<del>Pras</del> 09:20	10:30	Ravi	01
"	KA 53 D 6739	Ravi	<del>Pras</del> 10:50	12:12	Ravi	02
"	KA 53 D 6739	Ravi	<del>Pras</del> 12:35	15:05	Ravi	03

Date	Vehicle No	D/Name	D/Sign	In Time	Out Time	Sl No
29/01/24	KA 53D 6739	Ravi	<del>Skate</del>	09:05	11:00	01
"	KA 53D 6739	Ravi	<del>Skate</del>	11:30	15:25	02
30/01/24	KA 53D 6739	Ravi	<del>Skate</del>	9:10	11:20	01
"	KA 53D 6739	Ravi	<del>Skate</del>	11:40	15:25	02
31/01/24	KA 53D 6739	Ravi	<del>Skate</del>	09:00	10:25	01
"	KA 53D - 6739	Ravi	<del>Skate</del>	10:45	12:30	02
01/02/24	KA 53D - 6739	Ravi	<del>Skate</del>	09:10	11:40	01
"	KA 53D - 6739	Ravi	<del>Skate</del>	11:20	12:33	02
"	KA 53D - 6739	Ravi	<del>Skate</del>	12:54	15:38	03
02/02/24	KA - 53 D - 6739	Ravi	<del>Skate</del>	9:10	12:45	01
"	KA - 53 D - 6739	Ravi	<del>Skate</del>	12:17	15:00	02
03/02/24	KA 53A - 5606	Ravi	<del>Skate</del>	09:10	11:10	01
"	KA 53 A - 5606	Ravi	<del>Skate</del>	11:35	12:55	02
"	KA 53 A - 5606	Ravi	<del>Skate</del>	14:10	15:38	03
04/02/24	KA 53A - 5606	Ravi	<del>Skate</del>	9:15	10:53	01
"	KA 53A - 5606	Ravi	<del>Skate</del>	11:30	12:50	02
"	KA 53A - 5606	Ravi	<del>Skate</del>	13:20	15:57	03
5/02/24	KA 53D - 6739	Ravi	<del>Skate</del>	09:15	11:38	01
"	KA 53 D - 6739	Ravi	<del>Skate</del>	12:00	14:32	02
06/02/24	KA 53 D - 6739	Ravi	<del>Skate</del>	9:12	11:08	01
"	KA 53 D - 6739	Ravi	<del>Skate</del>	11:25	14:30	02
7/02/24	KA 53D - 6739	Ravi	<del>Skate</del>	09:15	10:15	01
"	KA 53 D - 6739	Ravi	<del>Skate</del>	10:40	12:37	02

Date	Vehicle NO	D/Name	Sign	In Time	Out Time	SL No
08/02/24	KA 53 D 6739	Ravi		9:00	11:05	01
"	KA 53 D - 6739	Ravi		11:35	12:53	02
"	KA 53 D - 6739	Ravi		14:10	16:40	03
09/02/24	KA 53 D - 6739	Ravi		09:10	11:15	01
"	KA 53 D - 6739	Ravi		11:35	15:05	02
10/02/24	KA 53 D - 6739	Sharan		09:20	11:26	01
"	KA 53 D - 6739	Sharan		11:50	14:10	02
11/02/24	KA 53 D - 6739	Ravi		9:15	11:07	01
"	KA 53 D - 6739	Ravi		11:30	14:00	02
Cancel	KA 53 D - 6739	Ravi	Cancel	14:20	cancel	Cancel
12/02/24	KA 53 D - 6739	Ravi		09:20	10:50	01
"	KA 53 D - 6739	Ravi		11:20	12:45	02
"	KA 53 D - 6739	Ravi		13:10	15:55	03
13/02/24	KA 53 D - 6739	Ravi		09:05	11:05	01
"	KA 53 D - 6739	Ravi		11:30	14:08	02
14.02.24	KA 53 D - 6739	Ravi		9:30	10:28	01
"	KA 53 D - 6739	Ravi		11:00	12:42	02
15/02/24	KA 53 D - 6739	Ravi		09:37	11:20	01
"	KA 53 D - 6739	Ravi		11:45	13:05	02
"	KA 53 D - 6739	Ravi		13:40	15:55	03
16/02/24	KA 53 D - 6739	Ravi		08:50	11:05	01
"	KA 53 D - 6739	Ravi		11:35	14:50	02

Date	Vehicle NO	Driver Name	Sign	In Time	Out Time	SL NO
17-02-24	KA 53 D - 6739	Janesh		9:05	11:30	01
"	KA 53 D - 6739	Janesh		12:03	14:18	02
18/02/24	KA 53 D - 6739	Nikhil	NIKIL	08:15	11:02	01
"	KA 53 D - 6739	Nikhil	NIKIL	11:37	14:05	02
19-02-24	KA 53 D 6739	Nikhil	NIKIL	9:30	11:00	01
	KA 53 D 6739	Nikhil	NIKIL	11:28	13:45	02
	KA 53 D 6739	Nikhil	NIKIL	14:15	15:53	03
20-02-24	KA 53 D - 6739	Ravi	<del>Ravi</del>	08:45	11:10	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	11:35	15:00	02
21/02/24	KA-53D-6739	Ravi	<del>Ravi</del>	08:35	10:13	01
"	KA-53D-6739	Ravi	<del>Ravi</del>	10:40	13.13	02
22/02/24	KA 53 D 6739	Ravi	<del>Ravi</del>	09:05	10:50	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	11:15	12:55	02
"	KA 53 D 6739	Ravi	<del>Ravi</del>	13:17	16:10	03
23/02/24	KA 53 D 6739	Ravi	<del>Ravi</del>	09:05	11:20	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	11:50	14:55	02
24/02/24	KA 53 D 6739	Ravi	<del>Ravi</del>	09:22	11:33	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	11:45	14:38	02
25/02/24	KA 53 D 6739	Ravi	<del>Ravi</del>	09:40	11:15	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	10:40	14:17	02
26/02/24	KA 53 D 6739	Ravi	<del>Ravi</del>	09:10	10:46	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	11:07	12:27	02
"	KA 53 D 6739	Ravi	<del>Ravi</del>	12:50	15:18	03

date	Vehicle No	D/ Name	D- Sign	In Time	Out Time	NO OF Load
27/02/24	KA 53D 6739	Ravi	<u>Prad</u>	09:12	11:15	01
"	KA 53D 6739	Ravi	<u>Prad</u>	11:35	14:30	02
28/02/24	KA 53D 6739	Ravi	<u>Prad</u>	09:00	10:09	01
"	KA 53D 6739	Ravi	<u>Prad</u>	10:30	12:35	02
29/02/24	KA 53D 6739	Ravi	<u>Prad</u>	09:05	10:55	01
"	KA 53A 5606	Nikhil	Nikhil	12:40	13:55	02
"	KA 53A 5606	Nikhil	Nikhil	14:20	16:10	03
01/03/24	KA 53 D - 6739	Ravi	<del>Prad</del>	9:45	11:10	01
"	KA 53 D - 6739	Ravi	<del>Prad</del>	11:33	15:34	02
02/03/24	KA 53 D - 6739	RAVI	<u>Prad</u>	9:10	11:00	01
"	KA 53 D - 6739	Ravi	<u>Prad</u>	11:33	14:55	02
03/03/24	KA 53A - 5606	Ravi	<u>Prad</u>	09:10	11:10	01
"	KA 53A - 5606	Ravi	<u>Prad</u>	11:35	14:03	02
04/03/24	KA 53 D - 6739	Ravi	<u>Prad</u>	9:15	11:40	01
"	KA 53 D - 6739	Ravi	<u>Prad</u>	12:05	13:15	02
"	KA 53 D - 6739	Ravi	<u>Prad</u>	14:00	16:08	03
05/03/24	KA 53D 6739	Ravi	<u>Prad</u>	06:30	08:20	01
"	KA 53 D - 6739	Ravi	<u>Prad</u>	12:30	14:47	02
06/03/24	KA 53D 6739	Ravi	<u>Prad</u>	06:35	08:00	01
"	KA 53 D - 6739	Ravi	<u>Prad</u>	08:25	09:49	02
"	KA 53 D - 6739	Ravi	<u>Prad</u>	10:15	14:43	03
07/03/24	KA 53 D - 6739	RAVI	<u>Prad</u>	09:15	10:35	01
"	KA 53 D - 6739	Ravi	<u>Prad</u>	11:00	13:08	02

Date	Vehicle NO	D-Name	D-Sign	Out Time	Out Time	No. of Load.
08/03/24	KA 53 D 6739	Ravi	<del>Ravi</del>	9:20	10:38	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	11:12	12:42	02
"	KA 53 D 6739	Ravi	<del>Ravi</del>	13:10	16:45	03
09/03/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	09:15	11:17	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	11:40	15:13	02
10/03/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	9:15	10:55	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	11:25	14:23	02
11/03/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	9:13	10:55	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	11:20	12:50	02
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	15:00	17:53	03
"			<del>Ravi</del>			
12/03/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	9:10	14:35	01
13/03/24	KA 53 D - 6739	Balaji	Balaji	10:20	11:15	01
"	KA 53 D - 6739	Balaji	Balaji	11:44	13:06	02
13/03/24	KA 53 A - 5606	Balaji	Gowtham	10:20	11:15	01
"	KA 53 A - 5606	Balaji	Gowtham	11:44	13:06	02
"	KA 53 A - 5606	Balaji	Gowtham	13:42	16:35	03
14/03/24	KA 53 A - 5606	Balaji	Balaji	10:07	12:07	01
"	KA 53 AA 1623	Balaji	canseel	12:28	canseel	02 canseel
"	KA 53 A 5606	Balaji	Balaji	12:28	16:20	02
15/03/24	KA 53 A 5606	Naveen	(S)	11:00	12:10	01
"	KA 53 A - 5606	Naveen	(S)	12:35	15:25	02

16/03/24	KAS3D-6739	Saran	<del>Saran</del>	09:15	12:10	01
	KAS3D-6739	Saran	<del>Saran</del>	12:50	15:10	02
17/03/24	KAS3D-6739	Ravi	<del>Ravi</del>	09:00	10:25	01
	KAS3D-6739	Ravi	<del>Ravi</del>	10:55	12:32	02
18/03/24	KAS3D-6739	Raja	RAJA	08:40	12:05	01
	KAS3D-6739	Raja	RAJA	13:45	14:55	02
19/03/24	KA 53 D 6739	Saran	<del>Saran</del>	9:05	14:30	01
20/03/24	KAS3D-6739	Saran	<del>Saran</del>	09:00	12:15	01
"	KAS3D-6739	Saran	<del>Saran</del>	12:35	15:15	02
21/03/24	KAS3D-6739	Janesh	<del>Janesh</del>	09:00	11:10	01
"	KAS3D-6739	Janesh	<del>Janesh</del>	11:30	14:27	02
22/03/24	KA 53 D 6739	Janesh	<del>Janesh</del>	09:00	11:30	01
"	KA 53 D 6739	Saran	<del>Saran</del>	11:50	14:30	02
23/03/24	KA 53 D 6739	Saran	<del>Saran</del>	10:20	11:40	01
"	KA 53 D 6739	Saran	<del>Saran</del>	13:00	15:20	02
24/03/24	KA 53 D 6739	Nikhil	Nikhil	10:00	11:05	01
"	KA 53 D 6739	Nikhil	Nikhil	11:45	14:00	02
25/03/24	KA 53 D 6739	Nikhil	Nikhil	09:00	11:00	01
"	KA 53 D 6739	Nikhil	Nikhil	11:30	13:25	02
26/03/24	KA 53 D 6739	Nikhil	Nikhil	09:00	11:43	01
"	KA 53 D 6739	Nikhil	Nikhil	13:10	14:55	02

27/03/24	KA 53 D 6739	Nekhil	Nikhil	09:30	12:00	01
"	KA 53 D 6739	Nikhil	Nikhil	13:10	15:25	02
28/03/24	KA 53 D 6739	Nikhil	Nikhil	09:25	11:50	01
"	KA 53 D 6739	Nikhil	Nikhil	12:15	14:42	02
29/03/24	KA 53 D 6739	Nikhil	Nikhil	09:45	11:40	01
"	KA 53 D 6739	Nikhil	Nikhil	12:15	14:20	02
30/03/24	KA 53 D - 6739	Nekhil	Nikhil	9:25	11:42	01
"	KA 53 D - 6739	Nikhil	<del>Nikhil</del>	12:15	15:03	02
31/03/24	KA 53 D 6739	Ravi	<del>Ravi</del>	9:20	11:53	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	12:35	14:50	02
01/04/24	KA 53 D 6739	RAVI	<del>Ravi</del>	9:15	11:46	01
01/04/24	KA 53 D 6739	Ravi	<del>Ravi</del>	12:15	14:50	02
02/04/24	KA 53 D - 6739	Nikhil	Nikhil	09:20	14:20	01
03/04/24	KA 53 D - 6739	Nekhil	Nikhil	09:39	11:20	01
"	KA 53 D - 6739	Nekhil	Nikhil	11:55	13:55	02
04/04/24	KA 53 D - 6739	Nikhil	Nikhil	09:30	11:20	01
"	KA 53 D - 6739	Nikhil	Nikhil	11:45	15:10	02
05/04/24	KA 53 D 6739	Janesh	<del>Janesh</del>	9:15	11:23	01
	KA 53 D - 6739	Janesh	<del>Janesh</del>	11:45	14:42	02
06/04/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	09:15	11:50	01
	KA 53 D - 6739	Ravi	<del>Ravi</del>	12:15	15:30	02
07/04/24	KA 53 D - 6739	Soken	<del>Soken</del>	10:15	12:09	01
"	KA 53 D 6739	Soken	<del>Soken</del>	12:38	15:52	02

08/04/24	KA 53 D - 6739	Ravi	<del>Prad</del>	09:15	11:55	01
	KA 53 D - 6739	Ravi	<del>Prad</del>	12:20	14:55	02
09/04/24	KA 53 D - 6739	Balasi	Dulaji	09:40	14:55	01
10/04/24	KA 53 D - 6739	Ravi	Nikihl	09:05	11:45	01
	KA 53 D - 6739	Ravi	Nikihl	12:13	15:30	02
11/04/24	KA 53 D - 6739	Ravi	Nikihl	08:40	10:50	01
	KA 53 D - 6739	Ravi	<del>Prad</del>	11:10	13:15	02
12/04/24	KA 53 A - 5606	Ravi	<del>Prad</del>	9:40	12:28	01
	KA 53 A - 5606	Ravi	<del>Prad</del>	12:45	16:12	02
13/04/24	KA 53 A - 5606	Raja	Raja	09:25	10:58	01
	KA 53 A - 5606	Raja	Raja	12:40	14:35	02
14/04/24	KA 53 A - 5606	Shoranu	<del>Shoranu</del>	09:45	11:15	01
	KA 53 A - 5606	Shoranu	<del>Shoranu</del>	12:15	14:20	02
15/04/24	KA 53 A - 5606	Ravi	Nikihl	09:35	11:25	01
	KA 53 A - 5606	Nickul	Nikihl	11:50	14:25	02
16/04/24	KA 53 A - 5606	Nickul	egantay	9:30	14:10	01
17/04/24	KA 53 A - 5606	Nickul	Nikihl	9:10	11:10	01
	KA 53 A - 5606	Nickul	Nikihl	11:47	13:35	02
18/04/24	KA 53 A - 5606	Ravi K.	Nikihl	09:45	11:40	01
	KA 53 A - 5606	Ravi K.	Nikihl	12:08	14:55	02
19/04/24	KA 53 A - 5606	Nickul	Nikihl	10:05	12:10	01
	KA 53 A - 5606	Ravi	Nikihl	12:32	14:50	02

20/04/24	KA 53 D 6739	Ravi	Nikhil	09:35	12:28	01
	KA 53 D 6739	Ravi	Nikhil	12:50	17:30	02
21/04/24	KA 53 D 6739	Nikhil	Nikhil	09:08	11:02	01
	KA 53 D 6739	Nikhil	Nikhil	12:00	14:30	02
22/04/24	KA 53 D 6739	Nikhil	Nikhil	09:35	11:40	01
	KA 53 D 6739	Nikhil	Nikhil	12:10	14:40	02
23/04/24	KA 53 D 6739	Nikhil	Nikhil	08:45	13:53	01
24/04/24	KA 53 D 6739	Nikhil	Nikhil	09:00	10:42	01
	KA 53 D 6739	Nikhil	Nikhil	11:10	14:20	02
25/04/24	KA 53 D 6739	Nikhil	Nikhil	09:20	11:03	01
	KA 53 D 6739	Nikhil	Nikhil	11:30	12:58	02
26/04/24	KA 53 D 6739	Nikhil	Nikhil	09:30	11:20	01
	KA 53 D 6739	Nikhil	Nikhil	12:00	14:31	02
27/04/24	KA 53 D 6739	Nikhil	Nikhil	09:15	12:50	01
	KA 53 D 6739	Nikhil	Nikhil	12:15	15:08	02
28/04/24	KA 53A 5606	Nikhil	Nikhil	10:20	11:40	01
	KA 53A 5606	Nikhil	Nikhil	12:00	14:25	02
29/04/24	KA 53 D 6739	Prakash	Prakash	09:00	11:40	01
	KA 53 D 6739	Prakash	Prakash	12:25	14:55	02
30/04/24	KA 53 D 6739	Ravi	Ravi	09:45	14:00	01

01/05/24	KA 53D 6739	Laxman	<del>Ravi</del>	09:05	10:50	01
"	KA 53D 6739	Laxman	<del>Ravi</del>	11:15	13:33	02
02/05/24	KA 53D 6739	Nikhil	Nikhil	9:45	11:45	01
"	KA 53D 6739	Nikhil	Nikhil	12:20	15:20	02
03/05/24	KA 53D 6739	Ravi	<del>Ravi</del>	09:45	11:45	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	12:20	15:00	02
04/05/24	KA 53D 6739	Ravi	<del>Ravi</del>	09:25	12:05	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	12:25	15:40	02
05/05/24	KA 53D 6739	Ravi	<del>Ravi</del>	09:05	11:55	01
"	KA 53D 6739	Ravi		12:25	14:55	02
06/05/24	KA 53D 6739	Prakash	<del>Ravi</del>	9:30	11:40	01
"	<del>KA 53D 6739</del>	<del>Prakash</del>		<del>12:10</del>	<del>15:20</del>	<del>02</del>
"	KA 53D 6739	Prakash	<del>Ravi</del>	12:10	15:30	02
07/05/24	KA 53D 6739	Nikhil	Nikhil	09:30	14:26	01
08/05/24	KA 53D 6739	Nikhil	<del>Ravi</del>	09:05	10:35	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	11:00	14:50	02
09/05/24	KA 53D 6739	Ravi	<del>Ravi</del>	09:45	10:45	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	12:10	14:50	02
10/05/24	KA 53D 6739	Ravi	<del>Ravi</del>	9:15	11:45	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	12:10	15:05	02
11/05/24	KA 53D 6739	Ravi	<del>Ravi</del>	9:10	12:10	01
"	KA 53D 6739	Ravi	<del>Ravi</del>	12:35	14:45	02

12/05/24	KA 53 AA 1623	Laxman		9:35	11:25	01
"	KA 53 D 6739	Saran		13:40	15:11	02
13/05/24	KA 53 D 6739	Raja		9:30	11:30	01
"	KA 53 D 6739	Laxman		12:25	15:05	02
14/05/24	KA 53 D 6739	Laxman		09:05	11:40	01
"	KA 53 D 6739	Laxman		12:00	14:40	02
15.05.24	KA 53 D 6739	Prashanth		9:10	11:00	01
"	KA 53 D 6739	Prashanth		11:20	13:25	02
16.05.24	KA 53 D 6739	Govatam		9:20	11:20	01
"	KA 53 D 6739	Govatam		11:55	15:20	02
17.05.24	KA 53 D 6739	Prashant		9:25	11:35	01
"	KA 53 D 6739	Prashant		12:25	15:06	02
18.05.24	KA 53 D 6739	Nikhil		9:20	11:30	01
"	KA 53 D 6739	Nikhil		11:55	15:00	02
19.05.24	KA 53 D 6739	Nikhil		9:10	11:45	01
"	KA 53 D 6739	Nikhil		12:15	14:55	02
20/05/24	KA 53 D 6739	Nikhil		10:35	11:25	01
"	KA 53 D 6739	Nikhil		12:10		02
21/05/24	KA 53 D - 6739	Nikhil		09:36	11:55	01
"	KA 53 D - 6739	Nikhil		12:15	15:15	02
22/05/24	KA 53 D - 6739	Janesh		09:31	11:12	01
"	KA 53 D - 6739	Janesh		11:45	14:15	02

23/05/24	KA 53 D - 6739	Nikhil	<del>Ravi</del>	09:26	11:24	01
	KA 53 D - 6739	Nikhil	Nikhil	11:43	15:08	02
24/05/24	KA 53 D - 6739	Nikhil	Nikhil	9:10	11:45	01
7	KA 53 D - 6739	Nikhil	Nikhil	12:30	15:10	02
25/05/24	KA 53 D 6739	Ravi	<del>Ravi</del>	9:15	11:53	01
"	KA 53 D 6739	Ravi	<del>Ravi</del>	12:15	15:25	02
26/05/24	KA 53 AA - 1623	Nikhil	Nikhil	09:25	11:53	01
4	KA 53 AA - 1623	Nikhil	Nikhil	12:10	15:55	02
27-05-24	KA 53 D - 6739	Laxman	<del>Laxman</del>	MISS		
"	KA 53 D - 6739	Laxman	Laxman	9:27	11:30	01
				12:36	15:00	02
28/05/24	KA 53 D 6739	Sharanupa	<del>Sharanupa</del>	9:08	11:52	01
7	KA 53 D - 6739	Sharanupa	<del>Sharanupa</del>	12:50	15:30	02
29/05/24	KA 53 D 6739	Nikhil	Nikhil	9:12	10:35	01
"	KA 53 D 6739	Nikhil	Nikhil	11:00	13:10	02
30/05/24	KA 53 D 6739	Nikhil	Nikhil	9:45	11:20	01
"	KA 53 D 6739	Nikhil	Nikhil	12:37	14:19	02
31/05/24	KA 53 D - 6739	Shesana	<del>Shesana</del>	09:20	11:40	01
7	KA 53 D - 6739	Shesana	<del>Shesana</del>	12:10	14:35	02
01/06/24	KA 53 D - 6739	Ravi	Nikhil	09:00	11:29	01
	KA 53 D - 6739	Nikhil	Nikhil	11:55	14:52	02
02/06/24	KA 53 D 6739	Amresh	<del>Amresh</del>	9:30	11:45	01
	KA 53 D 6739	Amresh	<del>Amresh</del>	12:28	15:20	02

03/06/24	KA 53 D - 6739	Amresh	Nikhil	09:20	11:35	01
"	KA 53 D 6739	Nikhil	Nikhil	12:25	15:00	02
04/06/24	KA 53 D 6739	Sharnupa	Sharnupa	9:05	12:10	01
"	KA 53 D 6739	Sharnupa	Sharnupa	12:30	15:27	02
05/06/24	KA 53 D 6739	Nikhil	Nikhil	09:10	10:35	01
"	KA 53 D 6739	Nikhil	Nikhil	11:28	12:29	02
06/06/24	KA 53 D 6739	Amresh	Amresh	09:10	11:27	01
"	KA 53 D 6739	Amresh	Amresh	12:00	15:05	02
07/06/24	KA 53 D 6739	Amresh	Nikhil	9:00	11:56	01
"	KA 53 D 6739	Nikhil	Nikhil	13:50	15:40	02
08/06/24	KA 53 D 6739	Amresh	Amresh	9:12	11:58	01
"	KA 53 D 6739	Amresh	Amresh	13:40	15:35	02
09/06/24	KA 53 D 6739	Amresh	Amresh	09:05	11:35	01
"	KA 53 D 6739	Amresh	Amresh	12:40	14:50	02
				09:40		03
10/06/24	KA 53 D 6739	Nikhil	Nikhil	09:10	11:35	01
"	KA 53 D - 6739	Nikhil	Nikhil	12:00	15:06	02
11/06/24	KA 53 D - 6739	Sharnupa	Sharnupa	9:12	11:30	01
"	KA 53 D - 6739	Sharnupa	Sharnupa	12:35	16:35	02
2/06/24	KA 53 D 6739	Nikhil	Nikhil	09:30	10:55	01
"	KA 53 D 6739	Nikhil	Nikhil	11:50	13:50	02
3/06/24	KA 53 D 6739	Nikhil	Nikhil	09:15	10:45	01
"	KA 53 D 6739	Nikhil	Nikhil	11:55	13:20	02

*[Signature]*

14/06/24	KA 53D 6739	Nikhil	Nikhil	09:25	12:02	01
"	KA 53D 6739	Nikhil	Nikhil	13:00	15:30	02
15/06/24	KA 53D 6739	Nikhil	Nikhil	09:10	11:22	01
"	KA 53D 6739	Nikhil	Nikhil	12:40	14:55	02
16/06/24	KA 53D 6739	Barnappa	Nikhil	08:55	11:20	01
"	KA 53D 6739	Nikhil	Nikhil	12:30	14:41	02
17/06/24	KA 53D 6739	Nikhil	Nikhil	07:40	11:28	01
"	KA 53D 6739	Nikhil	Nikhil	12:10	15:00	02
18/06/24	KA 53D 6739	Laxman	<del>Nikhil</del>	09:05	10:48	01
"	KA 53D 6739	Laxman	<del>Nikhil</del>	13:00	14:50	02
19/06/24	KA 53D 6739	Amresh	<del>Nikhil</del>	09:20	11:05	01
"	KA 53D 6739	Amresh	<del>Nikhil</del>	12:00	14:35	02
20/06/24	KA 53D 6739	Nikhil	Nikhil	09:10	11:17	01
"	KA 53D 6739	Nikhil	Nikhil	12:15	14:55	02
21/06/24	KA 53D 6739	Amresh	<del>Nikhil</del>	9:12	12:00	01
"	KA 53D 6739	Amresh	<del>Nikhil</del>	13:40	17:10	02
22/06/24	KA 53D 6739	Ravi	<del>Nikhil</del>	09:20	13:13	01
"	KA 53D 6739	Ravi	<del>Nikhil</del>	14:10	16:28	02
23/06/24	KA 53D 6739	Ravi	<del>Nikhil</del>	09:25	11:48	01
"	KA 53D 6739	Ravi	<del>Nikhil</del>	12:30	14:55	02
24/06/24	KA 53D 6739	Nikhil	Nikhil	9:10	11:18	1
"	KA 53D 6739	Ravi	<del>Nikhil</del>	12:00	14:38	2

25/06/24	KA 53 D 6739	Ravi	Nikhil	9:15	11:25	01
	KA 53 D 6739	Nekhel	Nikhil	12:25	14:39	02
26/06/24	KA 53 D 6739	Nekhel	Nikhil	9:15	10:40	01
	KA 53 D 6739	Nekhel	Nikhil	11:30	13:19	02
27/06/24	KA 53 D 6739	Nekhel	Nikhil	9:15	11:09	01
"	KA 53 D - 6739	Nekhel	Nikhil	12:35	14:26	02
28/06/24	KA 53 D 6739	Nekhel	Nikhil	9:10	11:25	01
"	KA 53 D 6739	Nekhel	Nikhil	12:26	14:30	02
29/06/24	KA 53 D 6739	Nekhel	Nikhil	9:10	12:00	01
	KA 53 D 6739	Nikhil	Nikhil	12:30	15:25	02
30/06/24	KA 53 D 6739	Nikhil	Nikhil	9:13	11:33	01
"	KA 53 D 6739	Nekhel	Nikhil	12:30	15:44	02
01/07/24	KA 53 D - 6739	Nikhil	Nikhil	09:35	11:43	01
"	KA 53 D - 6739	Nikhil	Nikhil	12:40	02:35	02
02/07/24	KA 53 D - 6739	Nikhil	Nikhil	09:10	11:40	01
"	KA 53 D - 6739	Nikhil	Nikhil	12:30	15:31	02
03/07/24	KA 53 AA - 1623	Sharnupa	Sharnupa	9:00	10:45	01
"	KA 53 AA - 1623	Sharnupa	Sharnupa	11:40	13:20	02
04/07/24	KA 53 D - 6739	Ravi	Nikhil	09:05	10:55	01
"	KA 53 D - 6739	Ravi	Nikhil	11:55	14:05	02
05/07/24	KA 53 D - 6739	Nikhil	Nikhil	09:20	11:09	01
"	KA 53 D - 6739	Nikhil	Nikhil	12:30	13:48	02
"	KA 53 D - 6739	Nikhil	Nikhil	15:05	18:25	03

06/07/24	KA 53 A - 5606	Nikhil	Nikhil	09:50	11:56	01
"	KA 53 A - 5606	Nikhil	Nikhil	12:45	15:05	02
"	KA 53 D - 6739	Nikhil	Nikhil	18:37	21:45	03
07/07/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	9:12	11:40	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	12:36	14:45	02
08/07/24	KA 53 A - 5606	Ravi	<del>Ravi</del>	9:25	11:08	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	12:40	15:20	02
09/07/24	KA 53 A - 5606	Nikhil	Nikhil	09:20	11:54	01
"	KA 53 A - 5606	Nikhil	Nikhil	12:52	15:12	02
10/07/24	KA 53 A 5606/673	Nikhil	Nikhil	09:25	10:19	01
"	KA 53 A - 1623	Nikhil	Nikhil	11:28	13:13	02
11/07/24	KA 53 D - 6739	Ravi	<del>Ravi</del>	07:45	08:58	01
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	09:35	11:10	02
"	KA 53 D - 6739	Ravi	<del>Ravi</del>	12:40	14:20	03
12/07/24	KA 53 D 6739	Ravi	Nikhil	09:30	11:32	01
"	KA 53 D 6739	Nikhil	Nikhil	12:25	14:50	02
13/07/24	KA - 53 D - 6739	Ravi	Nikhil	09:30	11:59	01
"	KA - 53 B - 6739	Ravi	Nikhil	13:08	14:55	2
14/07/24	KA 53 A 5606 (12000)	Nikhil	Nikhil	9:15	11:28	01
"	KA 53 A 5606 12000	Nikhil	Nikhil	12:28	14:10	02
15/07/24	KA 53 D - 6739 (15000)	Goutam	<del>Ravi</del>	9:45	11:25	01
"	KA 53 D - 6739	Goutam	<del>Ravi</del>	12:20	14:10	02

Date	Vehicle no	Tank capacity	Name	Signatures	In Time	Out Time	S-n no
16/07/24	KA 53 D 6739 (15,000)	15000	Ravi	<del>Ravi</del>	9:15	12:15	01
"	KA 53 A 1623	12,000	Ravi	<del>Ravi</del>	13:22	16:50	02
17/07/24	KA 53 A 1623	12,000	Ravi	<del>Ravi</del>	09:15	10:35	01
"	KA 53 A 1623	12,000	Ravi	<del>Ravi</del>	11:27	13:00	02
18/07/24	KA 53 D 6739	15,000	Srikanth	Srikanth	09:10	12:05	01
"	KA 53 D 6739	15,000	Srikanth	Srikanth	13:10	15:10	02
19/07/24	KA 53 D 6739	15,000	Ravi	<del>Ravi</del>	09:10	11:46	01
"	KA 53 D 6739	15,000	Ravi	<del>Ravi</del>	12:20	15:25	02
20/07/24	KA 53 A 5606	12,000	Raja	Raja	10:00	11:55	01
"	KA 53 A 5606	12,000	Raja	Raja	12:45	15:20	02
21/07/24	KA 53 A 5606	12,000	Raja	Raja	10:05	11:33	01
"	KA 53 A 5606	12,000	Raja	Raja	12:45	14:55	02
22/07/24	KA 53 D 6739	15,000	Ravi	<del>Ravi</del>	9:20	11:18	01
"	KA 53 D 6739	15,000	Ravi	<del>Ravi</del>	12:30	14:45	02
23/07/24	KA 53 D 6739	15,000	Ravi	<del>Ravi</del>	09:10	12:15	01
"	KA 53 D 6739	15,000	Ravi	<del>Ravi</del>	13:15	15:46	02
24/07/24	KA 53 D 6739	15,000	Ravi	Nikhil	09:35	11:05	01
"	KA 53 D 6739	15,000	Ravi	Nikhil	11:55	13:50	02
25/07/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:13	12:15	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	13:10	15:35	02
26/07/24	KA 53 D 6739	15,000	Nikhil	Nikhil	09:10	12:20	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	13:40	16:00	02

27/07/24	KA 53 AA 1623 -	12,000	Nikhil	Nikhil	9:10	12:45	01
"	KA 53 AA 1623 -	12,000	Nikhil	Nikhil	13:50	16:02	02
28/07/24	KA 53 A 5606	12,000	Nikhil	Nikhil	9:55	12:13	01
"	KA 53 A 5606	12,000	Nikhil	Nikhil	13:15	15:27	02
29/07/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:30	12:02	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	13:15	15:37	02
30/07/24	KA 53 D 6739	15,000	Nikhil	Nikhil	09:00	10:51	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	11:57	15:43	02
31/07/24	KA 53 D 6739	15,000	Nikhil	Nikhil	09:10	11:05	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	12:15	14:01	02
01/08/24	KA 53 D 6739	15,000	Sukant	Sukant	9:20	11:20	01
"	KA 53 D 6739	15,000	Sukant	Sukant	12:32	14:33	02
02/08/24	KA-53 A-5606	12,000	Maresh	Maresh	9:35	11:38	01
"	KA 53 A 5606	12,000	Maresh	Maresh	12:30	15:20	02
03/08/24	KA 53 A 5606	12,000	Nikhil	Nikhil	9:52	11:54	01
"	KA 53 A 5606	12,000	Nikhil	Nikhil	12:45	15:28	02
04.08.24	KA 53 D 6739	15,000	Prakash	Prakash	9:20	11:35	01
"	KA 53 D 6739	15,000	Prakash	Prakash	12:10	15:18	02
05.08.24	KA 53 D 6739	15,000	Prakash	Prakash	9:20	11:22	01
"	KA 53 D 6739	15,000	Prakash	Prakash	12:40	15:08	02
06/08/24	KA 53 D 6739	15,000	Laxman	Laxman	9:15	11:30	01
"	KA 53 D 6739	15,000	Laxman	Laxman	13:00	15:50	02

07/08/24	KA53 D 6739	15,000	Laxman		9:10	10:40	01
"	KA53 D 6739	15,000	Laxman		12:40	14:30	02
08/08/24	KA53 D 6739	15,000	Ravi		9:15	11:32	01
"	KA53 D 6739	15,000	Ravi		12:38	15:03	02
09/08/24	KA53 D 6739	15,000	Laxman		9:13	11:35	01
"	KA53 A 5606	12,000	Laxman		12:45	15:13	02
10/08/24	KA53 D 6739	15,000	Laxman		9:20	12:43	01
"	KA53 D 6739	15,000	Laxman		14:40	16:18	02
11/08/24	KA53AA - 1623	12,000	Janappa		09:19	11:45	01
"	KA53AA - 1624	12,000	Janappa		14:10	15:40	02
12/08/24	KA53 D 6739	15,000	Laxman		9:46	11:07	01
"	KA53 D 6739	15,000	Laxman		12:10	13:50	02
13/08/24	KA53 D 6739	15,000	Nikhil		9:40	11:33	01
"	KA53 D 6739	15,000	Nikhil		12:30	15:29	02
14/08/24	KA53 A 5606	12,000	Raja		9:30	10:50	01
"	KA53 A 5606	12,000	Raja		12:50	13:25	02
15/08/24	KA53 D - 6739	15,000	Laxman		09:20	11:15	01
"	KA53 D - 6739	15,000	Laxman		12:30	14:13	02
16/08/24	KA53 D - 6739	15,000	Balaji		10:10	12:37	01
16/08/24	KA53 D - 6739	15,000	Balaji		13:40	16:48	02
17/08/24	KA53 D - 6739	15,000	Nikhil		9:23	10:55	01
"	KA53 D - 6739	15,000	Nikhil		12:05	14:38	02

18/08/24	KA 53 A 5606	12000	Nekhal	Nikhil	10:18	11:30	01
"	KA 53 A 5606	12000	Nekhal	Nikhil	12:10	14:34	02
19/08/24	KA 53 A - 5606	12,000	Balaji	Balaji	09:20	11:15	01
"	KA 53 A - 5606	12,000	Balaji	Balaji	13:10	15:20	02
20/08/2024	KA 53 D - 6739	15000	Laxman	Laxman	09:15	11:10	01
"	KA 53 D - 6739	15,000	Laxman	Laxman	12:18	15:22	02
21/08/24	KA 53 D - 6739	15,000	Nikhil	Nikhil	08:55	11:41	01
"	KA 53 D - 6739	15,000	Nekhal	Nikhil	13:12	16:00	02
22/08/24	KA 53 D - 6739	15,000	Nikhil	Nikhil	09:05	11:27	01
"	KA 53 D - 6739	15,000	Nekhal	Nikhil	12:30	15:10	02
23/08/24	KA 53 D 6739	15000	Nikhil	Nikhil	9:22	12:05	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	12:40	15:48	02
24/08/24	KA 53 D 6739	15,000	Laxman	Laxman	09:20	12:02	01
"	KA 53 D 6739	15,000	Laxman	Laxman	13:38	15:39	02
25/08/24	KA 53 AB 3993	6,000	Hiranya	Hiranya	09:05	10:00	01
"	KA 53 AB 3993	6,000	Hiranya	Hiranya	11:05	11:52	02
"	KA 53 AB 3993	6,000	Nikhil	Nikhil	13:00	13:44	03
"	KA 53 AB 3993	6,000	Nikhil	Nikhil	14:40	15:11	04
26/08/24	KA 53 AA 1623	12,000	Nekhal	Nikhil	9:42	11:38	01
"	KA 53 AA 1623	12,000	Nikhil	Nikhil	12:57	15:38	02
27/08/24	KA 53 D 6739	15,000	Nekhal	Nikhil	9:20	11:23	01
"	KA 53 D 6739	15,000	Nekhal	Nikhil	13:45	16:10	02

28/08/24	KA 53 AA 1623	12,000	Nikhil	Nikhil	9:40	11:18	01
"	KA 53 AA 1623	12,000	Nikhil	Nikhil	12:35	14:22	02
29/08/24	KA 53 AA 1623	12,000	Srinath	Nikhil	06:40	7:58	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	07:40	10:35	02
"	KA 53 A 5606	12,000	Ravi	<del>Ravi</del>	18:00	18:56	03
30/08/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:40	11:42	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	15:30	17:15	02
31/08/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:15	12:23	01
"	KA 53 A 5606	12,000	Naveen	<del>Naveen</del>	16:40	17:53	02
01/09/24	KA 53 AA 1623	12,000	Sakan	<del>Sakan</del>	9:15	11:25	01
"	KA 53 AA 1623	12,000	Sakan	<del>Sakan</del>	12:50	14:52	02
02/09/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:20	11:37	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	13:00	14:34	02
03/09/24	KA 53 D 6739	15,000	Nikhil	Nikhil	10:03	11:27	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	12:47	15:17	02
04/09/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:42	11:14	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	13:33	15:35	02
05/09/24	KA 53 D 6739	15,000	Nikhil	Nikhil	9:20	11:43	01
"	KA 53 D 6739	15,000	Nikhil	Nikhil	18:03	14:56	02
06/09/24	KA 53 D 6739	15,000	Srinath	Naveen	9:20	11:45	01
"	KA 53 AB 3993	6000	Ekanya	<del>Ekanya</del>	13:50	14:15	02
"	KA 53 AB 3993	6000	Ekanya	<del>Ekanya</del>	15:20	15:55	03
07/09/24	KA 53 D 6739	15,000	Laxman	<del>Laxman</del>	9:25	11:28	01
"	KA 53 D 6739	15,000	Laxman	<del>Laxman</del>	12:57	14:45	02

08.09.24	KA 53 AB 3993	6000	Aranya	9:10	10:02	01
"	KA 53 AB 3993	6000	Aranya	11:00	11:30	02
"	KA 53 AB 3993	6000	Aranya	12:30	12:55	03
"	KA 53 AB 3993	6000	Aranya	14:05	14:55	04
"	KA					
9/09/24	KA 53 D 6739	15,000	Nikappa	9:30	11:53	01
"	KA 53 D 6739	15,000	Nalappa	13:08	15:03	02
10/09/24	KA 53 D 6739	15,000	Shranya	9:10	10:40	01
"	KA 53 D 6739	15,000	Shranya	12:05	14:03	02
11/09/24	KA 53 AB 3993	6000	Aranya	9:28	10:27	01
"	KA 53 AB 3993	6,000	Aranya	11:13	11:47	02
"	KA 53 AB 3903	6,000	Aranya	12:41	13:15	03
"	KA 53 AB 3993	6,000	Aranya	14:15	14:55	04
"	KA 53 AB 3993	6,000	Aranya	15:50	16:38	05
12/09/24	KA 53 AA 1623	12,000	Sranya	9:16	11:28	01
"	KA 53 AA 1623	12,000	Sranya	12:30	14:30	02
13/09/24	KA 53 AA 1623	12,500	Naveen	9:43	11:18	01
"	KA 53 AA 1623	12,500	Naveen	12:39	14:55	02
14/09/24	KA 53 D 6739	15,000	Neelappa	9:38	11:44	01
"	KA 53 D 6739	15,000	Neelappa	13:08	15:25	02
15/09/24	KA 53 AB 3993	6000	Aranya	9:12	9:46	01
"	KA 53 AB 3993	6,000	Aranya	11:19	11:43	02
"	KA 53 AB 3993	6,000	Aranya	12:35	12:56	03
"	KA 53 AB 3993	6,000	Aranya	13:47	14:19	04
"	KA 53 AB 3993	6,000	Aranya	15:07	15:37	05

16.09.24	KA53 D 6739	15,000	Neelappa	<del>Neelappa</del>	9:32	11:47	01
	KA53 D 6739	15,000	Neelappa	<del>Neelappa</del>	13:25	15:34	02
17.09.24	KA53 AA 1623	12,000	Neelappa	<del>Neelappa</del>	9:52	11:43	01
"	KA53 AA 1623	12,000	Neelappa	<del>Neelappa</del>	12:56	14:55	02
18/09/24	KA53 AB 3993	6,000	Aranya	<del>Aranya</del>	9:53	10:17	01
"	KA53 AB 3993	6,000	Aranya	<del>Aranya</del>	11:10	14:41	02
"	KA53 AA 1623	12,000	makikaraju	MAKIKHA	12:31	15:04	03
19/09/24	KA53 D 6739	15,000	Nikhil	Nikhil	9:05	10:51	01
"	KA53 D 6739	15,000	Nikhil	Nikhil	12:10	03:00	02
20/09/24	KA53 D 6739	15,000	Nikhil	Nikhil	9:00	10:46	01
"	KA53 D 6739	15,000	Nikhil	Nikhil	12:00	14:45	02
21/09/24	KA53 D 6739	15,000	Nikhil	Nikhil	9:05	11:21	01
"	KA53 D 6739	15,000	Nikhil	Nikhil	12:52	15:12	02
22/09/24	KA53 AB 3993	6000	Aranya	<del>Aranya</del>	9:10	10:08	01
"	KA53 AB 3993	6000	Aranya	<del>Aranya</del>	11:15	11:44	02
"	KA53 AB 3993	6000	Aranya	<del>Aranya</del>	12:44	13:15	03
"	KA53 AB 3993	6000	Aranya	<del>Aranya</del>	14:24	15:05	04
23/09/24	KA53 D 6739	15,000	Sharana	<del>Sharana</del>	10:08	11:30	01
"	KA53 D 6739	15,000	Sharana	<del>Sharana</del>	13:57	15:13	02
24/09/24	KA53 D 6739	15,000	Sharana	<del>Sharana</del>	9:10	11:13	01
"	KA53 D 6739	15,000	Sharana	<del>Sharana</del>	12:10	14:53	02
25/09/24	KA53 D 6739	15,000	Ravi	<del>Ravi</del>	9:37	11:30	01
	KA53 D 6739	15,000	Ravi	<del>Ravi</del>	12:35	16:12	02

26/09/24	KA 53 D 6739	15,000	Ravi	Naveen	9:19	11:43	01
"	KA 53 D 6739	15,000	Shanappa	Naveen	12:47	15:26	02
27/09/24	KA 53 D 6739	15,000	Neelappa	<del>Shanappa</del>	10:35	12:10	01
"	KA 53 D 6739	15,000	Neelappa	<del>Shanappa</del>	13:30	16:12	02
28/09/24	KA 53 D 6739	15,000	Nelloppa	<del>Shanappa</del>	9:10	12:05	01
"	KA 53 D 6739	15,000	Nelloppa	<del>Shanappa</del>	13:39	15:26	02
29/09/24	KA 53 AB 3993	6000	Ekanya	<del>Shanappa</del>	9:10	10:08	01
"	KA 53 AB 3993	6000	Ekanya	<del>Shanappa</del>	11:00	11:33	02
"	KA 53 AB 3993	6000	Ekanya	<del>Shanappa</del>	12:00	12:55	03
"	KA 53 AB 3993	6000	Ekanya	<del>Shanappa</del>	13:50	14:25	04
"	KA 53 AB 3993	6000	Ekanya	<del>Shanappa</del>	15:30	15:59	05
30/09/24	KA 53 D 6739	15,000	Nabini	<del>Shanappa</del>	9:30	11:53	01
"	KA 53 D 6739	15,000	Nabini	<del>Shanappa</del>	13:10	15:19	02
01/10/24	KA 53 AA 1623	12,000	Naveen	<del>Shanappa</del>	09:40	11:50	01
"	KA 53 AA 1623	12,000	Naveen	<del>Shanappa</del>	13:10	15:05	02
02/10/24	KA 53 D 6739	15,000	Saran	<del>Shanappa</del>	09:30	11:10	01
"	KA 53 AB 3993	6,000	Ekanya	<del>Shanappa</del>	11:32	12:17	02
"	KA 53 AB 3993	6,000	Ekanya	<del>Shanappa</del>	13:13	13:40	03
"	KA 53 AB 3993	6,000	Ekanya	<del>Shanappa</del>	14:35	15:12	04
"	KA 53 AB 3993	6,000	Ekanya	<del>Shanappa</del>	16:06	16:35	05
03/10/24	KA 53 D 6739	15,000	Saran	<del>Shanappa</del>	09:05	11:25	01
"	KA 53 D 6739	15,000	Saran	<del>Shanappa</del>	12:43	14:50	02
04.10.24	KA 53 D - 6739	15,000	Ravi	<del>Shanappa</del>	9:40	11:20	01
"	KA 53 D - 6739	15,000	Ravi	<del>Shanappa</del>	12:28	15:00	02

5/10/24	KA 53 D 6739	15,000	Ruthik	<del>KA</del>	09:00	11:15	01
11	KA 53 D 6739	15,000	Ruthik	<del>KA</del>	12:30	14:45	02
06/10/24	KA 53AB 3993	6,000	Hinnna	THO	09:10	10:10	01
"	KA 53AB 3993	6,000	Hinnna	THO	11:00	11:35	02
"	KA 53AB 3993	6,000	Hinnna	THO	12:35	13:20	03
"	KA 53AB 3933	6,000	Hinnna		14:10	14:47	04
07/10/24	KA 53 D 6739	15,000	Neelappa	<del>KA</del>	09:55	11:44	01

THO  
E.O. KSPDS

02/07/24	Chikkagubbi	Appu	ARM	12:40	12:56	04 ✓
"	Chennagubbi	APPU	ARM	14:30	14:45	05 ✓
03/07/24	Chikkagubbi	APPU.	ARM	06:26	6:40	01 ✓
"	Chikkagubbi	APPU.	ARM	06:40	06:58	02 ✓
"	Chikkagubbi	Appu	ARM	10:20	10:38	03 ✓
"	Chennagubbi	APPU	ARM	13:05	13:33	04 ✓
"	Chennagubbi	APPU.	ARM	14:53	15:13	05 ✓
04/07/24	Chikkagubbi	APPU.	ARM	06:50	07:08	01 ✓
"	Chikkagubbi	APPU	ARM	07:05	07:16	02 ✓
"	Chikkagubbi	Appu	ARM	09:14	09:32	03 ✓
"	Chikkagubbi	Appu	ARM	12:27	12:43	04 ✓
"	Chikkagubbi	Appu	ARM	14:43	15:12	05 ✓
05/07/24	Chikkagubbi	APPU.	ARM	07:45	07:53	01 ✓
"	Chennagubbi	APPU	ARM	08:40	08:52	02 ✓
"	Chennagubbi	APPU	ARM	10:40	10:54	03 ✓
"	Chennagubbi	APPU	ARM	11:47	12:08	04 ✓
"	Chennagubbi	APPU	ARM	13:46	14:07	05 ✓
06/07/24	Chikkagubbi	N. Swamy	TRIPATHY	06:15	06:45	01 ✓
"	Chikkagubbi	Manoj	MANGAL	07:25	07:47	02 ✓
"	Chennagubbi	T. N Swamy	TRIPATHY	10:05	10:16	03 ✓
"	Chennagubbi	APPU	ARM	13:40	14:00	04 ✓
"	Chikkagubbi	Appu	ARM	14:50	15:06	05 ✓
07/07/24	Chikkagubbi	APPU.	ARM	06:50	07:07	01 ✓
"	Chikkagubbi	APPU.	ARM	07:57	08:18	02 ✓
"	Chikkagubbi	Appu	ARM	09:24	9:40	03 ✓
"	Chennagubbi	APPU	ARM	12:55	13:08	04 ✓
"	Chikkagubbi	Appu	ARM	14:34	14:45	05 ✓

*(Signature)*

08/07/24	Chikkagubbi	Appu.	Appu	06:36	06:49	01 ✓
"	Chikkagubbi	Appu	Appu	08:21	08:35	02 ✓
"	Chikkagubbi	Appu	Appu	10:48	11:05	03 ✓
"	Chikkagubbi	Appu	Appu	13:10	13:25	04 ✓
"	Chikkagubbi	Appu	Appu	15:19	15:35	05 ✓
09/07/24	Chikkagubbi	Appu.	Appu	07:04	07:18	01 ✓
"	Chikkagubbi	Appu.	Appu	08:10	08:25	02 ✓
"	Chikkagubbi	Appu	Appu	10:24	10:30	03 ✓
"	Chikkagubbi	Appu	Appu	13:15	13:38	04 ✓
"	Chikkagubbi	Appu	Appu	14:58	15:12	05 ✓
10/07/24	Chikkagubbi	Appu.	Appu	06:40	06:55	01 ✓
"	Chikkagubbi	malappa	Appu	06:55	07:12	02 ✓
"	Chikkagubbi	Appu	Appu	08:48	08:57	03 ✓
"	Chikkagubbi	Appu	Appu	10:34	10:48	04 ✓
"	Chikkagubbi	Appu	Appu	12:45	12:54	05 ✓
11/07/24	Chikkagubbi	manoj	Manoj	04:50	05:10	01
"	Chikkagubbi	manoj	Manoj	05:05	06:20	02
"	Chikkagubbi	manoj	Appu	06:30	08:50	03
"	Chikkagubbi	Appu.	Appu	09:05	09:15	04
"	Chikkagubbi	Appu	Appu	11:04	11:20	05
12/07/24	Chikkagubbi	Appu	Appu	06:20	06:45	01 ✓
"	Chikkagubbi	Malappa	Appu	07:00	08:05	02
"	Chikkagubbi	manoj	Manoj	09:20	09:40	03
"	Chikkagubbi	manoj	Manoj	10:35	10:45	04
"	Chikkagubbi	malappa	Manoj	19:20	19:34	05
13/07/24	Chikkagubbi	Malappa	Appu	06:30	07:23	01
"	Chikkagubbi	malappa	Appu	08:10	09:10	02
"	Chikkagubbi	Malappa	Manoj	09:40	09:55	03

13/07/24	chikkagubbi	manoj	Manoj	11:40	12:00	04
"	chikkagubbi	manoj	Manoj	14:30	14:45	05
14/07/24	Chikkagubbi	Mallappa	Malappa	06:34	07:08	01
"	Chikkagubbi	Mallappa	Malappa	07:53	09:41	02
"	chikkagubbi	manoj	Manoj	10:05	10:20	03
"	chikkagubbi	manoj	Manoj	12:17	12:35	04
"	chekugubbi	malappa	Malappa	15:00	15:15	05
15/07/24	Chikkagubbi	Mallappa	Malappa	06:30	06:40	01
"	chikkagubbi	Mallappa	Malappa	07:45	07:55	02
"	chekugubbi	malappa	Malappa	9:45	10:08	03
"	chikkagubbi	manoj	Manoj	13:25	13:42	04
"	chikkagubbi	manoj	Manoj	15:30	15:43	05
16/07/24	Chikkagubbi	Mallappa	Malappa	06:35	06:48	01
"	Chikkagubbi	Manoj	Manoj	08:25	08:47	02
"	chikkagubbi	malappa	Malappa	12:00	12:12	03
"	chekugubbi	manoj	Manoj	15:20	15:25	04
"	chikkagubbi	Manoj	Manoj	15:40	15:55	05
17/07/24	Chikkagubbi	Mallappa	Malappa	06:24	06:59	01
"	Chikkagubbi	Mallappa	Malappa	07:50	08:10	02
"	chikkagubbi	manoj	Manoj	09:55	10:50	03
"	chekugubbi	malappa	Malappa	14:35	14:52	04
"	chikkagubbi	malappa	Malappa	15:45	16:05	05
18/07/24	Chikkagubbi	Manoj	Manoj	06:24	06:48	01
"	Chikkagubbi	Manoj	Manoj	07:30	07:45	02
"	chikkagubbi	manoj	Manoj	09:10	09:30	03
"	chikkagubbi	manoj	Manoj	11:25	11:35	04
"	chikkagubbi	manoj	Manoj	13:35	13:44	05

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19/07/24	Chikkagubbi	Mallappa	കുറുപ്പ	07:00	07:46	01
"	Chikkagubbi	mallappa	കുറുപ്പ	08:10	08:53	02
"	Chikkagubbi	mallappa	കുറുപ്പ	10:35	10:50	03
"	Chennagubbi	malappa	കുറുപ്പ	11:30	11:42	04
"	Chikkagubbi	malappa	കുറുപ്പ	13:15	14:20	05
20/07/24	Chikkagubbi	Mallappa	കുറുപ്പ	07:05	07:45	01
"	Chikkagubbi	malappa	കുറുപ്പ	08:35	09:30	02
"	Chikkagubbi	MANOJ	മാനോജ്	9:50	10:05	03
"	Chikkagubbi	malappa	കുറുപ്പ	13:06	13:20	04
"	Chikkagubbi	manoj	കുറുപ്പ	14:35	14:50	05
21/07/24	Chikkagubbi	Appu	അപ്പു	06:10	06:32	01 ✓
"	Chikkagubbi	APPU	അപ്പു	07:05	07:45	02 ✓
"	Chikkagubbi	APPU	അപ്പു	10:05	10:20	03 ✓
"	Chennagubbi	APPU	അപ്പു	10:35	10:47	04 ✓
"	Chennagubbi	APPU	അപ്പു	12:27	12:40	05 ✓
22/07/24	Chikkagubbi	APPU	കുറുപ്പ	07:20	07:37	01 ✓
"	Chennagubbi	APPU	അപ്പു	07:45	08:05	02 ✓
"	Chennagubbi	APPU	അപ്പു	10:35	11:00	03 ✓
"	Chennagubbi	APPU	അപ്പു	13:30	13:50	04 ✓
"	Chikkagubbi	APPU	അപ്പു	15:50	16:20	05 ✓
23/07/24	Chikkagubbi	Appu	കുറുപ്പ	06:35	7:00	01 ✓
"	Chennagubbi	APPU	അപ്പു	08:30	8:50	02 ✓
"	Chennagubbi	APPU	അപ്പു	10:35	11:00	03 ✓
"	Chikkagubbi	APPU	അപ്പു	13:55	14:10	04 ✓
"	Chikkagubbi	APPU	അപ്പു	15:05	15:28	05 ✓
24/07/24	Chikkagubbi	Appu	അപ്പു	06:58	07:20	01 ✓
"	Chikkagubbi	Appu	അപ്പു	08:00	08:20	02 ✓
"	Chikkagubbi	APPU	അപ്പു	09:45	10:05	03 ✓

110

24/07/24	Chikkagubbi	Appu	Amu	12:10	12:28	04 ✓
25/07/24	Chikkagubbi	T.N Swamy	Amu	06:23	07:24	01 ✓
"	Chikkagubbi	Appu	Amu	07:20	07:40	02 ✓
"	Chikkagubbi	Appu	Amu	09:30	09:43	03 ✓
"	Chikkagubbi	Appu	Amu	12:50	13:10	04 ✓
"	Chikkagubbi	Appu	Amu	14:50	15:10	05 ✓
26/07/24	Chikkagubbi	Appu	Amu	06:26	07:00	01 ✓
"	Chikkagubbi	Appu	Amu	08:20	08:37	02 ✓
"	Chikkagubbi	Appu	Amu	09:57	10:10	03 ✓
"	Chikkagubbi	Appu	Amu	12:25	12:35	04 ✓
"	Chikkagubbi	Appu	Amu	15:08	15:30	05 ✓
27/07/24	Chikkagubbi	Appu	Amu	06:45	07:09	01 ✓
"	Chikkagubbi	Appu	Amu	07:56	08:27	02 ✓
"	Chikkagubbi	Appu	Amu	09:20	09:50	03 ✓
"	Chikkagubbi	Appu	Amu	11:15	11:43	04 ✓
"	Chikkagubbi	Appu	Amu	13:19	13:45	05 ✓
28/07/24	Chikkagubbi	Malleppa	Amu	05:58	06:10	01 ✓
"	Chikkagubbi	Appu	Amu	07:03	07:20	02 ✓
"	Chikkagubbi	Appu	Amu	08:55	09:08	03 ✓
"	Chikkagubbi	Appu	Amu	10:20	10:40	04 ✓
"	Chikkagubbi	Appu	Amu	12:03	12:20	05 ✓
29/07/24	Chikkagubbi	Malleppa	Amu	06:40	7:12	01 ✓
"	Chikkagubbi	Appu	Amu	09:50	10:13	02 ✓
"	Chikkagubbi	Appu	Amu	11:57	12:18	03 ✓
"	Chikkagubbi	Appu	Amu	15:30	15:56	04 ✓
"	Chikkagubbi	Appu	Amu	16:20	16:38	05 ✓

20/07/24	Chikkagubbi	Appu	Appu	06:27	06:44	01
"	Chikkagubbi	Appu	Appu	07:08	7:46	02
"	Chikkagubbi	Appu	Appu	09:25	09:40	03
"	Chikkagubbi	Appu	Appu	12:52	13:15	04
"	Chikkagubbi	Appu	Appu	15:33	15:55	05
31/7/24	Chikkagubbi	Appu	Appu	6:25	06:44	01
"	Chikkagubbi	Appu	Appu	7:13	7:22	02
"	Chikkagubbi	Appu	Appu	09:37	09:50	03
"	Chikkagubbi	Appu	Appu	11:48	12:03	04
"	Chikkagubbi	Appu	Appu	14:07	14:30	05
01/08/24	Chikkagubbi	Appu	Appu	06:50	07:00	01 ✓
"	Chikkagubbi	Appu	Appu	09:41	9:50	02 ✓
"	Chikkagubbi	Appu	Appu	10:38	10:54	03 ✓
"	Chikkagubbi	Appu	Appu	12:33	12:48	04 ✓
"	Chikkagubbi	Appu	Appu	14:33	14:50	05 ✓
02/08/24	Chikkagubbi	Appu	Appu	06:28	06:43	01 ✓
"	Chikkagubbi	Appu	Appu	07:17	07:28	02 ✓
"	Chikkagubbi	Appu	Appu	08:55	09:04	03 ✓
"	Chikkagubbi	Appu	Appu	10:56	11:18	04 ✓
"	Chikkagubbi	Appu	Appu	13:09	13:38	05 ✓
03/08/24	Chikkagubbi	Appu	Appu	06:35	06:56	01 ✓
"	Chikkagubbi	Appu	Appu	07:10	07:46	02 ✓
"	Chikkagubbi	Appu	Appu	9:50	10:02	03 ✓
"	Chikkagubbi	Appu	Appu	11:38	11:48	04 ✓
"	Chikkagubbi	Appu	Appu	15:55	16:05	05 ✓
04/08/24	Chikkagubbi	Appu	Appu	06:21	06:49	01 ✓
"	Chikkagubbi	Appu	Appu	07:20	07:42	02 ✓
"	Chikkagubbi	Appu	Appu	08:43	9:00	03 ✓

710

04/08/24	Chikkagubbi	APPU	Amu	11:00	11:14	04 ✓	10
"	Chikkagubbi	APPU	Amu	12:20	12:37	05 ✓	
05/08/24	Chikkagubbi	APPU.	Amu	06:00	06:25	01 ✓	
4	Chikkagubbi	APPU	Amu	06:38	06:58	02 ✓	
7	Chikkagubbi	APPU.	Amu	07:50	08:32	03 ✓	
11	Chikkagubbi	APPU	Amu	09:54	10:02	04 ✓	11
"	Chikkagubbi	APPU	Amu	10:16	10:29	05 ✓	
06/08/24	Chikkagubbi	APPU.	Amu	06:00	06:10	01 ✓	
"	Chikkagubbi	APPU	Amu	09:04	9:15	02 ✓	
11	Chikkagubbi	APPU	Amu	12:11	12:21	03 ✓	
"	Chikkagubbi	APPU	Amu	12:35	12:44	04 ✓	12
6	Chikkagubbi	APPU	Amu	15:10	15:18	05 ✓	
07/08/24	Chikkagubbi	APPU.	Amu	06:25	06:40	01 ✓	
"	Chikkagubbi	APPU	Amu	10:38	10:58	02 ✓	
"	Chikkagubbi	APPU	Amu	13:08	13:30	03 ✓	
"	Chikkagubbi	APPU	Amu	14:43	15:00	04 ✓	
"	Chikkagubbi	APPU	Amu	18:46	19:10	05 ✓	
08/08/24	Chikkagubbi	APPU.	Amu	06:43	06:58	01 ✓	
11	Chikkagubbi	APPU.	Amu	08:27	10:17	02 ✓	
"	Chikkagubbi	APPU	Amu	9:50	10:05	03 ✓	
"	Chikkagubbi	APPU	Amu	13:29	13:47	04 ✓	
9	Chikkagubbi	APPU.	Amu	14:56	15:20	05 ✓	
09/08/24	C-Gubbi	APPU	Amu	06:05	07:27	01 ✓	
"	Chikkagubbi	APPU.	Amu	08:03	08:30	02 ✓	
4	Chikkagubbi	APPU	Amu	10:17	10:36	03 ✓	
11	Chikkagubbi	APPU	Amu	13:34	13:44	04 ✓	
4	Chikkagubbi	APPU	Amu	15:48	16:15	05 ✓	

*[Signature]* 210

10/08/24	Chikkagubbi	Appu	Appu	06:40	06:56	01
"	Chikkagubbi	Appu	Appu	07:02	07:10	02
"	Chikkagubbi	Appu	Appu	09:55	10:21	03
"	Chikkagubbi	Appu	Appu	10:39	10:55	04
"	Chikkagubbi	Appu	Appu	12:30	12:55	05
				06:35		01
11/08/24	Chikkagubbi	Appu	Appu	06:35	07:02	01
"	Chikkagubbi	Appu	Appu	07:57	08:14	02
"	Chikkagubbi	Appu	Appu	09:36	09:51	03
"	Chikkagubbi	Appu	Appu	12:50	13:05	04
"	Chikkagubbi	Appu	Appu	15:04	15:22	05
12/08/24	Chikkagubbi	Appu	Appu	06:43	07:22	01
"	Chikkagubbi	Appu	Appu	08:45	09:05	02
"	Chikkagubbi	Appu	Appu	12:22	12:47	03
"	Chikkagubbi	Appu	Appu	15:28	15:38	04
"	Chikkagubbi	Appu	Appu	16:48	17:00	05
13/08/24	Chikkagubbi	Appu	Appu	06:35	07:00	01
"	Chikkagubbi	Appu	Appu	07:38	08:00	02
"	Chikkagubbi	Appu	Appu	10:05	10:20	03
"	Chikkagubbi	Appu	Appu	12:38	12:52	04
"	Chikkagubbi	Appu	Appu	14:20	14:46	05
14/08/24	Chikkagubbi	mallappa	Appu	06:40	07:00	01
"	Chikkagubbi	Appu	Appu	07:40	07:52	02
"	Chikkagubbi	Appu	Appu	9:55	10:15	03
"	Chikkagubbi	Appu	Appu	12:35	12:48	04
"	Chikkagubbi	Appu	Appu	15:05	15:20	05

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15/08/24	Chikkagubbi	Appu	Appu	06:24	7:15	01 ✓
"	Chikkagubbi	Appu	Appu	07:30	7:53	02 ✓
"	Chikkagubbi	Appu	Appu	09:55	10:15	03 ✓
"	Chikkagubbi	Appu	Appu	12:00	12:23	04 ✓
"	Chikkagubbi	Appu	Appu	12:40	13:05	05 ✓
16/08/24	Chikkagubbi	Appu	Appu	06:50	06:55	01 ✓
"	Chikkagubbi	Appu	Appu	07:32	07:53	02 ✓
"	Chikkagubbi	Appu	Appu	08:24	9:00	03 ✓
"	Chikkagubbi	Appu	Appu	11:14	11:35	04 ✓
"	Chennagubbi	Appu	Appu	14:26	14:38	05 ✓
17/08/24	Chikkagubbi	Appu	Appu	07:20	07:30	01 ✓
"	Chikkagubbi	Appu	Appu	07:52	08:06	02 ✓
"	Chikkagubbi	Appu	Appu	09:40	09:57	03 ✓
"	Chikkagubbi	Appu	Appu	11:40	11:55	04 ✓
"	Chennagubbi	Appu	Appu	13:20	13:35	05 ✓
18/08/24	Chikkagubbi	malappa	Appu	06:40	07:08	01 ✓
"	Chikkagubbi	Appu	Appu	07:31	07:47	02 ✓
"	Chikkagubbi	Appu	Appu	08:46	9:02	03 ✓
"	C. Gubbi	Appu	Appu	12:45	13:10	04 ✓
"	C. Gubbi	Appu	Appu	15:14	15:40	05 ✓
19/08/24	Chikkagubbi	Appu	Appu	06:42	06:51	01 ✓
"	Chikkagubbi	Appu	Appu	07:15	07:26	02 ✓
"	Chikkagubbi	Appu	Appu	10:27	10:46	03 ✓
"	Chennagubbi	Appu	Appu	13:00	13:38	04 ✓
"	Chennagubbi	Appu	Appu	15:44	16:00	05 ✓

*[Signature]*

20/08/24	Chikkagubbi	APPU	AMM	06:48	06:55	01
"	Chikkagubbi	APP	AMM	07:12	07:25	02
"	Chikkagubbi	APPU	AMM	10:02	10:40	03
"	Chikkagubbi	APPU	AMM	12:00	13:16	04
"	Chikkagubbi	APPU	AMM	16:19	16:28	05
21/08/24	Chikkagubbi	APPU	AMM	06:25	06:40	01
"	Chikkagubbi	APPU	AMM	07:36	07:48	02
"	Chikkagubbi	APPU	AMM	9:45	10:10	03
"	Chikkagubbi	APPU	AMM	11:30	11:52	04
"	Chikkagubbi	APPU	AMM	17:00	17:15	05
22/08/24	Chikkagubbi	APPU	AMM	06:45	06:53	01
"	Chikkagubbi	APPU	AMM	07:11	07:22	02
"	Chikkagubbi	APPU	AMM	08:47	09:05	03
"	Chikkagubbi	APPU	AMM	12:35	12:50	04
"	Chikkagubbi	APPU	AMM	14:50	15:10	05
23/08/24	Chikkagubbi	APPU	AMM	06:24	06:40	01
"	Chikkagubbi	MALAPPA	AMM	9:41	09:52	02
"	Chikkagubbi	APPU	AMM	10:13	10:23	03
"	Chikkagubbi	APPU	AMM	11:48	12:00	04
"	Chikkagubbi	APPU	AMM	14:45	15:00	05
24/08/24	Chikkagubbi	Mallappa	AMM	06:58	07:25	01
"	Chikkagubbi	APPU	AMM	08:40	08:58	02
"	Chikkagubbi	APPU	AMM	10:20	10:45	03
"	Chikkagubbi	APPU	AMM	12:20	12:46	04
"	Chikkagubbi	APPU	AMM	14:25	14:49	05

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25/08/24	Chikkagubbi	APPU	AMM	06:28	06:43	01
"	Chikkagubbi	APPU	AMM	07:14	07:25	02
"	Chikkagubbi	APPU.	AMM	08:35	8:53	03
"	Chikkagubbi	APPU.	AMM	12:22	12:52	04
"	Chikkagubbi	APPU.	AMM	14:42	15:05	05
26/08/24	Chikkagubbi	APPU	AMM	6:57	7:09	01
"	Chikkagubbi	APPU	AMM	9:48	10:04	02
"	Chikkagubbi	malappa	AMM	12:50	13:05	03
"	Chikkagubbi	APPU.	AMM	14:47	15:10	04
"	Chikkagubbi	APPU.	AMM	16:55	17:14	05
27/08/24	Chikkagubbi	malappa	AMM	07:07	07:47	01
"	Chikkagubbi	malappa	AMM	08:19	08:35	02
"	Chikkagubbi	APPU	AMM	9:35	9:48	03
"	Chikkagubbi	APPU	AMM	10:40	11:10	04
"	Chikkagubbi	APPU	AMM	12:32	12:53	05
28/08/24	Chikkagubbi	Malappa	AMM	06:45	07:12	01
"	Chikkagubbi	Malappa	AMM	07:45	08:32	02
"	Chikkagubbi	malappa	AMM	09:20	10:32	03
"	Chikkagubbi	malappa	AMM	11:20	11:44	04
29/08/24	Chikkagubbi	APPU	AMM	06:18	06:33	01
"	Chikkagubbi	APPU.	AMM	06:38	6:45	02
"	Chikkagubbi	APPU.	AMM	07:50	08:10	03
"	Chikkagubbi	APPU	AMM	9:30	9:40	04
"	Chikkagubbi	APPU	AMM	10:40	10:48	05
30/08/24	Chikkagubbi	APPU	AMM	06:40	8:43	01
"	Chikkagubbi	APPU	AMM	08:24	08:37	02
"	Chikkagubbi	APPU	AMM	10:32	10:45	03
"	Chikkagubbi	APPU	AMM	12:10	12:22	04
"	Chikkagubbi	APPU	AMM	16:38	16:52	05

31/08/24	Chikkagubbi	APPU.	APPU	06:55	07:10	01
"	Chikkagubbi	APPU	APPU	07:39	07:52	02
"	chikkagubbi	APPU	APPU	9:30	9:40	03
"	chikkagubbi	APPU	APPU	10:40	10:58	04
"	Chikkagubbi	APPU	APPU	14:05	14:34	05
01/09/24	Chikkagubbi	APPU	APPU	06:27	06:35	01
"	Chikkagubbi	APPU	APPU	06:50	07:00	02
"	chikkagubbi	APPU	APPU	9:30	9:42	03
"	chikkagubbi	APPU	APPU	10:45	11:02	04
"	Chikkagubbi	APPU	APPU	12:09	12:21	05
02/09/24	chikkagubbi	APPU.	APPU	06:15	06:35	01
"	Chikkagubbi	APPU	APPU	07:47	08:05	02
"	chikkagubbi	APPU.	APPU	10:09	10:21	03
"	Chikkagubbi	APPU	APPU	13:02	13:25	04
"	chikkagubbi	APPU	APPU	15:08	15:23	05
03/09/24	Chikkagubbi	APPU.	APPU	06:17	06:28	01
"	Chikkagubbi	APPU.	APPU	07:12	07:30	02
"	chikkagubbi	APPU	APPU	9:15	9:25	03
"	Chikkagubbi	APPU	APPU	11:42	11:56	04
"	chikkagubbi	APPU.	APPU	14:28	14:38	05
04/09/24	Chikkagubbi	APPU.	APPU	06:20	06:53	01
"	Chikkagubbi	APPU	APPU	07:55	08:22	02
"	Chikkagubbi	APPU	APPU	12:40	12:50	03
"	Chikkagubbi	APPU	APPU	13:40	13:52	04
"	chikkagubbi	APPU	APPU	16:39	16:50	05

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05/09/24	Chikkagubbi	APPU	APPU	06:20	06:32	01 ✓
"	Chikkagubbi	APPU	APPU	07:55	08:12	02 ✓
"	Chikkagubbi	APPU	APPU	10:44	10:58	03 ✓
"	Chikkagubbi	APPU	APPU	13:10	13:20	04 ✓
"	Chikkagubbi	APPU	APPU	16:03	16:13	05 ✓
06/09/24	Chikkagubbi	APPU	APPU	07:07	07:20	01 ✓
"	Chikkagubbi	APPU	APPU	8:30	8:39	02 ✓
"	Chikkagubbi	APPU	APPU	<del>10:57</del>	11:13	03 ✓
"	Chikkagubbi	APPU	APPU	12:46	12:58	04 ✓
"	Chikkagubbi	APPU	APPU	15:17	15:29	05 ✓
07/09/24	Chikkagubbi	APPU	APPU	06:50	07:18	01 ✓
"	Chikkagubbi	APPU	APPU	07:36	07:44	02 ✓
"	Chikkagubbi	APPU	APPU	10:25	10:40	03 ✓
"	Chikkagubbi	APPU	APPU	11:39	11:50	04 ✓
"	Chikkagubbi	APPU	APPU	14:17	14:35	05 ✓
08/09/24	Chikkagubbi	APPU	APPU	07:25	07:36	01 ✓
"	Chikkagubbi	APPU	APPU	8:20	8:31	02 ✓
"	Chikkagubbi	APPU	APPU	10:16	10:25	03 ✓
"	Chikkagubbi	APPU	APPU	13:10	13:23	04 ✓
"	Chikkagubbi	APPU	APPU	15:38	16:02	05 ✓
09/09/24	Chikkagubbi	APPU	APPU	06:33	06:47	01 ✓
"	Chikkagubbi	APPU	APPU	9:37	10:07	02 ✓
"	Chikkagubbi	APPU	APPU	12:00	12:15	03 ✓
"	Chikkagubbi	APPU	APPU	14:48	15:18	04 ✓
"	Chikkagubbi	APPU	APPU	18:19	18:26	05 ✓

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10/09/24	Chikkagubbi	APPU	AMU	06:20	06:35	01
"	Chikkagubbi	APPU	AMU	08:08	08:24	02
"	Chikkagubbi	APPU	AMU	10:50	10:19	03
"	Chikkagubbi	APPU	AMU	11:22	11:35	04
"	Chikkagubbi	APPU	AMU	13:05	13:30	05
11/09/24	Chikkagubbi	APPU	AMU	06:15	06:40	01
"	Chikkagubbi	APPU	AMU	07:21	07:45	02
"	Chikkagubbi	APPU	AMU	10:15	10:34	03
"	Chikkagubbi	APPU	AMU	15:38	15:47	04
"	Chikkagubbi	APPU	AMU	16:00	16:10	05
12/09/24	Chikkagubbi	Manaj	AMU	05:30	06:10	01
"	Chikkagubbi	APPU	AMU	9:54	10:20	02
"	Chikkagubbi	APPU	AMU	13:20	13:45	03
"	Chikkagubbi	APPU	AMU	14:42	15:01	04
"	Chikkagubbi	APPU	AMU	16:02	16:25	05
13/09/24	Chikkagubbi	Manaj	AMU	05:40	05:57	01
"	Chikkagubbi	APPU	AMU	8:45	9:18	02
"	Chikkagubbi	APPU	AMU	11:02	11:30	03
"	Chikkagubbi	APPU	AMU	12:52	13:25	04
"	Chikkagubbi	APPU	AMU	15:43	16:03	05
14/09/24	Chikkagubbi	Manaj	AMU	06:05	06:20	01
"	Chikkagubbi	APPU	AMU	07:25	07:40	02
"	Chikkagubbi	APPU	AMU	8:47	09:00	03
"	Chikkagubbi	APPU	AMU	12:02	12:30	04
"	Chikkagubbi	APPU	AMU	14:46	15:06	05

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15/09/24	C. Gubbi	Manaj	APPV	06:10	07:20	01 ✓
"	C. Gubbi	Appu	APPV	07:17	07:27	02 ✓
"	Chikkagubbi	manaj	Manaj	10:32	10:41	03 ✓
"	Chikkagubbi	APPV	Manaj	12:35	12:49	04 ✓
"	Chikkagubbi	manaj	Manaj	14:51	15:01	05 ✓
16/09/24	Chikkagubbi	Manaj	APPV	06:20	06:28	01 ✓
"	Chikkagubbi	Appu	APPV	07:30	07:50	02 ✓
"	Chikkagubbi	APPV	APPV	11:00	11:35	03 ✓
"	Chikkagubbi	APPV	APPV	15:17	15:32	04 ✓
"	Chikkagubbi	APPV	APPV	16:03	16:25	05 ✓
17/09/24	Chikkagubbi	Malleppa	APPV	05:40	06:27	01 ✓
"	Chikkagubbi	APPV	APPV	9:12	9:25	02 ✓
"	Chikkagubbi	APPV	APPV	12:20	12:34	03 ✓
"	Chikkagubbi	APPV	APPV	15:23	15:53	04 ✓
"	Chikkagubbi	APPV	APPV	16:49	17:10	05 ✓
18/09/24	Chikkagubbi	Appu	APPV	06:07	06:33	01 ✓
"	Chikkagubbi	Appu	APPV	07:12	07:38	02 ✓
"	Chikkagubbi	APPV	APPV	9:51	10:22	03 ✓
"	Chikkagubbi	APPV	APPV	12:40	12:58	04 ✓
"	Chikkagubbi	APPV	APPV	13:38	13:48	05 ✓
19/09/24	Chikkagubbi	Manaj Appu	APPV	06:00	06:50	01 ✓
"	Chikkagubbi	APPV	APPV	06:45	07:06	02 ✓
"	Chikkagubbi	APPV	APPV	07:50	08:05	03 ✓
"	Chikkagubbi	APPV	APPV	8:48	8:58	04 ✓
"	Chikkagubbi	APPV	APPV	9:50	10:00	05 ✓

*[Signature]*

20/09/24	Chikkagubbi	T.A. Swamy	APPU	06:15	6:40	01 ✓
"	Chikkagubbi	APPU	APPU	07:55	8:21	02 ✓
"	Chikkagubbi	APPU	APPU	8:43	8:53	03 ✓
"	Chikkagubbi	APPU	APPU	11:03	11:13	04 ✓
"	Chikkagubbi	APPU	APPU	13:07	13:38	05 ✓
21/09/24	Chikkagubbi	Mallappa	APPU	06:25	6:55	01 ✓
"	Chikkagubbi	APPU	APPU	08:05	08:15	02 ✓
"	Chikkagubbi	APPU	APPU	10:39	11:12	03 ✓
"	Chikkagubbi	APPU	APPU	14:15	14:38	04 ✓
"	Chikkagubbi	APPU	APPU	15:25	15:45	05 ✓
22/09/24	Chikkagubbi	Mallappa	APPU	06:40	07:10	01 ✓
"	Chikkagubbi	APPU	APPU	07:39	07:55	02 ✓
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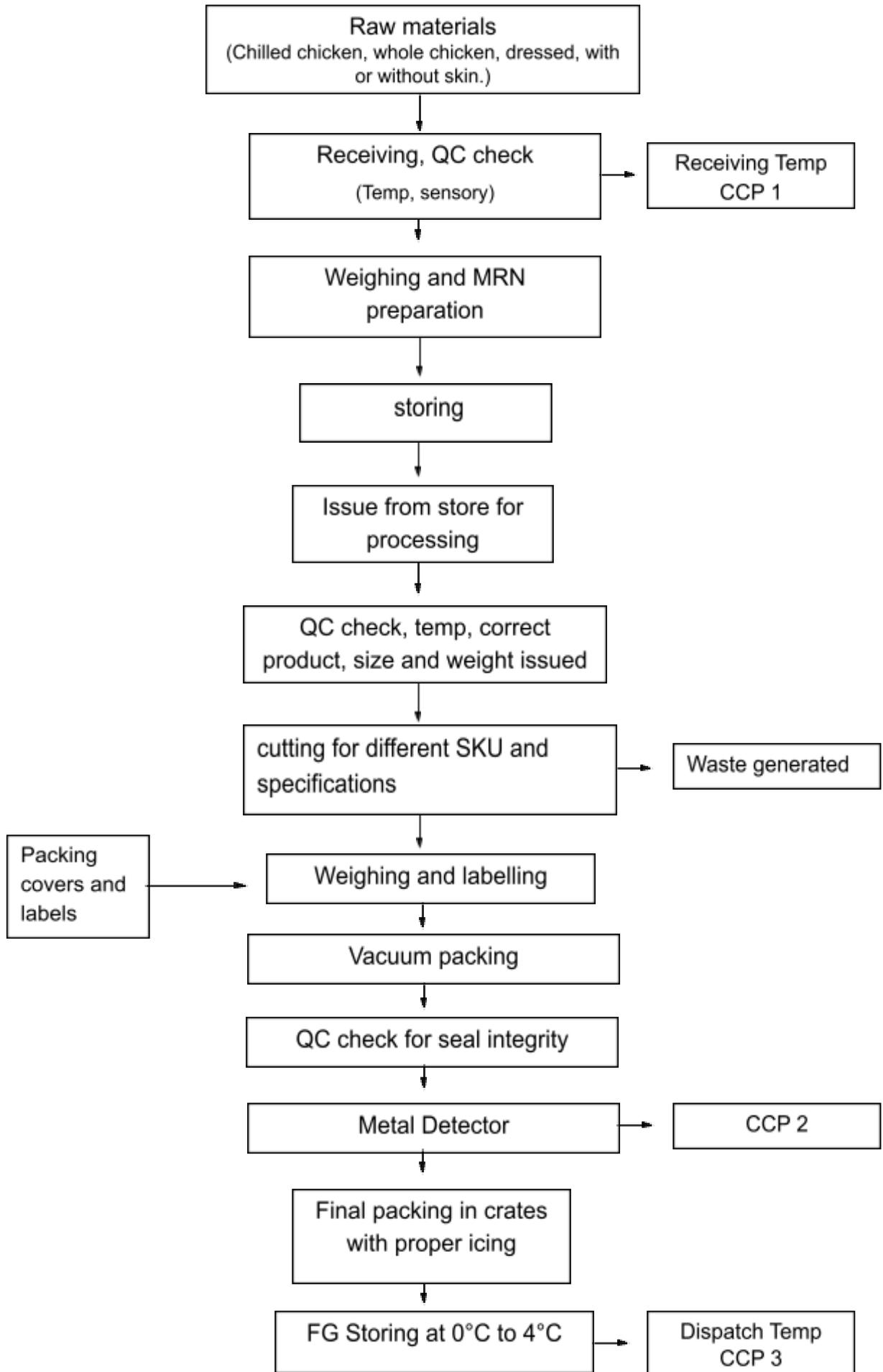
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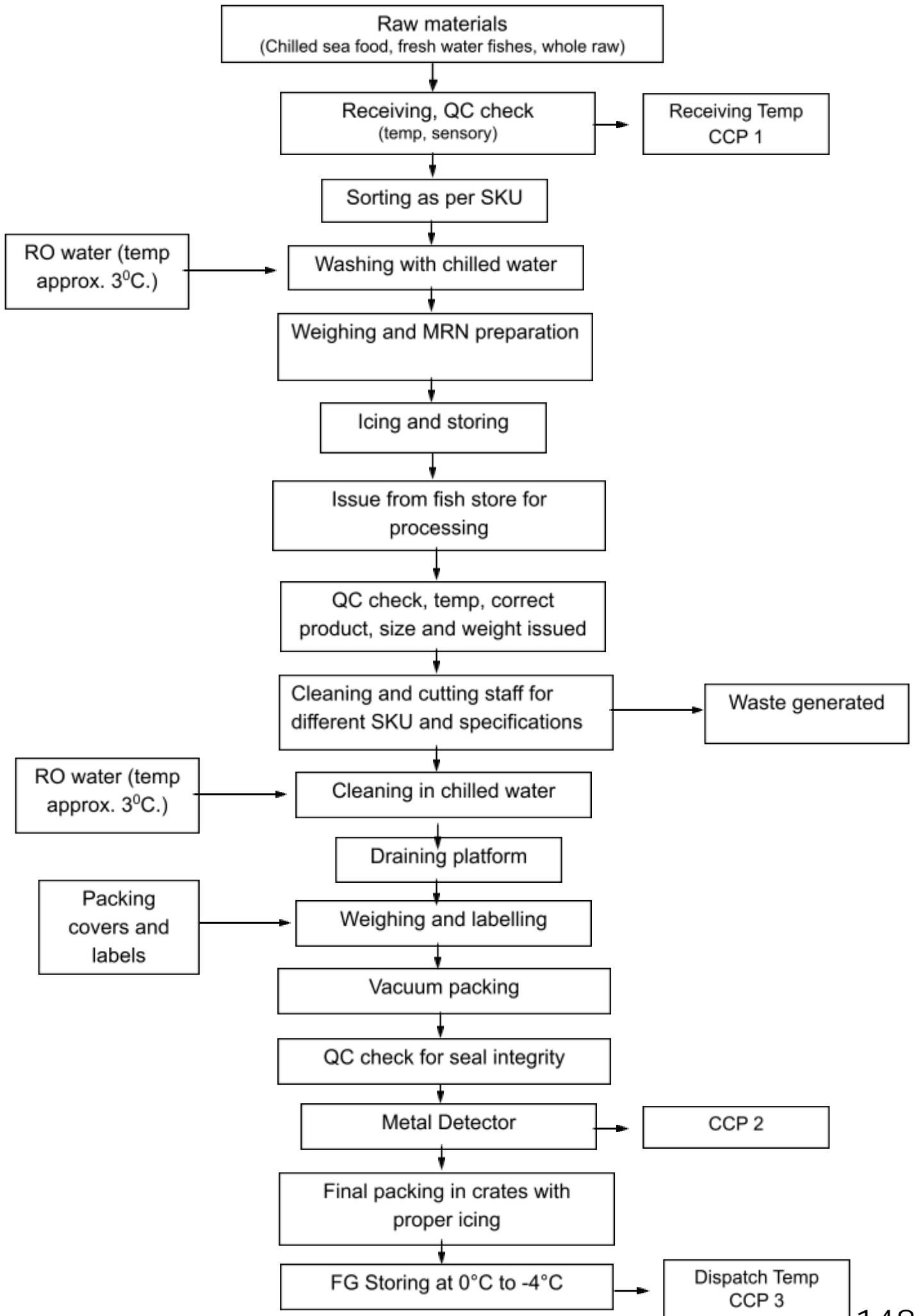
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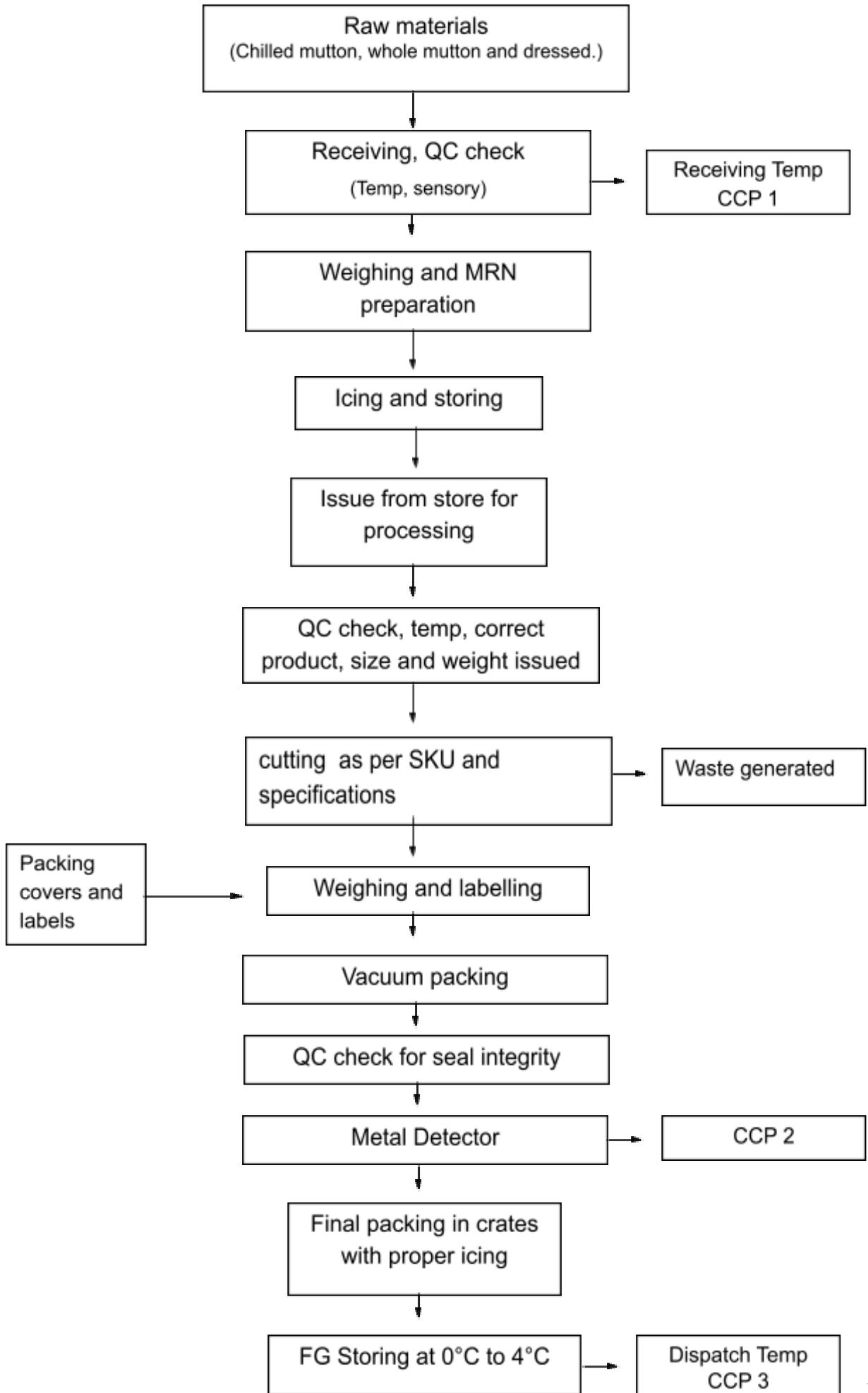
### Production Flow Chart Chicken



**Production Flow Chart Sea Foods**



### Production Flow Chart Mutton





**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **11221302000092**



- Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता:** FRESHALICIOUS SUPER BAZAAR PVT LTD  
#003, Classic Mansion, 6th Cross, Hal 2nd Stage, Off Old Airport Road, Bangalore Urban, Karnataka-560008
- Address of Authorized Premises / प्राधिकृत परिसरो का पता:** Head Office - NO. 42, CHIKKAGUBBI VILLAGE BANGALORE EAST TALUK BANGALORE , Bangalore East, Bangalore Urban, Karnataka-560077
- Kind of Business / कारोबार का प्रकार:** Manufacturer - Fish and Fish Products  
Manufacturer - General Manufacturing  
Manufacturer - Meat processing units  
Manufacturer - Proprietary Food  
Relabeller - General Manufacturing  
Relabeller - Meat processing units  
Repacker - General Manufacturing  
Manufacturer - Exporter - Manufacturer  
Trade/Retail - Trader/Merchant - Exporter  
Trade/Retail - Transportation (having a number of specialized vehicles like insulated refrigerated van/ wagon and milk tankers etc.)  
Trade/Retail - Retailer  
Head Office - Head Office/Registered Office  
Trade/Retail - Distributor  
Trade/Retail - Wholesaler  
Trade/Retail - Storage (Cold / Refrigerated)  
Food Services - Restaurants
- Dairy Business Details / डेयरी कारोबार विवरण हेतु :** No
- Category of License / अनुज्ञप्ति का वर्ग:** **Central License**

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Chennai

Issued On / दिनांक: 28-04-2024 (Modified License)

Valid Upto: / वैधता: 20-01-2028 (For details, refer Annexure)

**Designated Officer**

Date : 28-04-2024 23:57:27

User Id : 108701

Verified through Mobile : 98XXXXXX33

License Issued On : 28-04-2024 23:57:27



Product Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **11221302000092**

**Kind Of Business: Food Services - Restaurants**

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
4	05 - Confectionery
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
6	07 - Bakery products
7	08 - Meat and meat products, including poultry and game
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms
9	10 - Eggs and egg products
10	11 - Sweeteners, including honey
11	12 - Salts, spices, soups, sauces, salads and protein products
12	14 - Beverages, excluding dairy products
13	15 - Ready-to-eat savouries
14	16 - Prepared Foods
15	18- Indian Sweets and Indian Snacks & Savouries products

**Kind Of Business: Head Office - Head Office/Registered Office**

Sl.No	FSSAI License No. / Reference No. of Linked Premises/Units	Person Incharge	Address
1	13621034000281	Arun Kumar C	SURVEY NO.186, YELLAMPET VILLAGE Medchal- Malkajgiri Telangana - 501401
2	11316004000310	Aswathy Remesh	AP139/26/2 CHANDIROOR, Aroor Village, Aroor P.O, Cherthala, Veluthully Road. Alappuzha Kerala - 688537
3	12721052000237	LALIT KUMAR	Shop No.196, Karhera, Mohan Nagar, Ghaziabad Ghaziabad Uttar Pradesh - 201007
4	12718055000250	Mr. Praveen K.K.	KHATA No. 00039, KHASRA No 393/1, VILLAGE ASGARPUR JAGIR, DADRI. Gautam Buddha Nagar Uttar Pradesh - 203207
5	12422003000163	Prashanta Roy	First & Upper Floors, Survey No. 429, Sathy Main Road, Ganapathy, Ramakrishanapuram,

Sl.No	FSSAI License No. / Reference No. of Linked Premises/Units	Person Incharge	Address
			CoimbatoreCoimbatoreTamil Nadu - 641006
6	12422999000570	Prashanta Roy	No90, Kannaigaipair Village, Uthukottai Taluk, Tiruvallur District, Survey No. 516/2ThiruvallurTamil Nadu - 601102
7	11520036000717	Sameer Latif Shaikh	Survey no.5, H No.4 in Dhandekar nagar, Near Dhandekar Brickworks at Yeolewadi-Kondva Budruk, Haveli, Dist. Pune-411048PuneMaharashtra - 411048
8	11221999000167	SOOPI ALI HAJI	No.003, CLASSIQUE MANSION, 6TH CROSS, HAL 2nd STAGE, OFF OLD AIRPORT ROADBangalore UrbanKarnataka - 560008

### Kind Of Business: Manufacturer - Meat processing units

Production Capacity(Kg / day): 510

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen chevon or Goat Meat [08.1]	Manufacturer - Meat processing units
2	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Mutton or Sheep Meat [08.1]	Manufacturer - Meat processing units
3	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Poultry Meat [08.1]	Manufacturer - Meat processing units
4	08 - Meat and meat products, including poultry and game	08.3 - Processed comminuted meat and poultry products	MARINATED MEAT PRODUCTS [8.3.1]	Manufacturer - Meat processing units
5	08 - Meat and meat products, including poultry and game	08.3 - Processed comminuted meat and poultry products	Comminuted or Restructured Meat Products [8.3]	Manufacturer - Meat processing units
6	08 - Meat and meat products, including poultry and game	08.2 - Processed meat, and poultry products in whole pieces or cuts	Cooked or Semi-Cooked Meat Products [8.2]	Manufacturer - Meat processing units
7	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Rabbit meat [8.1]	Manufacturer - Meat processing units
8	08 - Meat and meat products, including poultry and game	08.2 - Processed meat, and poultry products in whole pieces or cuts	Fresh or Chilled or Frozen Rabbit meat [8.2.3]	Manufacturer - Meat processing units
9	08 - Meat and meat products, including poultry and game	08.3 - Processed comminuted meat and poultry products	Comminuted or Restructured Meat Products [8.3]	Relabeller - Meat processing units

#### Manufacturer Premises Details

FSSAI Lic. No.	Name of Manufacturer	Address	Capacity	Unit	Action

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	
<b>Manufacturer Premises Details</b>					
FSSAI Lic. No.	Name of Manufacturer	Address	Capacity	Unit	Action
10019044001749	Vista Processed Foods Private Limited	5th KM, Sy. No. 688/2, 689, 690, 691/1 Bangalore Road, Vempalli village, Madanapalle (M), Andhra Pradesh, Chittoor, Andhra Pradesh, 517325	45000	KG Per Day	<a href="#">View</a> <a href="#">NOC</a>
10012022000443	Vista Processed Foods Private Limited	M-75,M-78 ,MIDC Industrial Area, Taloja, Panvel, Raigad, Maharashtra, 410208	48000	KG Per Day	<a href="#">View</a> <a href="#">NOC</a>
10	08 - Meat and meat products, including poultry and game	08.2 - Processed meat, and poultry products in whole pieces or cuts	Cooked or Semi-Cooked Meat Products [8.2]	Relabeller - Meat processing units	

<b>Manufacturer Premises Details</b>					
FSSAI Lic. No.	Name of Manufacturer	Address	Capacity	Unit	Action
10019044001749	Vista Processed Foods Private Limited	5th KM, Sy. No. 688/2, 689, 690, 691/1 Bangalore Road, Vempalli village, Madanapalle (M), Andhra Pradesh, Chittoor, Andhra Pradesh, 517325	45000	KG Per Day	<a href="#">View</a> <a href="#">NOC</a>
10012022000443	Vista Processed Foods Private Limited	M-75,M-78 ,MIDC Industrial Area, Taloja, Panvel, Raigad, Maharashtra, 410208	48000	KG Per Day	<a href="#">View</a> <a href="#">NOC</a>

### Kind Of Business: Manufacturer - General Manufacturing

**Production Capacity(MT / Day): 2.5**

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	10 - Eggs and egg products	10.1 - Fresh eggs	Fresh Eggs [10.1]	Manufacturer - General Manufacturing
2	12 - Salts, spices, soups, sauces, salads and protein products	12.6 - Sauces and like products	Culinary Pastes [12.6.3]	Manufacturer - General Manufacturing
3	10 - Eggs and egg products	10.2 - Egg products	Liquid Egg Products [10.2.1]	Manufacturer - General Manufacturing
4	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera),	04.1 - Fruits	Fruits and Vegetable Chutney [04.1.2.6]	Relabeller - General Manufacturing

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
	seaweeds, and nuts and seeds			

**Manufacturer Premises Details**

FSSAI Lic. No.	Name of Manufacturer	Address	Capacity	Unit	Action
11221332000848	M/S MOTHER HOOD FOODS ( BON BOJANAM)/ SWAPNA ARUN	SURVEY NO 61 1ST CROSS,VAAISHNODEVI INDUSTRIAL LAYOUT,PHASE 3 KUMBALGUDU VILLAGE KENGERI HOBLI BANGALORE, B.B.M.P West, Karnataka, 560074	0.10	MT Per Day	<a href="#">View</a> <a href="#">NOC</a>

5	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.2 - Vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	Frozen Curried Vegetables/Ready-to-Eat Vegetables [04.2.2.8]	Relabeller - General Manufacturing
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**Manufacturer Premises Details**

FSSAI Lic. No.	Name of Manufacturer	Address	Capacity	Unit	Action
10019044001749	Vista Processed Foods Private Limited	5th KM, Sy. No. 688/2, 689, 690, 691/1 Bangalore Road, Vempalli village, Madanapalle (M), Andhra Pradesh, Chittoor, Andhra Pradesh, 517325	55.00	MT Per Day	<a href="#">View</a> <a href="#">NOC</a>
10014063000331	Vista Processed Foods Private Limited	C/o Pagro Frozen Foods, Private Limited, Village Jalbheri Gehlan,adjoining G. T. Road, Near Sadhugarh , Fatehgarh Sahib , Punjab, 140406	60.00	MT Per Day	<a href="#">View</a> <a href="#">NOC</a>
10012022000443	Vista Processed Foods Private Limited	M-75,M-78 ,MIDC Industrial Area, Taloja, Panvel, Raigad, Maharashtra, 410208	48.00	MT Per Day	<a href="#">View</a> <a href="#">NOC</a>

6	07 - Bakery products	07.1 - Bread and ordinary bakery wares and mixes	Bread and Bread-Type Products [07.1.1]	Relabeller - General Manufacturing
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**Manufacturer Premises Details**

FSSAI Lic. No.	Name of Manufacturer	Address	Capacity	Unit	Action
11221334002413	ARMAN FOODTECH PRIVATE LIMITED	NO 11,12 OFF HOSUR ROAD SINGASANDRA BENGALURU 560068, B.B.M.P South, Karnataka,	0.80	MT Per Day	<a href="#">View</a> <a href="#">NOC</a>

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business		
<b>Manufacturer Premises Details</b>						
FSSAI Lic. No.	Name of Manufacturer	Address		Capacity	Unit	Action
		560068				
7	01 - Dairy products and analogues, excluding products of food category 2.0	01.6 - Cheese and analogues	Cream Cheese (Rahmfrischkase) [01.6.1]	Repacker - General Manufacturing		
8	01 - Dairy products and analogues, excluding products of food category 2.0	01.6 - Cheese and analogues	Processed Cheese [01.6.4.1]	Repacker - General Manufacturing		
9	01 - Dairy products and analogues, excluding products of food category 2.0	01.6 - Cheese and analogues	Mozzarella Cheese [1.6.1]	Repacker - General Manufacturing		
10	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.1 - Fruits	Untreated fresh fruit [4.1.1.1]	Repacker - General Manufacturing		
11	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.1 - Fruits	Peeled or cut, minimally processed fruit [4.1.1.3]	Repacker - General Manufacturing		
12	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.2 - Vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	Untreated fresh vegetables [4.2.1.1]	Repacker - General Manufacturing		
13	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.2 - Vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	Peeled, cut or shredded minimally processed vegetables [4.2.1.3]	Repacker - General Manufacturing		

### Kind Of Business: Manufacturer - Proprietary Food

**Production Capacity(MT / Day): 510**

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2.2 - Frozen battered fish, fish fillets and fish products, including molluscs, crustaceans, and echinoderms	Amritsari Ajwaini Machi Pakoda	Manufacturer - Proprietary Food
2	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.3.1 - Fish and fish products, including molluscs, crustaceans, and echinoderms, marinated and/or in jelly	Gambas Prawns	Manufacturer - Proprietary Food

### Kind Of Business: Manufacturer - Exporter - Manufacturer

Sl.No	Export Unit Type	Product Category	Name of Food Item(s)	Quantity	Unit	Per day/Per annum	Scope of Product Supply
1	Meat Processing Unit	08 - Meat and meat products, including poultry and game	1. Chicken sausages 2. Chicken Salami 3. Chicken Kebab 4. Mutton Kebab 5. Marinated Chicken 6. Marinated Fish 7. Marinated Prawns 8. Marinated Mutton 9. Chicken Curries 10. Mutton Curries 11. Fish Curries	510.00	KG	Per Day	Only Exports
2	Meat Processing Unit	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	Fish Products	510.00	KG	Per Day	Only Exports

### Kind Of Business: Manufacturer - Fish and Fish Products

**Production Capacity(Kg / day): 550**

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.1 - Fresh fish and fish products, including molluscs, crustaceans, and echinoderms	Live and Raw Bivalve Molluscs [09.1.2]	Manufacturer - Fish and Fish Products
2	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen fish fillets [09.2.1]	Manufacturer - Fish and Fish Products

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
3	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Clam meat [09.2.1]	Manufacturer - Fish and Fish Products
4	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Fresh and Quick Frozen Raw Scallop Products [09.2.1]	Manufacturer - Fish and Fish Products
5	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Quick Frozen Fish Sticks (fish fingers), Fish Portions and Fish Fillets - Breaded or Battered [09.2.2]	Manufacturer - Fish and Fish Products
6	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Minced Fish Meat [09.2.3]	Manufacturer - Fish and Fish Products
7	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Salted Fish/ dried salted fish [09.2.5]	Manufacturer - Fish and Fish Products
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.3 - Semi-preserved fish and fish products, including molluscs, crustaceans, and echinoderms	Fish pickles [09.3.2]	Manufacturer - Fish and Fish Products

### Kind Of Business: Trade/Retail - Storage (Cold / Refrigerated)

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
4	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
5	07 - Bakery products
6	08 - Meat and meat products, including poultry and game
7	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms
8	10 - Eggs and egg products
9	11 - Sweeteners, including honey
10	12 - Salts, spices, soups, sauces, salads and protein products
11	14 - Beverages, excluding dairy products
12	15 - Ready-to-eat savouries
13	16 - Prepared Foods
14	18- Indian Sweets and Indian Snacks & Savouries products

### Kind Of Business: Trade/Retail - Wholesaler

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
4	05 - Confectionery
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
6	07 - Bakery products
7	08 - Meat and meat products, including poultry and game
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms
9	10 - Eggs and egg products
10	11 - Sweeteners, including honey
11	12 - Salts, spices, soups, sauces, salads and protein products
12	14 - Beverages, excluding dairy products
13	15 - Ready-to-eat savouries
14	16 - Prepared Foods
15	18- Indian Sweets and Indian Snacks & Savouries products

### Kind Of Business: Trade/Retail - Retailer

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
4	05 - Confectionery
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
6	07 - Bakery products
7	08 - Meat and meat products, including poultry and game
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms
9	10 - Eggs and egg products
10	11 - Sweeteners, including honey
11	12 - Salts, spices, soups, sauces, salads and protein products
12	14 - Beverages, excluding dairy products
13	15 - Ready-to-eat savouries
14	16 - Prepared Foods
15	18- Indian Sweets and Indian Snacks & Savouries products

### Kind Of Business: Trade/Retail - Distributor

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
4	05 - Confectionery
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
6	07 - Bakery products
7	08 - Meat and meat products, including poultry and game
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms
9	10 - Eggs and egg products
10	11 - Sweeteners, including honey
11	12 - Salts, spices, soups, sauces, salads and protein products
12	14 - Beverages, excluding dairy products
13	15 - Ready-to-eat savouries
14	16 - Prepared Foods
15	18- Indian Sweets and Indian Snacks & Savouries products

**Kind Of Business: Trade/Retail - Transportation (having a number of specialized vehicles like insulated refrigerated van/ wagon and milk tankers etc.)**

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
4	05 - Confectionery
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
6	07 - Bakery products
7	08 - Meat and meat products, including poultry and game
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms
9	10 - Eggs and egg products
10	11 - Sweeteners, including honey
11	12 - Salts, spices, soups, sauces, salads and protein products
12	14 - Beverages, excluding dairy products
13	15 - Ready-to-eat savouries
14	16 - Prepared Foods
15	18- Indian Sweets and Indian Snacks & Savouries products

**Kind Of Business: Exporters - Trader / Merchant**

Product detail is not applicable.

Validation And Renewal Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **11221302000092**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
21-01-2021	20-01-2022	21-01-2021	3000 INR	New	State Licensing Authority
21-01-2022	20-01-2023	10-02-2022	3900 INR	Renewal	State Licensing Authority
21-01-2022	20-01-2023	06-08-2022	1000 INR	Modification*	Central Licensing Authority
21-01-2022	20-01-2023	03-11-2022	1180 INR	Modification	Central Licensing Authority
21-01-2023	20-01-2028	16-11-2022	44250 INR	Renewal	Central Licensing Authority
21-01-2023	20-01-2028	15-09-2023	1180 INR	Modification	Central Licensing Authority
21-01-2023	20-01-2028	28-04-2024	1180 INR	Modification	Central Licensing Authority

**Suspension History**

S.No	History	Date
	N/A	

**Current Status of License:** License Issued

**Note:**

1. **Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
2. **FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.**
3. **FSSAI vide order number 15(31)2020/FoSCoS/RCD/ FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.**
4. **Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the Jurisdictional Authority with effect from the date of issuance of modified license.**

Non-Form C Annexure



**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **11221302000092**

**Person in charge of operations**

Name: Nivedya Vinod Qualification: Master of Science  
Contact No: N/A Mobile No: 9082541516  
Email-ID: fssai.deliveryhubs@freshalicious.in  
Address : Charutha, Muliyl Nada, P O, Thiruvangad, Tiruvangad S. o, Tiruvangad, Kannur, Kerela  
State: Karnataka District: Uttara Kannada  
Pin Code: 670103 Photo Id Card: Aadhar Card  
Photo Id No: 479874875377 Photo Id Expiry Date: N/A  
FoSTaC No: Not Provided

**Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)**

Name: Soopi Ali Haji Qualification: Degree  
Contact No: N/A Mobile No: 9082541516  
Email-ID: fssai.deliveryhubs@freshalicious.in  
Address : S/O: Ali Haji, Engapadali, Adresseri, Ponmundam, Malappuram, Ponmudam, Kerala  
State: Kerala District: Malappuram  
Pin Code: 676106 Photo Id Card: Aadhar Card  
Photo Id No: 992848126670 Photo Id Expiry Date: N/A

Place / स्थान: FSSAI Chennai  
Issued On / दिनांक: 28-04-2024 (Modified License)

**Designated Officer**

Date : 28-04-2024 23:57:27  
User Id : 108701  
Verified through Mobile : 98XXXXXX33  
License Issued On : 28-04-2024 23:57:27

**Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)**

# Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

## **Food Business Operators Shall:**

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separates lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter ,ghee ,vanaspti ,edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall minimum a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer or vegetable oil ,edible oil and their products shall be edible for license under this act ,unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil , 'semi refined' or 'raw grade I' , edible groundnut flour or edible coconut flour ,or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person ,and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil ,edible groundnut flour or edible coconut flour ,or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.

**Procurement details for Chicken, Mutton & Seafood 2024**

<b>Mutton (Frigorifico Allana- Fssai No-10012022000344)</b>		
<b>Month</b>	<b>Year</b>	<b>QTY (Kgs)</b>
Jan	2024	3212
Feb	2024	3437
March	2024	4294
April	2024	4200
May	2024	3220
June	2024	11305
July	2024	9248
August	2024	5413.5
September	2024	6065
October	2024	4350

<b>Chicken (Protac- Fssai No-11221302000092)</b>		
<b>Month</b>	<b>Year</b>	<b>QTY (Kgs)</b>
Jan	2024	232665.1
Feb	2024	232121.7
March	2024	231613.9
April	2024	227590.9
May	2024	264527.5
June	2024	137738
July	2024	260759.3
August	2024	339321.7
September	2024	226949.6
October	2024	163471.5

<b>Fish (FR Shipment- Fssai No-11221334001583)</b>		
<b>Month</b>	<b>Year</b>	<b>QTY (Kgs)</b>
Jan	2024	27178
Feb	2024	23994.8
March	2024	25824
April	2024	18287.1
May	2024	24846.6
June	2024	23408.3
July	2024	23698.2
August	2024	22228.3
September	2024	22240.3
October	2024	16236.9

Prop.: 9341000011

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3042** Date: **17/09/24**

Vehicle No. **KA 53 AA 1623**

To: **Emulalivom Super Bazaar Ptd. Hl**

Ltrs. **12.000 Ltr**

In Time: **12:56**

Out Time: **14:55**

For SRI MARUTHI SEPTIC CLEANERS

Receiver's Signature *[Signature]*

Prop.: 9341000011

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3045** Date: **18/09/24**

Vehicle No. **KA 53 AA 1623**

To: **Emulalivom Super Bazaar Ptd. Hl**

Ltrs. **12.000 Ltr**

In Time: **12:31**

Out Time: **15:04**

For SRI MARUTHI SEPTIC CLEANERS

Receiver's Signature **MALIKA**

Prop.: 9341000011

**S.K. Govindaswamy** Mob : 9000007640  
 Prop.: 9341000011

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3002** Date: **02/09/24**

Vehicle No. **KA 53 ID 6739**

To: **Emulalivom Super Bazaar Ptd. Hl**

Ltrs. **15.000 Ltr**

In Time: **9.20**

Out Time: **11.37**

For SRI MARUTHI SEPTIC CLEANERS

Receiver's Signature **NIKIL**

Prop.: 9341000011

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3003** Date: **02/09/24**

Vehicle No. **KA 53 ID 6739**

To: **Emulalivom Super Bazaar Ptd. Hl**

Ltrs. **15.000 Ltr**

In Time: **13.00**

Out Time: **14.54**

For SRI MARUTHI SEPTIC CLEANERS

Receiver's Signature **NIKIL**

Prop.: 9341000011

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3004** Date: **03/09/24**

Vehicle No. **KA 53 ID 6739**

To: **Emulalivom Super Bazaar Ptd. Hl**

Ltrs. **15.000 Ltr**

In Time: **10.03**

Out Time: **11.27**

For SRI MARUTHI SEPTIC CLEANERS

Receiver's Signature **NIKIL**

Prop.: 9341000011

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3005** Date: **03/09/24**

Vehicle No. **KA 53 ID 6739**

To: **Emulalivom Super Bazaar Ptd. Hl**

Ltrs. **15.000 Ltr**

In Time: **12.47**

Out Time: **15.17**

For SRI MARUTHI SEPTIC CLEANERS

Receiver's Signature **NIKIL**

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3006** Date: 04.09.24  
 Vehicle No. KAS3 ID 6739  
 To: Bunhalion Super Bazaar Rd- Hl

Ltrs. 15,000 ltr  
 In Time: 9.42  
 Out Time: 11.14

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature Nikihe

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3008** Date: 05.09.24  
 Vehicle No. KAS3 ID 6739  
 To: Bunhalion Super Bazaar Rd- Hl

Ltrs. 15,000 ltr  
 In Time: 9:20  
 Out Time: 11:43

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature Nikihe

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3006** Date: 04.09.24  
 Vehicle No. KAS3 ID 6739  
 To: Bunhalion Super Bazaar Rd- Hl

Ltrs. 15,000 ltr  
 In Time: 9.42  
 Out Time: 11.14

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature Nikihe

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**

No. **3006** Date: 04.09.24  
 Vehicle No. KAS3 ID 6739  
 To: Bunhalion Super Bazaar Rd- Hl

Ltrs. 15,000 ltr  
 In Time: 9.42  
 Out Time: 11.14

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature Nikihe

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**  
 No. **3008** Date: **05.09.24**  
 Vehicle No. **KA 53 D 6739**  
 To: **Freshelicious Super Bazaar Put 1st**

Ltrs..... **15,000 Ltr**  
 In Time: **9:20**  
 Out Time : **11:43**

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature **Nikitha**

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**  
 No. **3009** Date: **05.09.24**  
 Vehicle No. **KA 53 D 6739**  
 To: **Freshelicious Super Bazaar Put 1st**

Ltrs..... **15,000 Ltr**  
 In Time: **13:03**  
 Out Time : **14:56**

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature **Nikitha**

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**  
 No. **3010** Date: **06/09/24**  
 Vehicle No. **KA 53 D 6739**  
 To: **Freshelicious Super Bazaar Put 1st**

Ltrs..... **15,000 Ltr**  
 In Time: **9:20**  
 Out Time : **11:45**

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature **Pruthi**

**SRI MARUTHI SEPTIC CLEANERS**  
 #288, Amulya Pride Layout, Int. Airport Road,  
 Chikkajala V&P, Bangalore - 562 157.  
 GSTIN : 29ATGPG7976A2ZG  
 E-mail : srimaruthisepticcleaners@gmail.com

**TRIP SHEET**  
 No. **3013** Date: **07/09/24**  
 Vehicle No. **KA 53 D 6739**  
 To: **Freshelicious Super Bazaar Put 1st**

Ltrs..... **15,000 Ltr**  
 In Time: **9:25**  
 Out Time : **11:28**

For SRI MARUTHI SEPTIC CLEANERS  
 Reciever's Signature **Pruthi**

# SRI LAKSHMI PIT CLEANERS

#60, 2<sup>nd</sup> Cross, Jakkur Main Road, Amruthahalli, Sahakaranagara Post,  
Bangalore - 560 092. Mob: 9900537762. GST No.29BOYPR9219F1ZZ

To,

Date: 08/09/2021

The Environmental Officer  
Regional Office Mahadevapura, Nisarga Bhavan,  
Bangalore - 560 079.

From,

M/s. SRI LAKSHMI PIT CLEANERS,  
No.60, 2<sup>nd</sup> Cross, Jakkur Main Road,  
Amruthahalli, Sahakaranagara Post,  
Bangalore - 560 092.

**Subject:** Requesting for issue of NOC for collection and transportation of 250 KLD excess treated sewage/effluent lifting from industries/commercial complex/residential apartment and other organizations for land application - reg.

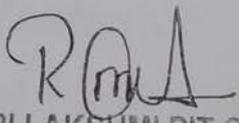
Respected Sir,

I R. Ramesh (proprietor) of **SRI LAKSHMI PIT CLEANERS**, No.60, 2<sup>nd</sup> Cross, Jakkur Main Road, Amruthahalli, Sahakaranagara Post, Bangalore - 560 092, is hereby request you to grant me a license for collection and transportation of 250 KLD quantity of treated sewage/effluent getting from different industries / Commercial complex / residential apartment/other organizations such as:-

1. Freshalicious Super Bazaar Pvt Ltd., Chikkagubbi, Bengaluru. (25 KL per day)

For farming land for cultivation at Land belongs to **Smt. Nanjamma & Sri. Munichikkanna** (land owners) of Sy. No.28 and Sy. No.29, of Mittiganahalli Village, Bidarahalli Hobli, Bangalore East Taluk.



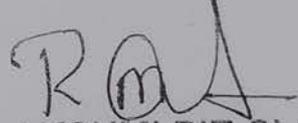
  
SRI LAKSHMI PIT CLEANERS  
#60, 2nd Cross, Jakkur Main Road,  
Amruthahalli, Bangalore - 560092

As I had 2 commercial tankers KA 08 B 2717 (4 KL) and KA 51 5319 (5 KL capacity used for treated waste water collection and transportation & disposal to land application at the said land and as & when the requirement is more the number of vehicle will be increased. Hence, it is requested to give permission/NOC for lifting/collection and transportation of 250 KLD treated sewage/effluent from the said units as well as from other organizations that have excess treated sewage for the period of three years. The copies of the MOU/Agreement made with land owners Smt. Nanjamma & Sri. Munichikkanna, Google map & RIO copies are enclosed for your kind reference.

Thanking You

Yours faithfully

Place: Bangalore

  
(SRI LAKSHMI PIT CLEANERS)

SRI LAKSHMI PIT CLEANERS  
#60, 2nd Cross, Jakkur Main Road,  
Amruthahalli, Bangalore - 560092

# SRI LAKSHMI PIT CLEANERS

#60, 2<sup>nd</sup> Cross, Jakkur Main Road, Amruthahalli, Sahakaranagara Post, Bangalore - 560 092. Mob: 9900537762. GST No.29BOYPR9219F1ZZ

To,

Date: 08/09/2021

**The Environmental Officer**  
Regional Office Mahadevapura, Nisarga Bhavan,  
Bangalore - 560 079.

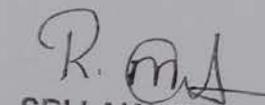
From,

**M/s. SRI LAKSHMI PIT CLEANERS,**  
No.60, 2<sup>nd</sup> Cross, Jakkur Main Road,  
Amruthahalli, Sahakaranagara Post,  
Bangalore - 560 092.

**Subject:** Requesting for issue of NOC for collection and transportation of 250 KLD excess treated sewage/effluent lifting from industries/commercial complex/residential apartment and other organizations for land application - reg.

Respected Sir,

I R. Ramesh (proprietor) of **SRI LAKSHMI PIT CLEANERS**, No.60, 2<sup>nd</sup> Cross, Jakkur Main Road, Amruthahalli, Sahakaranagara Post, Bangalore - 560 092, is hereby request you to grant me a license for collection and transportation of 250 KLD quantity of treated sewage/effluent getting from different industries / Commercial complex / residential apartment/other organizations such as:-



**SRI LAKSHMI PIT CLEANERS**  
#60, 2<sup>nd</sup> Cross, Jakkur Main Road,  
Amruthahalli, Bangalore - 560092

1. Freshalicious Super Bazaar Pvt Ltd., Chikkagubbi, Bengaluru. (35 KL per day)

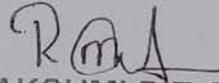
For farming land for cultivation at Land belongs to **Smt. Nanjamma & Sri. Munichikkanna** (land owners) of Sy. No.28 and Sy. No.29, of Mittiganahalli Village, Bidarahalli Hobli, Bangalore East Taluk.

As I had 2 commercial tankers KA 08 B 2717 (4 KL) and KA 51 5319 (5 KL) capacity used for treated waste water collection and transportation & disposal to land application at the said land and as & when the requirement is more the number of vehicle will be increased. Hence, it is requested to give permission/NOC for lifting/collection and transportation of 250 KLD treated sewage/effluent from the said units as well as from other organizations that have excess treated sewage for the period of three years. The copies of the MOU/Agreement made with land owners Smt. Nanjamma & Sri. Munichikkanna, Google map & RIO copies are enclosed for your kind reference.

Thanking You

Yours faithfully

Place: Bangalore

  
(SRI LAKSHMI PIT CLEANERS)

SRI LAKSHMI PIT CLEANERS  
#60, 2nd Cross, Jakkur Main Road,  
Amruthahalli, Bangalore - 560092.

Nanjamma &  
Mittiganahalli  
KL per day)



सत्यमेव जयते

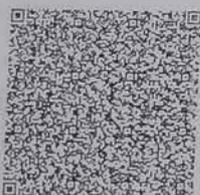
INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No.	: IN-KA97925017311865T
Certificate Issued Date	: 07-Sep-2021 03:24 PM
Account Reference	: NONACC (FI)/ kacrsf08/ K R PURAM9/ KA-BA
Unique Doc. Reference	: SUBIN-KAKACRSFL0854593425992013T
Purchased by	: NANJAMMA AND MUNICHIKANNA
Description of Document	: Article 37 Note or Memorandum
Description	: MEMORANDUM OF UNDERSTANDING
Consideration Price (Rs.)	: 0 (Zero)
First Party	: SRI LAKSHMI FIT CLEANERS R RAMESH
Second Party	: NANJAMMA AND MUNICHIKANNA
Stamp Duty Paid By	: NANJAMMA AND MUNICHIKANNA
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

सत्यमेव जयते



Please write or type below this line

### MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding (MOU) for using the Treated Water is made and executed on 8<sup>th</sup> of September 2021 by and between;

1. **MRS. NANJAMMA**, W/o. Late. Muniपालappa, aged 75 years, Residing at Mittiganahalli Village, Bidarahalli Hobli, Kannur Post, Bangalore East Taluk, Bangalore - 562 149.

AND

*[Handwritten signature and text]*

*[Handwritten signature]*

#### Statutory Alert:

1. The authenticity of the Stamp certificate when presenting at any Government office or public utility shall be the responsibility of the holder.
2. The duty of checking the genuineness of the stamp certificate shall be on the holder.
3. In case of any discrepancy, the holder shall be liable for the same.



ದಸ್ತಾವೇಜು ಹಾಳೆ  
Document Sheet

ದಸ್ತಾವೇಜು ಮಾಡಿದ ದಿನಾಂಕ  
Date of Execution

ಈ ಹಾಳೆಯನ್ನು ಯಾವುದೇ ದಸ್ತಾವೇಜಿಗೆ ಬಳಸಿಕೊಳ್ಳಬಹುದು  
This sheet can be used for any document

2

2. MR. MUNICHIKKANNA, S/o. Chikkanna, aged 60 years, Residing at Mittiganahalli Village, Bidarahalli Hobli, Kannur Post, Bangalore East Taluk, Bangalore - 562 149.

Hereinafter referred to as that USER and (which expression shall wherever the context so means and admits, includes its respective legal representatives, successors-in-interest and title and assigns) of the ONE PART;

AND

SRI LAKSHMI PIT CLEANERS, A Proprietorship firm, represented by its proprietor Mr. R. Ramesh Having office at # No.60, 2<sup>nd</sup> Cross, Jakkur Main Road, Amruthahalli, Sahakaranagara Post, Bangalore – 560 092, hereinafter referred to as the "Transporter" which expression, shall wherever the context so means and admits, includes his respective legal representatives, successors-in-interest and title and assigns) of the OTHER PART;

WHEREAS

A. The USER is an agriculturist owning.

2 Acres 36 Guntas of agricultural land in Survey No.28, Situated at Mittiganahalli Village, Bidarahalli Hobli, Bangalore East Taluk.

0 Acre 36 Guntas of agricultural land in Survey No.29, Situated at Mittiganahalli Village, Bidarahalli Hobli, Bangalore East Taluk.

(Hereinafter referred to as schedule lands).

B. The USER cultivates the said land which requires regular water supply, and the land does not have any irrigation facility or any source for continuous water supply.

Handwritten signature and text in Kannada script.

Handwritten signature 'R@A'

Handwritten text in Kannada script.



ದಸ್ತಾವೇಜು ಹಾಳೆ  
Document Sheet

ದಸ್ತಾವೇಜನ್ನು ಬರೆಯಲು ಸಿದ್ಧ ದಿನಾಂಕ:  
Date of Execution

ಈ ಹಾಳೆಯನ್ನು ಯಾವುದೇ ದಸ್ತಾವೇಜಿಗೆ ಉಪಯೋಗಿಸಬಹುದು  
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3

C. The Transporter is in the process of obtaining permission/license for legally transporting and disposing the water treated in the Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) of factories, apartments etc. The transporter is responsible to dispose the treated water only for the specified purposes such as irrigation of farm lands and watering urban gardens.

D. The USER requires water to irrigate his lands, has approached the Transporter with a request to deliver the water into their agriculture farms and the transporter in response to the request made by the user has agreed for delivering the treated water to the user exclusively for the purpose of irrigation.

E. Relying upon mutual representations and assurances the user and the Transporter for mutual benefits has agreed to use the treated water delivered by the Transporter in agricultural fields owned and cultivated by the user on the terms and conditions set forth below:

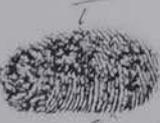
**1. NOW THIS MOU WITNESSETH AS FOLLOWS:**

1.1. The Transporter shall deliver the treated water at the schedule lands on a regular basis.

1.2. The USER shall accept the delivery of the water by acknowledging the delivery challan carried by the transporter.

1.3. The User shall use the water delivered solely for agriculture purpose and undertakes not to use the delivered treated water for any other purposes.

1.4. The USER has ascertained the quality of water and is convinced and satisfied that the water is suitable for cultivation.

L  M  
ಕೆ. ಸೋಮೇಶ್

ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ

RAM



ದಸ್ತಾವೇಜು ಹಾಳೆ  
Document Sheet

ವಿಷಯವನ್ನು ಪೂರ್ಣಗೊಳಿಸಿ ದಿನಾಂಕ  
Date of Execution

ಈ ಹಾಳೆಯನ್ನು ಯಾವುದೇ ದಸ್ತಾವೇಜಿಗೆ ಉಪಯೋಗಿಸಬಹುದು.  
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1.5. The USER assures and undertakes that he shall not hold the Transporter, responsible or liable for any loss of crops cultivated using treated water or hold the Transporter liable/responsible for any complaints from the neighbors.

1.6. The USER may conduct the required testing of the water and its usability for the kind/type of crops grown in the USER's agricultural land.

1.7. In the event the user finds the water is not usable, shall immediately communicate the same to the transporter and stop using the water.

**2. COMMENCEMENT DATE, VALIDITY AND TERMINATION:**

2.1. This MOU will be in Force for a period of 36 months commencing from 08.09.2021 and shall expire on 07.09.2024. The parties hereto may extend the duration of this MOU on such terms and conditions for such further periods as the parties may mutually agree by exchanging a renewal letter between the parties.

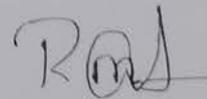
2.2. The Parties may terminate this agreement by issuing 30 days notice.

3. It is agreed and clearly understood that this MOU shall not create or constitute any kind of relationship of employer and employee, between the Transporter and User. Nothing contained in this MOU shall be construed to create any relationship such as partners, joint ventures, employer/employee or principal/agent of each other.

**4. CONFIDENTIALITY**

The User shall treat this MOU as confidential and not disclose to others during or subsequent to the term of this MOU, any information regarding this MOU or any other information's about the Transporter which may come within the knowledge of the user in the performance of this MOU. This clause does not prevent disclosures required by law. The foregoing obligations shall survive the termination of this MOU for a period of three years.

  
ನಿರ್ಮಲಾ ಎಸ್.ಎಸ್.ಎಸ್.  
08.09.2021





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Document Sheet

ದಸ್ತಾವೇಜು ಮಾಡಿದ ದಿನ ಮತ್ತು ಸ್ಥಾನ  
Date of Execution

ಈ ಹಾಳೆಯನ್ನು ಯಾವುದೇ ದಸ್ತಾವೇಜಿಗೆ ಬಳಸಬಹುದು/ಬಳಸುವುದು  
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IN WITNESS WHEREOF, the parties have here into set and subscribed their respective hands the day and the year first herein above written.

Signed and Delivered for and on behalf of

For

Transporter

*RMA*

SRI LAKSHMI PIT CLEANERS  
#60, 2nd Cross, Jakkur Main Road,  
Amruthahalli, Bangalore - 560092

For

User / Farmer

1.   
of 30/2/2022  
2. *ಮುನಿರಾಬ್ಬೆ*

WITNESSES:

1. *ಹೇಮಲತಾ*  
LAKSHMI PATHI  
NO 137 4th cross  
Amruthahalli Bangalore 92
- 2.

*ಮುನಿರಾಬ್ಬೆ*  
*ಮುನಿರಾಬ್ಬೆ ನಂದಿಪ್ಪ ಗೃಹಿಣಿ*  
*ಕೃಷಿ ಮಂಟಪ*  
*20ನೇ ವಯಸ್ಸಿನಲ್ಲಿ*  
*2009ನೇನು. 49*





ಕರ್ನಾಟಕ KARNATAKA STATE  
 CERTIFICATE OF REGISTRATION



ಸಾರಿಗೆ ಇಲಾಖೆ  
 TRANSPORT DEPARTMENT

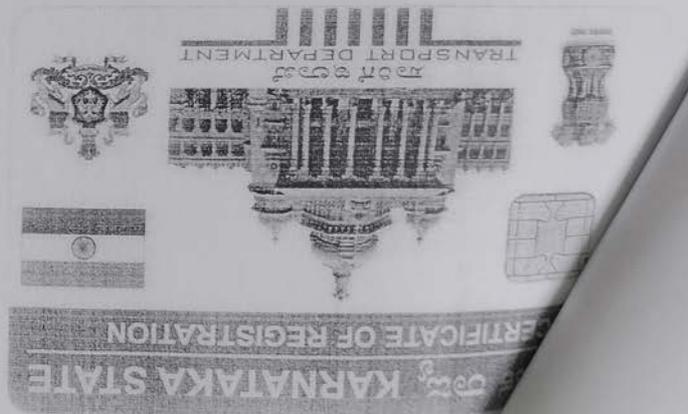
REG NO : KA515319

FORM-23A  
 (See Rule 48)

REG.DATE	11/06/2007	O.SL.NO	08
CHASSIS.NO	382131DSZ811647	COLOUR	-
ENGINE.NO	497TC94DSZB40628	CLASS	Goods Carrier
MFR	TATA MOTORS LTD		
OWNERNAME	R RAMESH		
SN/ID OF	RAMAPPA		
ADDRESS	#80 2ND CROSS JAKKUR MAIN ROAD AMRU THAHALLI WEF-24/01/2020 Bangalore KA 560092		

MODEL	TATA SFC 909			
BODY	SEPTIC TANK	NO.OF CYL	: 04	FLAREA sqmt
WHEEL BASE	003800	UNLADEN WT	: 004450	GVW : 009600 kg
MFG.DATE	04/2007	SEATING	: 003	
FUEL	DIESEL	STDG/SLPR	: 00	
REG/FC UPTO	17/01/2021	CC	: 003784	
TAX UPTO	29/02/2020			

Registering Authority  
 Yelahanka-Blore



REG NO : KA08B 2717

FORM-23A  
(See Rule 48)

O.S. NO. 05  
MFR TELCO  
CLASS LGVLI  
COLOUR

OWNERNAME : R RAMESH  
SM/D OF : RAMAPPA  
ADDRESS : # 60, 2ND CROSS, JAKKUR MAIN ROAD,  
AMRUTHAHALLI  
BANGALORE(WEFF/06-07-16) 560092

REG DATE : 23/01/2004  
CHASSIS NO : 386122LW820274  
ENGINE NO : 497TC84LW2924378

MODEL : L G V  
BODY : OTHER  
WHEEL BASE : 3800  
MFG DATE : 00/2003  
FUEL : DIESEL  
REG UPTO : 27/10/2016  
TAX UPTO : 30/09/2016

NO OF CYL : 4 FL AREA : sqm  
UNLADEN WT : 3200 GVM : 006950 kg  
SEATING : 3  
STDG/SLPR : CC : 3784

Registering Authority  
YELAHANKA-BLORE



**ಕರ್ನಾಟಕ ಸರ್ಕಾರ**

**ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ**

ಕಣ್ಣೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ

**ವಾಣಿಜ್ಯ, ವ್ಯಾಪಾರ, ವಸತಿಯೇತರ ವ್ಯವಹಾರದ ಲೈಸೆನ್ಸ್ ಪತ್ರ**

**Soopi Ali Haji** ಇವರಿಗೆ,

ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಅಧಿಕಾರ ವ್ಯಾಪ್ತಿಯೊಳಗೆ ಇರುವ ಸ್ಥಳದಲ್ಲಿ **ವಾಣಿಜ್ಯ** ವ್ಯವಹಾರದ ಉದ್ದೇಶಕ್ಕಾಗಿ **ಹೊಸ ಲೈಸೆನ್ಸ್** ಪಡೆಯಲು ನಿಮ್ಮಿಂದ ದಿನಾಂಕ: **02.07.2024** ರಂದು ಸ್ವೀಕರಿಸಲಾದ ಅರ್ಜಿಯ ಪ್ರಕಾರ ಕಣ್ಣೂರು ಗ್ರಾಮದ ಕೃಷಿ ಭೂಮಿಯಲ್ಲಿನ ಆಸ್ತಿ ಯಲ್ಲಿ , **ವಾಣಿಜ್ಯ** ವ್ಯವಹಾರದ ಉದ್ದೇಶದ **Fish cutting and processing unit** ವ್ಯವಹರಣೆ ನಡೆಸಲು ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ, 1993 ರ ಪ್ರಕರಣ 67,68,69 ಮತ್ತು 70 ರಂತೆ ಲೈಸೆನ್ಸ್ ಅನ್ವಯವಾಗುವ ಉಪಬಂಧಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ಈ ಕೆಳಕಂಡ ನಿಬಂಧನೆ ಹಾಗೂ ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟು ಈ ಪರವಾನಗಿ ನೀಡಲಾಗಿದೆ.

ನೀವು ಅರ್ಜಿಯೊಂದಿಗೆ ಹಾಜರುಪಡಿಸಿದ 1) ಬಾಡಿಗೆ/ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಪತ್ರ 2) ಆಸ್ತಿ ತೆರಿಗೆ ಪಾವತಿ ರಶೀದಿ 3) ಇಸ್ಪತ್ತು ನಮೂನೆ ಹಾಗೂ ಇತರೆ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದೆ ಮತ್ತು ಲೈಸೆನ್ಸ್ ಸಂಖ್ಯೆ: **TRL\_01720/1502004002/24-25** ದಿನಾಂಕ: **02.07.2024** ರಂದು ಮಂಜೂರಾತಿ ನೀಡಿದೆ.

ಇ ಎಸ್ ಸಿ ಓ ಎಂ ಹೆಸರು : **BESCOM** ಖಾತೆ ಸಂಖ್ಯೆ : **4865525** ಆರ್. ಆರ್. ಸಂಖ್ಯೆ : **AVHT41**

ಸಕಾಲ ಸಂಖ್ಯೆ: **PR0022103058854** ಜಿಲ್ಲೆ: **ಬೆಂಗಳೂರು** ತಾಲ್ಲೂಕು: **ಬೆಂಗಳೂರು ಪೂರ್ವ** ಗ್ರಾಮ ಪಂಚಾಯತಿ: **ಕಣ್ಣೂರು**

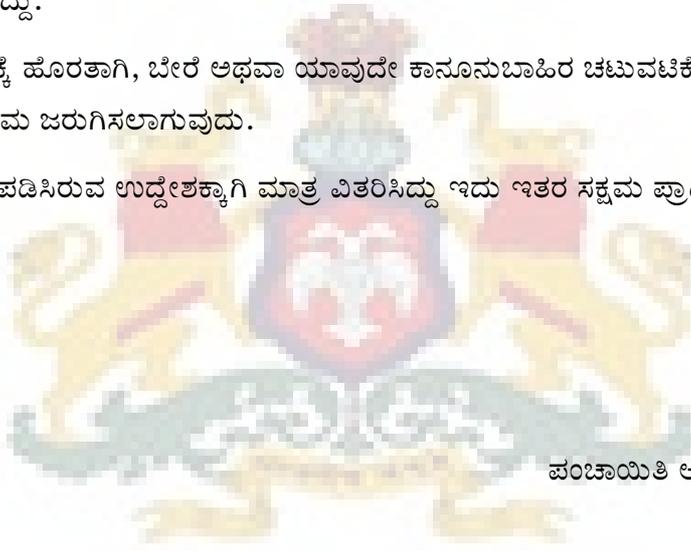
ಲೈಸೆನ್ಸ್ ಸಂಖ್ಯೆ	ಆಸ್ತಿ ಗುರುತಿನ ಸಂಖ್ಯೆ	ಆಸ್ತಿಯ ವರ್ಗೀಕರಣ	ವ್ಯವಹರಣೆಯ ವಿಧ	ಆಸ್ತಿಯ ಸ್ವರೂಪ	ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ. ಗಳಲ್ಲಿ)	
					ನಿವೇಶನ	ಕಟ್ಟಡ
TRL_01720/1502004002/24-25	1502004002 00800694	ಕೃಷಿ ಭೂಮಿಯಲ್ಲಿನ ಆಸ್ತಿ	ವಾಣಿಜ್ಯ	ಆರ್.ಸಿ.ಸಿ. ಟೆರೇಸ್, ಕಾಂಕ್ರೀಟ್/ಇಟ್ಟಿಗೆ ಗೋಡೆ, ಮೋಸಾಯಿಕ್/ರೆಡ್ ಆಕ್ಸೈಡ್ ಮಹಡಿ.	327.681	312

ಅಳತೆ(ಮೀ. ಗಳಲ್ಲಿ)		ಚಿಕ್ಕುಬಂದಿ				ಪೂರಕ ದಾಖಲೆಗಳು	ಸ್ವತ್ತಿನ ಭಾವಚಿತ್ರ
ಪೂರ್ವ / ಪಶ್ಚಿಮ	ಉತ್ತರ / ದಕ್ಷಿಣ	ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ		
Sy no 37/Remaining Property	Sy No 42 /Road	Sy no 37	Rema ining Prope rty	Sy No 42	Road	1) ಬಾಡಿಗೇ/ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಪತ್ರ 2) ಆಸ್ತಿ ತೆರಿಗೆ ಪಾವತಿ ರಶೀದಿ 3) ಇಸ್ವತ್ತು ನಮೂನೆ	
ಮಾಲೀಕರ ಹೆಸರು		ತಂದೆ/ತಾಯಿ/ಗಂಡ/ ಹೆಂಡತಿ ಹೆಸರು				ವಿಳಾಸ	
Soopi Ali Haji		Ali Haji				Sy No.42/4, Chikkagubbi	
ವಿತರಿಸಿದ ದಿನಾಂಕ	ಪ್ರಮಾಣ ಪತ್ರದ ದರ (ರೂ.)	ರಶೀದಿ ಸಂಖ್ಯೆ	ವಿತರಿಸಿದವರು	ವಿತರಿಸಿದ ಸ್ಥಳ	ಲೈಸೆನ್ಸ್ ಅವಧಿ		
16/07/2024	25000	01720/15020 04002/24 25	MUNICHIK KALIAH N	ಕಣ್ಣೂರು	12 ತಿಂಗಳು		

**ಷರತ್ತುಗಳು:**

1. ಈ ಪರವಾನಗಿ ಪತ್ರವು ವಿದ್ಯುನ್ಮಾನ ಸಹಿಯನ್ನು ಹೊಂದಿದ್ದು ಕೈ ಬರಹದ ಸಹಿಯ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.
2. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಪರವಾನಗಿ ಪಡೆದ ನಂತರ ವ್ಯವಹರಣೆಗೆ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಅನುಮತಿ ಪಡೆಯುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ.

3. ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ, 1993ರ ಪ್ರಕರಣ 70(2) ರ ಅಡಿಯಲ್ಲಿ ಷರತ್ತು ಉಲ್ಲಂಘನೆಯ ಪ್ರಕರಣಗಳಲ್ಲಿ ಪರವಾನಗಿ ಅಮಾನತ್ತಿನಲ್ಲಿರುವ ಅಥವಾ ರದ್ದುಗೊಳಿಸುವ ಅಧಿಕಾರವನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಹೊಂದಿರುತ್ತದೆ.
4. ಲೈಸೆನ್ಸ್ ದಾರರು ಶುಲ್ಕದೊಂದಿಗೆ ಲೈಸೆನ್ಸ್ ನವೀಕರಿಸಲು ಮಾರ್ಚ್ 31 ಅಂತಿಮ ದಿನವಾಗಿರುತ್ತದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ಮಾಸಿಕ ಶೇಕಡ 2ರ ದಂಡದ ರೂಪದಲ್ಲಿ ಹೆಚ್ಚಿನ ಫೀಜನ್ನು ಪಾವತಿಸತಕ್ಕದ್ದು.
5. ವ್ಯಾಪಾರ ವಹಿವಾಟಿನಿಂದ ಕೊಳಚೆ ನೀರು/ತ್ಯಾಜ್ಯ ನೀರು ಮತ್ತು ಇತರೆ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳಿಂದ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಧಕ್ಕೆಯಾಗದಂತೆ ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ವಿಲೇ ಮಾಡತಕ್ಕದ್ದು. ಒಣ ಮತ್ತು ಹಸಿ ಕಸವನ್ನು ಕಡ್ಡಾಯವಾಗಿ ವಿಂಗಡಿಸಿ ವಿಲೇವಾರಿ ಮಾಡುವುದು.
6. ವಾಯು ಮಾಲಿನ್ಯ/ಶಬ್ದಮಾಲಿನ್ಯ ಉಂಟಾಗದಂತೆ ಕ್ರಮವಹಿಸುವ ಬಗ್ಗೆ ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ನಿಯಮಗಳನ್ವಯ ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದ್ದಲ್ಲಿ ಪ್ರಸ್ತುತ ಜಾರಿಯಲ್ಲಿರುವ ನಿಯಮಗಳಂತೆ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.
7. ವ್ಯಾಪಾರ ವಹಿವಾಟು ನಡೆಸುವ ಸ್ಥಳಗಳಲ್ಲಿ ಸ್ವಚ್ಛತೆಯನ್ನು ಕಾಪಾಡಿಕೊಂಡು ಬರತಕ್ಕದ್ದು. ಆಗಿಂದಾಗ್ಗೆ ಸೊಳ್ಳೆ ನೋಣಗಳು ಉತ್ಪತ್ತಿಯಾಗದಂತೆ/ರೋಗ ರುಜಿನ ಹರಡದಂತೆ ಸೊಳ್ಳೆ ನಾಶಕ ಬ್ಲೀಚಿಂಗ್ ಪೌಡರ್ , ಫಿನಾಯಿಲ್ ಗಳನ್ನು ಸಿಂಪಡಣೆ ಮಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಮಾಹಿತಿ ನೀಡತಕ್ಕದ್ದು.
8. ಪರವಾನಗಿ ಪಡೆದ ವ್ಯವಹಾರಕ್ಕೆ ಹೊರತಾಗಿ, ಬೇರೆ ಅಥವಾ ಯಾವುದೇ ಕಾನೂನುಬಾಹಿರ ಚಟುವಟಿಕೆಗಳ ಉದ್ದೇಶಕ್ಕೆ ಬಯಸಿದ್ದಲ್ಲಿ ಲೈಸೆನ್ಸ್ ರದ್ದುಪಡಿಸಿ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.
9. ಈ ಪರವಾನಿಗೆಯು ನಿರ್ದಿಷ್ಟ ಪಡಿಸಿರುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ವಿತರಿಸಿದ್ದು ಇದು ಇತರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳ ಷರತ್ತುಗಳಿಗೆ / ಅನುಮತಿಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ.



ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ (ಡಿಜಿಟಲ್ ಸಹಿ)



Prop.

Sri Durgaparameshwari Devi Krupe Mob : 8951216668

T. Narayanaswamy

8970371405

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

No. **030**

**CASH BILL**  
*(FACTORY)*

Date : *18/8/24*

M/s *Freshalicious Super Bazaar Pvt Ltd, Bangalore*

Sl. No	Particulars	Qty./ Load	Rate	Amount
1	<i>01/08/24</i> <i>to</i> <i>15/08/24</i>	<i>216</i>	<i>400/-</i>	<i>86400/-</i>
			<b>TOTAL</b>	<i>86400/-</i>

I hereby confirm and certify that:

- a) The goods received are in good condition and have accepted.
- b) Services performed is satisfactory and accepted.
- c) The invoicing is done as per PO terms.
- d) The invoice value is correct.

Please release payment against this invoice

Signature:  
Name:  
Primary Confirmation

Signature:  
Name:  
Supervisor

Signature:  
Name:  
Approver

For **S L V Water Supply**

Receiver Signature

|| Sri Durgaparameshwari Devi Krupe ||  
T. Narayananswamy Mob : 89512 16668  
89703 71405

### S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

Customer Name : Freshalicious Super Bazar Pvt. Ltd.  
Address Chikkagubbi, Bangalore  
Month August - 24 (company)

Date	Load	Litre	Sign.
01.08.24		15	<i>pu</i>
02.08.24		14	<i>pu</i>
03.08.24		16	<i>pu</i>
04.08.24		16	<i>pu</i>
05.08.24		16	<i>pu</i>
06.08.24		14	<i>pu</i>
07.08.24		13	<i>pu</i>
08.08.24		14	<i>pu</i>
09.08.24		14	<i>pu</i>
10.08.24		15	<i>pu</i>
11.08.24		14	<i>pu</i>
12.08.24		12	<i>pu</i>
13.08.24		14	<i>pu</i>
14.08.24		15	<i>pu</i>
15.08.24		14	<i>pu</i>
Total =		<u>216</u>	<i>pu</i>

Receiver S

Prop. Sri Durgaparameshwari Devi Krupe Mob : 8951216668  
 T. Narayanaswamy 8970371405

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

No. **036** FACTORY Date: 18/9/24

M/s Freshalicious Super Bazaar Pvt Ltd Bangalore

Sl. No	Particulars	Qty./ Load	Rate	Amount
1	01/09/24 PD 15/09/24	204	400	81,600/-
<p>I hereby confirm and certify that:</p> <p>a) The goods received are in good condition and have accepted.</p> <p>b) Services performed is satisfactory and accepted.</p> <p>c) The invoicing is done as per PO terms.</p> <p>d) The invoice value is correct.</p> <p>Please release payment against this invoice</p>				
Signature: Name: Primary Confirmation		Signature: Name: Supervisor	Signature: Name: Approver	
<b>TOTAL</b>			<b>81,600/-</b>	

For **S L V Water Supply**

Receiver Signature

T. Narayananswamy

|| Sri Durgaparameshwari Devi Krupu ||

# S L V Water Supply

Mob : 89512 16668  
89703 71405

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

Customer Name : Freshalicious Super Bazar Pvt. Ltd.

Address Chikkagubbi, Bangalore.

Month September - 24 (company)

Date	Load	Litre	Sign.
01.09.24		14	✓
02.09.24		13	✓
03.09.24		14	✓
04.09.24		13	✓
05.09.24		12	✓
06.09.24		13	✓
07.09.24		14	✓
08.09.24		15	✓
09.09.24		11	✓
10.09.24		15	✓
11.09.24		14	✓
12.09.24		14	✓
13.09.24		13	✓
14.09.24		15	✓
15.09.24		14	✓
Total:		204	✓

*Ramesh*

Prop. Sri Durgaparameshwari Devi Krupe Mob : 8951216668  
T. Narayanaswamy 8970371405

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

## CASH BILL

No. **033** FACTORY Date: 01/9/24

M/s Freshalicious Super Bazaar Pvt Ltd, Bangalore

Sl. No	Particulars	Qty./ Load	Rate	Amount
1	<u>16/08/24</u> <u>PO</u> <u>31/08/24</u>	<u>2.28</u>	<u>400/-</u>	<u>91200/-</u>
I hereby confirm and certify that: a) The goods received are in good condition and have accepted. b) Services performed is satisfactory and accepted. c) The invoicing is done as per PO terms. d) The invoice value is correct. Please release payment against this invoice				
Signature: Name: Confirmation	Signature: Name: Supervisor		Signature: Name: Approver	
<b>TOTAL</b>				<u>91200/-</u>

For **S L V Water Supply**

Receiver Signature

T. Narayananswamy

|| Sri Durgaparameshwari Devi Krupe ||

Mob : 89512 16668  
89703 71405

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

Customer Name : Freshalicious Super Bazar Pvt. Ltd.

Address Chikkagubbi, Bangalore.

Month August - 24 (company)

Date	Load	Litre	Sign.
16.08.24		14	<u>Pr</u>
17.08.24		16	<u>Pr</u>
18.08.24		13	<u>Pr</u>
19.08.24		13	<u>Pr</u>
20.08.24		13	<u>Pr</u>
21.08.24		15	<u>Pr</u>
22.08.24		14	<u>Pr</u>
23.08.24		14	<u>Pr</u>
24.08.24		15	<u>Pr</u>
25.08.24		13	<u>Pr</u>
26.08.24		14	<u>Pr</u>
27.08.24		14	<u>Pr</u>
28.08.24		16	<u>Pr</u>
29.08.24		16	<u>Pr</u>
30.08.24		12	<u>Pr</u>
31.08.24		16	<u>Pr</u>

(228) Pr

Prop.

Sri Durgaparameshwari Devi Krupe Mob : 8951216668  
8970371405

T. Narayanaswamy

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

No. **041** (factory) **CASH BILL**

Date : 21/10/24

M/s. Freshalicious Super Bazaar Pvt. Ltd., Bangalore

Sl. No	Particulars	Qty./ Load	Rate	Amount
1	16/09/24 PO 30/09/24	204	400	81600
I hereby confirm and certify that:				
a) The goods received are in good condition and have accepted.				
b) Services performed is satisfactory and accepted.				
c) The invoicing is done as per PO terms.				
d) The invoice value is correct.				
Please release payment against this invoice				
Signature:	Signature:	Signature:		
Name:	Name:	Name:		
Primary Confirmation	Supervisor	Approver		
<b>TOTAL</b>				81600

For **S L V Water Supply**

Receiver Signature

|| Sri Durgaparameshwari Devi Krupe ||

T. Narayananswamy

Mob : 89512 16668  
89703 71405

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

Customer Name : Freshalicious Super Bazaar Pvt Ltd

Address : Chikkagubbi

Month : September 2024

Date	Load	Total Litre	Sign.
16.09.2024	 	11	⊕
17.09.2024	 	12	⊕
18.09.2024	 	14	⊕
19.09.2024	 	16	⊕
20.09.2024	 	15	⊕
21.09.2024	 	14	⊕
22.09.2024	 	14	⊕
23.09.2024	 	11	⊕
24.09.2024	 	13	⊕
25.09.2024	 	14	⊕
26.09.2024	 	14	⊕
27.09.2024	 	14	⊕
28.09.2024	 	16	⊕
29.09.2024	 	13	⊕
30.09.2024	 	13	⊕

(204) *[Signature]*

# S L V Water Supply

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

No. **044** FACTORY Date: 18/11/24

M/s fresh delicious Super Bazaar Pvt Ltd, Bangalore

Sl. No	Particulars	Qty./ Load	Rate	Amount
1	<u>01/10/24</u> <u>TD</u> <u>15/10/24</u>	<u>197</u>	<u>400</u>	<u>78,800/-</u>
<p>I hereby confirm and certify that:</p> <p>a) The goods received are in good condition and have accepted.                      b) Services performed is satisfactory and accepted.                      c) The invoicing is done as per PO terms.                      d) The invoice value is correct.                      Please release payment against this invoice</p>				
Signature: _____ Name: _____ Primary Confirmation		Signature: <u>[Signature]</u> Name: _____ Supervisor		Signature: <u>[Signature]</u> Name: _____ Approver
<b>TOTAL</b>				<u>78,800/-</u>

For **S L V Water Supply**

Receiver Signature [Signature]

T. Narayananswamy

|| Sri Durgaparameshwari Devi Krupe ||

# S L V Water Supply

Mob : 89512 16668  
89703 71405

Chikkagubbi Village, Doddagubbi Post, Bangalore East - 562149

Customer Name : Freshalicious Super Bazar Pvt. Ltd.

Address Chikkagubbi, Bangalore

Month October - 24, (Company)

Date	Load	Litre	Sign.
01.10.24		14	B
02.10.24		16	B
03.10.24		15	B
04.10.24		14	B
05.10.24		13	B
06.10.24		13	B
07.10.24		12	B
08.10.24		13	B
09.10.24		13	B
10.10.24		15	B
11.10.24		12	B
12.10.24		13	B
13.10.24		12	B
14.10.24		12	B
15.10.24		12	B
		11	B
Total		197	

# Freshalicious Super Bazaar Private Limited

CIN No. U52590KA2015PTC081601

Reg Oce : #003, Classique Mansion, 6th Cross, HAL 2nd Stage,  
O OLD Airport Road, Bangalore - 560 008

Date: January 17, 2025

To  
The Zonal Officer  
Shivanagar  
Bengaluru

Respected Sir,

**Sub:** Reply to the Show Cause notice dated 07.01.2025  
**Ref:** Show Cause notice No. KSPCB/ZC-EAST/RO-MDF/SCN/2024-25/352, Dt-  
07.01 2025

We acknowledge the receipt of the above referred Show Cause Notice via registered post with acknowledgement due on 15<sup>th</sup> January, 2025.

We take this matter seriously and are committed to ensuring full compliance with all relevant standards and regulatory requirements. Please find below our response to each observation:

Sl.No	Observations	Reply to the Observations
1.	You have been disposing off the effluents without treatment using tankers illegally.	ETP STP has been established and is working in our premises. Monthly performance and test reports are enclosed. Monthly water test reports, ETP/STP log, and performance reports are maintained. Sample log sheets, water test reports and performance reports are attached for reference. Excess treated water is disposed of through vendors who are using the same for irrigation purposes in agriculture fields as our treated water contains only organic fertilizing properties. We use only food grade chemicals for cleaning and disinfection as per FSSAI guidelines. Attached MSDS and usage details of the cleaning chemicals. No hazardous chemicals are used anywhere in our premises.  List of documents attached 1) a) ETP Log- Dated- 02/01/25 to 05/01/25 b) STP Log- Dated- 02/01/25 to 05/01/25



## BANGALORE

Khata No. 42, Chikkagubbi Village,  
Bangalore East Taluk,  
Bangalore (Urban) - 560 077  
GTIN # 29AACCF6121G1ZT

## ALAPPUZHA

AP II/842A, Manakkattu Building,  
Aroor, Aroor, Alappuzha,  
Kerala - 688 534  
GTIN # 32AACCF6121G1Z6

## NOIDA NCR

Kata No.00039, Khasra No. 393/1,  
Village Asgarpur Jagir, Gautam Buddha Nagar,  
Noida (U.P) - 203 207  
GTIN # 09AACCF6121G1ZV

## CHENNAI

8th Floor, Regus Business Center,  
Pantheon Road, Egmore,  
Chennai - 600 008  
GTIN # 33AACCF6121G1Z7

		<p>2) a) ETP performance report of the last month from our ETP/STP operator Genex. b) Water test report of the last month is attached</p> <p>3) Energy consumption Meter reading Log</p> <p>4) a) Usage details- D10 (Food Grade chemical) b) MSDS</p>
Image Attached	Image-1 The vehicle carrying waste-untreated effluents can be seen	<p>Treated water is disposed of through vendors who have agreed to use our water for agricultural purposes. Declaration &amp; PCB permit &amp; acknowledgement of the vendors attached.</p> <p>List of documents attached: 5) Vendor declaration for treated water used for irrigation in survey number 6) a) PCB permit for vendor attached-1st vendor b) PCB permit for vendor attached-2nd vendor</p>
Image Attached	Image-2 Illegal disposal of untreated effluents into the natural nalla can be seen	<p>All treated water taken from us is used for irrigation. Declaration &amp; PCB permit &amp; acknowledgement of the vendors attached</p> <p>List of documents attached: 5) Vendor declaration for treated water used for irrigation 6) a) PCB permit for vendor attached-1st vendor b) PCB permit for vendor attached-2nd vendor</p>
Image Attached	Image-3 Permanent arrangements made for the disposal of effluents illegally can be seen	<p>Arrangements are made for internal gardening &amp; attached pictures of the garden, factory premises and surroundings..</p> <p>List of documents attached: 7) a) Pictures of garden and factory premises, surroundings, processing area are attached b) Picture of the energy meter</p>



Image Attached	Image-4 The vehicle bearing number KA 59-0294 used for such illegal disposal can be seen	The Vendor has declared that the treated water is used for irrigation and it is disposed for irrigation purpose on private land  List of documents attached: 5) Vendor declaration for treated water used for irrigation
2.	It was also observed that you have been slaughtering the animals at your premises. The slaughtering can be done at the slaughter house and only the cutting and packing is permitted	We do not have any slaughter operations in this premises. Dressed carcasses of animals are procured through approved and licensed slaughter houses/processing plants as per FSSAI requirements. Records attached for your reference.  List of documents attached 8) Sample copy of Chicken carcass receiving DC from vendor, all set of docs received from vendor. FSSAI license of vendor and slaughter house FSSAI License. 9) a) Sample copy of Mutton carcass receiving DC from vendor, all set of docs received from vendor b) FSSAI license of vendor.
3.	The entire operations were being done in unhygienic way.	The entire operation is carried out as per regulations of the Food Safety Standards Authority of India- fssai and regular inspection has been carried out by both Central and State FSSAI officers several times in the past. Schedule IV audit of operations has been conducted as per fssai requirements and records available. Both processing area and surroundings are maintained in clean and hygienic condition and pictures are attached for reference.  List of documents attached: 7) a) Pictures of garden and factory premises, surroundings, processing area are attached 10) Schedule IV audit report
4.	There was lot of fly and odour nuisance observed near your premises	We have not received any complaints from the surrounding neighbourhood. We will take corrective actions to further improve the performance of the ETP.



		<p>We have carried out air quality monitoring at our premises by NAL LABS LLP (NABL Accredited), Report No- NAL/2024-25/3513, Dt-20.11.2024. Report is attached for reference.</p> <p>List of documents attached: 11) Air quality monitoring report</p>
5.	<p>It was shocking to see that above 50 workers are staying at the same location in a very unhygienic and polluted atmosphere and this could have serious health effects on them and their children.</p>	<p>There are no workers who are staying in this premises. All our workers reside outside the premises. The Senior Labour Inspector has inspected our premises on Dt-29/08/24. Digital cloud based attendance of all workers are maintained</p> <p>Duty entry time and exit time with cloud based face recognition biometric records are maintained.</p> <p>There is no pollution in our premises and a monitoring report attached for reference along with pictures of our premise and surroundings &amp; inside processing area attached which is inspected by the FSSAI regularly.</p> <p>We have carried out air quality monitoring at our premises by NAL LABS LLP (NABL Accredited), Report No- NAL/2024-25/3513, Dt-20.11.2024</p> <p>List of documents attached: 11) Air monitoring report . 12) Worker attendance - cloud based face recognition software with time in and time out are available for verification.</p>
6.	<p>Directed to furnish the information on the Solid Waste disposal</p>	<p>Solid waste is purchased by the vendor Previous month records attached</p> <p>List of documents attached: 13) Last month solid waste purchase details of vendor</p>



We trust the explanations and attached documents adequately address the observations. We remain committed to achieving and maintaining full compliance and are open to any additional feedback or further inspection that may be required. We kindly request the concerned officer to guide us in any mitigation activity to be undertaken to remedy the situation & improve compliance. We are fully committed to carry out the direction of the KSPCB for compliance.

Please do not hesitate to reach out if you need further clarification.

For Freshalicious Super Bazaar Pvt Ltd



Renuka  
Authorised Signatory

### Enclosures

### LIST OF DOCUMENTS ATTACHED:

- 1) a) ETP Log- Dated- 02/01/25 to 05/01/25  
b) STP Log- Dated- 02/01/25 to 05/01/25
- 2) a) ETP performance report of the last month from our ETP/STP operator Genex.  
b) Water test report of the last month is attached
- 3) Energy consumption Meter reading Log
- 4) a) Usage details- D10 (Food Grade chemical)  
b) MSDS
- 5) Vendor declaration for treated water used for irrigation in survey number
- 6) a) PCB permit for vendor attached-1st vendor  
b) PCB permit for vendor attached-2nd vendor
- 7) a) Pictures of garden and factory premises, surroundings, processing area are attached  
b) Picture of the energy meter
- 8) Sample copy of Chicken carcass receiving DC from vendor, all set of docs received from vendor; FSSAI license of vendor and slaughter house FSSAI License.
- 9) a) Sample copy of Mutton carcass receiving DC from vendor, all set of docs received from vendor;  
b) FSSAI license of vendor
- 10) Schedule IV audit report
- 11) Air quality monitoring report
- 12) Worker attendance - cloud based face recognition software with time in and time out are available for verification.
- 13) Last month solid waste purchase details of vendor
- 14) Notice copy of KSPCB
- 15) Envelope Cover

# Freshalicious Super Bazaar Private Limited

CIN No. U52590KA2015PTC081601

Reg Office: #003, Classique Mansion, 6th Cross, HAL 2nd Stage, Off OLD Airport Road, Bangalore – 560008

Tel: +918951901862 Email: [legal@freshalicious.in](mailto:legal@freshalicious.in)

Date: August 13, 2025

To  
**The Senior Environmental Officer**  
Bangalore-East Zonal Office  
Bengaluru

Respected Sir,

**Sub:** Reply to the Show Cause notice dated August 05, 2025  
**Ref:** Show Cause notice received on August 08, 2025, numbered **44PCB/RSEO-BNG-EAST/MDP/NPD/2025-26/531**

We acknowledge receipt of the above-referenced notice on August 08, 2025. At the outset, we firmly state that the allegations contained therein are factually incorrect, unfounded, and contrary to verified evidence already submitted to your office on multiple prior occasions. All alleged non-compliances have been addressed in earlier inspections, with proof submitted, acknowledged, and on record.

For clarity and transparency, we place below a chronological summary of relevant events and our compliance actions, supported by documentary evidence enclosed as Annexures A & B.

## 1. Inspection by Regional Officer, Mahadevapura – October 07, 2024

*Detailed, point-wise replies to the specific observations recorded during this inspection are provided below.*

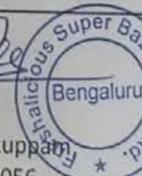
SL No	Observations	Reply to the Observations
1.	The unit has not displayed the process flow diagram detailing the treatment units and their respective capacities. On enquiry, the operator presents during the inspection stated that the CETP has 30 KLD capacity.	<p>This matter was first raised in your notice dated <b>October 16, 2024</b>, following the inspection of <b>October 07, 2024</b>. At that time, the process flow diagram was already displayed in the plant area, and photographic evidence confirming the same was submitted with our reply dated <b>October 30, 2024</b>. The same proof was resubmitted with our further reply dated <b>January 17, 2025</b>, which was duly acknowledged.</p> <p>The process flow diagram continues to remain displayed at the designated location in the plant area, as shown in the enclosed recent photographic evidence dated <b>August 11, 2025</b> (Annexure A1).</p>



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		We wish to respectfully note that this observation has been raised and addressed on multiple occasions, each time with documentary proof submitted, thereby demonstrating our continued compliance with this requirement.
2.	A "DANGER" signboard has not been displayed near the CETP area, which is a non-compliance with the directives of the Hon'ble Supreme Court pertaining to hazardous installations.	<p>We respectfully point out that this same observation was first raised as item no. 4 in your notice dated <b>October 16, 2024</b>. At that time, the signage was already in place, and photographic proof was submitted with our reply dated <b>October 30, 2024</b>, and resubmitted with our reply dated <b>January 17, 2025</b> (copies enclosed as <b>Annexure A3</b>).</p> <p>This requirement has been met and maintained without lapse, and the proof submitted earlier remains valid and unchanged. The cautionary danger signage is installed in the plant area, as evidenced by the enclosed recent photograph dated <b>August 11, 2025</b> (<b>Annexure A2</b>).</p>
3.	A foul odor was observed in and around the CETP area, indicating that the CETP is not being operated properly or is non-functional	<p>This matter was first raised in your notice dated <b>October 16, 2024</b>, following the inspection of <b>October 07, 2024</b>, wherein the air quality test report from NAL LABS LLP, a NABL-approved laboratory, was submitted. The report, dated November 25, 2024, unequivocally confirms that all parameters meet the National Ambient Air Quality Standard (NAAQS) and comply with KSPCB limits.</p> <p>For the sake of absolute clarity, and to avoid any misrepresentation, we are <b>re-submitting</b> the same report as <b>Annexure A4</b>. We once again reiterate that CETP is fully operational, maintained in a clean condition, and operated strictly in accordance with the Standard</p>

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		Operating Procedure (SOP), enclosed as <b>Annexure A5.</b>
4.	As per the documents available at the entrance gate, it was noted that approximately 5 to 6 tankers of water are being procured daily from private sources. Simultaneously, an equivalent quantity of effluent is reportedly being offloaded to unauthorized vendors via tankers, which constitutes a serious violation of the unit's consent conditions. Furthermore, the unit has failed to maintain or disclose records on water consumption and wastewater generation.	We would like to confirm that all records of our water purchases are meticulously maintained. The treated water is exclusively used for irrigation and road washing purposes.  The detailed records of water purchase for the current month are attached for your review and marked as <b>Annexure No. A6.</b> Please note that this information was also submitted during the previous inspection period, as detailed in our reply dated <b>October 30, 2024.</b>
5.	Crate-washing effluent was observed to be stagnating in an open land area. This poses a significant risk of percolation and contamination of the underlying groundwater table.	This matter was raised earlier, and in our previous submissions we had committed to comply with the requirement. We have duly abided by it, and the corrective measures have been implemented in full,  The crate-washing plumbing has been fixed. All water is now correctly routed to the effluent collection tank and photographs of the same attached and marked as <b>Annexure A7.</b>
6.	The ultrafiltration system installed as part of the CETP was found to be non-operational at the time of inspection.	This matter was raised earlier, and in our previous submissions we had committed to comply with the requirement. We have duly abided by it, and the corrective measures have been implemented in full.  We have upgraded our ultrafiltration system to a submerged UF treatment system. A photograph of the upgraded system is attached as <b>Annexure No. A8.</b>
7.	The 500 KVA DG set has not been provided with a chimney of adequate height, which is in	With respect to your observation regarding the 500 KVA generator, we must point out that the relevant documentation was already submitted in our reply to your notice dated

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	<p>violation of the prescribed norms under the consent conditions.</p>	<p><b>October 16, 2024, following the inspection of October 07, 2024.</b></p> <p>As earlier furnished, the generator was installed strictly in accordance with manufacturer guidelines. The inspection and approval report from the Electrical Inspectorate (Letter No. ACEI/BN/5314/19-20, dated <b>December 19, 2019</b>) confirms the compliance of the electrical installation.</p> <p>Further, the stack monitoring report from NABL-approved NAL LABS LLP (Registration No. TC-13427), dated <b>November 25, 2024</b>, clearly establishes that the air quality from the DG stack meets both the National Ambient Air Quality Standard (NAAQS) and KSPCB limits for all tested parameters.</p> <p>For absolute clarity, we are re-submitting both the stack monitoring report and the DG approval letter herewith as <b>Annexure A9</b>.</p>
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## 2. Inspection Following Repeated Complaints - January 04, 2025

Detailed, point-wise replies to the specific observations recorded during this inspection are provided below.

SL No	Observations	Reply to the Observations
1.	You have been disposing off the effluents without treatment using tankers illegally.	With reference to the utilisation of treated water, we must point out that this matter was already addressed in detail in our reply dated <b>January 17, 2025</b> , submitted in response to your notice dated <b>January 07, 2025</b> , which followed the inspection conducted on <b>January 04, 2025</b> , wherein we had furnished the complete details of compliance along with all relevant records.

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		<p>As stated earlier, the treated water is utilised for irrigation and road washing within our premises, and any surplus is provided to local farmers for their irrigation needs, with proper records duly maintained.</p> <p>For absolute clarity and to avoid any misrepresentation, we are <b>re-submitting</b> this month's water consumption data as <b>Annexure B1</b>, along with the agreement for our authorised waste vendor.</p>
2.	The documents evidence and proof of such illegal discharges is available with this office	<p>We must point out that this matter was already addressed in detail in our reply dated <b>January 17, 2025</b>, submitted in response to your notice dated <b>January 07, 2025</b>, which followed the inspection conducted on <b>January 04, 2025</b>, wherein we had furnished the complete details of compliance along with all relevant records.</p> <p>As detailed in our enclosed records (<b>Annexure No. B1</b>), all treated water is used for authorized purposes, such as irrigation and road washing within our premises, with any remaining treated water provided to local farmers, for which we maintain meticulous records.</p> <p>We have taken note of your statement regarding the availability of documents and proof of illegal discharges. We would like to respectfully assert that our operations are fully compliant with all legal requirements concerning the management and use of our water treated. <b>We further submit that we cannot be held directly responsible for any contractual breaches or unlawful acts, if any, committed by our authorized vendors,</b></p>

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		<p>provided such actions are beyond our knowledge and control.</p> <p>Please note that during periods of heavy rainfall, our premises have experienced significant waterlogging and drainage issues. This has occasionally necessitated emergency evacuation of rainwater. We are actively working to address these infrastructure challenges. Attached for your reference are the photographs of the road damaged, due to torrential rainfall, in front of the premises marked as <b>Annexure B2</b></p>
3.	<p>It was also observed that you have been slaughtering the animals at your premises. The slaughtering can be done only at the slaughterhouses and only the cutting and packing is permitted.</p>	<p>This matter was already addressed in detail in our reply dated <b>January 17, 2025</b>, submitted in response to your notice dated <b>January 07, 2025</b>, which followed the inspection conducted on <b>January 04, 2025</b>, wherein we furnished complete details of our authorized slaughterhouse, which is fully compliant and possesses all requisite approvals to operate. These facts were also clearly communicated during the inspection itself, and it was further noted by you that no slaughterhouse exists within our premises.</p> <p>We wish to unequivocally state that no slaughtering is conducted on our premises. All our operations are carried out in strict adherence to the norms set by the Food Safety and Standards Authority of India (FSSAI). We exclusively procure animals that have been slaughtered at authorized houses from approved vendors who are licensed and operate in full compliance with FSSAI standards.</p>

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		For your reference and verification, we are <b>re-submitting</b> the raw material health certificate from our vendor, as well as our internal Standard Operating Procedure (SOP) for vendor approval, under <b>Annexure B3</b> . It is not clear to us why this issue has resurfaced, given that detailed compliance records were provided in our earlier submission.
4.	The entire operations were being done in unhygienic way	<p>We have already addressed this matter comprehensively in our reply dated <b>January 17, 2025</b>, which was furnished in response to your notice dated <b>January 07, 2025</b>, following the inspection on <b>January 04, 2025</b>.</p> <p>The entire factory is maintained in strict compliance with the norms set by the Food Safety and Standards Authority of India (FSSAI). Our facility is subject to regular inspections by the authority and has also successfully passed audits by third-party agencies. For ease of reference, we are <b>re-submitting</b> the same herewith as <b>Annexure B4</b>.</p>
5.	There was lot of fly and odor nuisance observed near your premises.	<p>We have already provided full details on this matter in our reply dated <b>January 17, 2025</b>, furnished in response to your notice dated <b>January 07, 2025</b>, issued pursuant to the inspection on <b>January 04, 2025</b>.</p> <p>Regular pest control is conducted by a licensed agency. The latest service record and pest trend analysis show that pest activity is under control. Pest control service record and trend analysis are being <b>re-submitted</b> herewith as <b>Annexure B5</b>.</p>
6.	It was shocking to see that about 50 workers were staying at the same location in very unhygienic and in	This point was comprehensively addressed in our reply dated <b>January 17, 2025</b> , submitted in response to your notice dated <b>January 07,</b>

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<p>the polluted atmosphere and this could have serious health effects on them and their children.</p>	<p>2025, which followed the inspection conducted on <b>January 04, 2025</b>.</p> <p>We wish to clarify that no employees reside on the factory premises. The factory premises are clearly demarcated by an 8-foot compound wall/fence, and all entry and exit points are controlled and monitored by security personnel and CCTVs. All employee attendance records are digitized to ensure accuracy. We can also confirm that we have strict policy against permitting children inside the factory premises.</p>
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We respectfully submit that all the above issues, including this one, were previously noted and raised, to which we have already provided documentary proof of compliance, evidence of existence where applicable, or confirmation of corrective action undertaken. To date, there has been no rebuttal, clarification, or further observation from your office disputing our submissions. In this context, the repeated issuance of show cause notices on matters that have been fully addressed, supported by evidence, and left uncontested, is difficult to reconcile and causes unwarranted disruption to our operations.

We are concerned that identical and baseless allegations are repeatedly raised against us despite our proven compliance and submission of verified proof. We are unsure as to why these same claims continue to resurface. We urge that, in view of our compliance record, motivated complaints intended to victimize us be dismissed in the interest of justice.

We must also bring to your attention that Ref-2 mentions a complaint from an individual named Mr. Jagan Kumar. Mr. Jagan Kumar runs a seafood supply company, **J V Seafoods**, registered in his wife's name, and had previously approached us for a business engagement and was not approved by our QC team. We have strong grounds to believe that this complaint is frustrated attempt to take revenge by resorting to this malicious campaign to cause harm to us rather than a concern for the public good.. We would like to place on record that we have not yielded to back channels black mail and extortion tactics of Mr. Jagan and thereby he is using your good offices to shoot and scoot so that we succumb to his pressure tactics. We would be glad to produce necessary evidence to substantiate our claim that Mr. Jagan Kumar's actions are driven by malice and vengeance and are not in the public interest.

Despite these challenges, we wish to reaffirm that we have always conducted our operations transparently and in good faith. We have consistently extended our full cooperation to all

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authorised officers during inspections or inquiries at our premises, and we continue to remain open to any further inspections or verifications deemed necessary by your office.

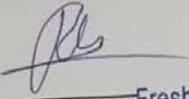
We would like to highlight any hasty decision in issuance of closure orders of our factory due to such unwarranted claims in the garb of environmental compliance would have serious socio and economic impact as we currently provide direct employment to more than 400+ unskilled and semi-skilled individuals from rural areas, and 1,000+ families are benefiting from indirect employment. Furthermore, our business contributes a substantial revenue to state exchequer by way of Income tax and GST.

We urge the Board to give due weight to the verified facts and documentary proof already in your possession and to disregard unsubstantiated or motivated allegations. Closure or disruption of our operations on such grounds would cause severe economic loss, jeopardizing livelihoods of numerous employees and their families, and adversely impacting the local economy.

We remain committed to full compliance with all environmental and operational norms and will continue to extend full cooperation for any further inspection.

Please do not hesitate to reach out if you need further clarification.

For Freshalicious Super Bazaar Pvt Ltd



Freshalicious Super Bazaar Pvt. Ltd.

Soopi Ali Haji  
Authorised Signatory

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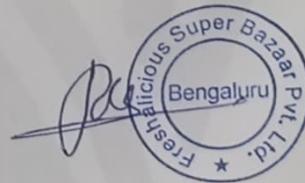
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## Annexure List A & B

### List of Documents submitted

SL No	Annexure - A	Document Description
1.	Annexure A1	The process flow diagram is displayed in the plant area
2.	Annexure A2	The Cautionary Danger Signage
3.	Annexure A3	Copies of reply notices dated October 30, 2024, and January 17, 2025.
4.	Annexure A4	Air Monitoring Test Report by NAL LABS LLP, a NABL-approved laboratory dated November 25, 2024,
5.	Annexure A5	Standard Operating Procedure for CETP
6.	Annexure A6	Logbook and Water purchase records
7.	Annexure A7	Photographs of crate-washing plumbing
8.	Annexure A8	Photographs of submerged UF treatment system
9.	Annexure A9	Stack monitoring test report and the DG approval letter

SL No	Annexure - B	Document Description
1.	Annexure B1	Water consumption data for the month of July
2.	Annexure B2	Photographs of the road in front of the building depicting the damages due to rainfall
3.	Annexure B3	Raw Material health and internal Standard Operating Procedure (SOP) for vendor approval
4.	Annexure B4	Cleaning and sanitation SOP and daily records
5.	Annexure B5	Pest control service record and trend analysis



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Alappuzha,  
Kerala – 688534  
GTIN #32AACCF6121G1Z6



## TEST REPORT

Name & Address of the Customer	M/s. Freshalicious Super Bazaar Pvt Ltd., Khata No-42, 247, Chikkagubbi Main Rd, Chikkagubbi Village, Bengaluru, Karnataka 560077		
Discipline	Chemical	Sample ID	NAL/2025/11/3102
Product or Material	Waste water (Effluents/Sewage)	Report No	NAL/2025-26/26364
Particulars of Sample	ETP Treated Water	ULR No	TC1342725000037327F
Sampling Point	After Filtration tank	Date of Sample Collection	27.11.2025
Sample submitted by	Customer	Date of sample Receipt	27.11.2025
Sample collected by	Our Representative	Date of Analysis Started	27.11.2025
Sample Qty	2Ltrs	Date of Completion	03.12.2025
Page No	1/2	Report Date	03.12.2025
Sample package	Water Sample Collected in PET Bottle		
Description	Colorless liquid having characteristic odor.		

Sl. No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	pH Value @ 25°C	---	7.3	6.5 – 8.5	IS 3025(P-11) 2022
2	Total Suspended Solids	mg/L	2.0	100 max	IS 3025(P-17) 2022
3	Biochemical Oxygen Demand (5days @ 20°C)	mg/L	2.4	100 max	APHA 24thEdition5210 BOD B
4	Chemical Oxygen Demand	mg/L	16.0	250 max	IS 3025(P-58) 2023
5	Turbidity	mg/L	0.8	Not Specified	IS 3025 (P-10)2023
6	Residual Free Chlorine as Cl <sub>2</sub>	mg/L	7.0	Not Specified	IS 3025 (P-26)2021

**Remarks:** The above sample meets to the KSPCB Limits as per above tested Physio chemical parameters. Except for the parameters For which limits are not specified in the standard.

213

10

Verified By



Hanumantra Raju C I  
Sr. Analyst  
Authorized Signatory

Note: 1. The results listed above pertain only to the tested samples and applicable parameters. 2. Samples will be stored for a period of 15 days. 3. Sampling not done by us unless specified. 4. This report is not to be reproduced either wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without prior written permission.

**TEST REPORT**

Name & Address of the Customer	<b>M/s. Freshalicious Super Bazaar Pvt Ltd.,</b> Khata No-42, 247, Chikkagubbi Main Rd, Chikkagubbi Village, Bengaluru, Karnataka 560077		
Discipline	<b>Biological</b>	Sample ID	NAL/2025/11/3102
Product or Material	Waste water (Effluents/Sewage)	Report No	NAL/2025-26/26364
Particulars of Sample	ETP Treated Water	ULR No	TC1342725000037327F
Sampling Point	After Filtration tank	Date of Sample Collection	27.11.2025
Sample submitted by	Customer	Date of sample Receipt	27.11.2025
Sample collected by	Our Representative	Date of Analysis Started	27.11.2025
Sample Qty	500ml	Date of Completion	02.12.2025
Page No	2/2	Report Date	03.12.2025
Sample package	Water Sample Collected in PET Bottle		
Description	Colorless liquid having characteristic odor.		

Sl. No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	Escherichia coli	MPN/100ml	04	Not Specified	IS 1622-1981 RA 2019

\*\*\*\* End of the Report\*\*\*\*

214

Verified By



*Anusha H.S.*  
**ANUSHA H.S.**  
Sr Microbiologist  
Authorized Signatory

**TEST REPORT**

Name & Address of the Customer	<b>M/s. Freshalicious Super Bazaar Pvt Ltd.,</b> Khata No-42, 247, Chikkagubbi Main Rd, Chikkagubbi Village, Bengaluru, Karnataka 560077		
Discipline	<b>Chemical</b>	Sample ID	NAL/2025/11/3102
Product or Material	Waste water (Effluents/Sewage)	Report No	NAL/2025-26/26364
Particulars of Sample	ETP Treated Water	Date of Sample Collection	27.11.2025
Sampling Point	After Filtration tank	Date of sample Receipt	27.11.2025
Sample submitted by	Customer	Date of Analysis Started	27.11.2025
Sample collected by	Our Representative	Date of Completion	28.11.2025
Sample Qty	2Ltrs	Report Date	03.12.2025
Page No	1/1		
Sample package	Water Sample Collected in PET Bottle		
Description	Colorless liquid having characteristic odor.		

Sl. No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	Oil & Grease	mg/L	BDL(DL=2.0)	10 max	IS 3025(P-39) 2021

Note: BDL: Below Detection Limit, DL: Detection Limit

Remarks: The above sample meets to the KSPCB Limits as per above tested Physio chemical parameters.

\*\*\*\* End of the Report\*\*\*\*

215

Verified By



Hanumantha Raju C K  
Sr. Analyst  
Authorized Signatory

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**TEST REPORT**

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0808
Product or Material	Ambient Monitoring	Report No	NAL/2024-25/3513
Particulars of Sample	Ambient Air Quality Monitoring	ULR No	TC134272400004743F
Sampling Point	<b>Near Security Main Gate</b>	Date of Monitoring	20.11.2024
		Date of sample Receipt	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

**ENVIRONMENTAL CONDITIONS**

Ambient Temperature(°C)	32.0	Humidity (%):	52.0
Climate:	Clear Sky	Wind Flow:	Normal

**DETAILS OF INSTRUMENT USED**

Instrument Name:	PM 2.5	PM 10
		Fine Particulate Sampler
Make & Model	Greentech Instruments- GTI – 131	Greentech Instruments - GTI – 151
SI No	127-DTC-2017	127-DTC-2017
Calibrated Date	09.03.2024	09.03.2024
Calibration due Date	08.03.2025	08.03.2025

**AMBIENT MONITORING TEST RESULTS**

SL. NO	PARAMETER	UNIT	RESULTS	LIMITS AS PER NAAQS STANDRAD	METHOD
1	Particulate Matter (PM10)	µg/m <sup>3</sup>	67.9	100.0 Max	IS 5182 : Part 23: 2006 (RA 2022)
2	Particulate matter (PM2.5)	µg/m <sup>3</sup>	33.1	60.0 Max	IS 5182 : Part 24: 2019 (RA 2024)
3	Sulphur Dioxide (SO2)	µg/m <sup>3</sup>	13.1	80.0 Max	IS 5182 : Part 2: 2001 (RA 2022)
4	Nitrogen Dioxide (NO2)	µg/m <sup>3</sup>	22.3	80.0 Max	IS 5182 : Part 6: 2006 (RA 2022)

Note: Max: Maximum.

Remarks: The sample meets to limit as per the above tested parameter.

\*\*\* End of the Report\*\*\*

*A*  
Verified By



*Lalitha Kumari. H*  
**Lalitha Kumari. H**  
Technioal Manager  
Authorized Signatory

**TEST REPORT**

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0809
Product or Material	Ambient Monitoring	Report No	NAL/2024-25/3514
Particulars of Sample	Ambient Air Quality Monitoring	ULR No	TC134272400004744F
Sampling Point	<b>Near ETP Area</b>	Date of Monitoring	20.11.2024
		Date of sample Receipt	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

**ENVIRONMENTAL CONDITIONS**

Ambient Temperature(°C)	31.0	Humidity (%):	54.0
Climate:	Clear Sky	Wind Flow:	Normal

**DETAILS OF INSTRUMENT USED**

Instrument Name:	PM 2.5	PM 10
	PM 10/PM 2.5 Sampler	Respirable Dust Sampler
Make & Model	ETCL APM - 172 mini	ETCL APM - 415 BL
SI No	155-DTA-2024	157- DTA-2024
Calibrated Date	08.07.2024	09.07.2024
Calibration due Date	07.07.2025	08.07.2025

**AMBIENT MONITORING TEST RESULTS**

SL. NO	PARAMETER	UNIT	RESULTS	LIMITS AS PER NAAQS STANDRAD	METHOD
1	Particulate Matter (PM10)	µg/m <sup>3</sup>	63.0	100.0 Max	IS 5182 : Part 23: 2006 (RA 2022)
2	Particulate matter (PM2.5)	µg/m <sup>3</sup>	29.7	60.0 Max	IS 5182 : Part 24: 2019 (RA 2024)
3	Sulphur Dioxide (SO2)	µg/m <sup>3</sup>	11.9	80.0 Max	IS 5182 : Part 2: 2001 (RA 2022)
4	Nitrogen Dioxide (NO2)	µg/m <sup>3</sup>	21.8	80.0 Max	IS 5182 : Part 6: 2006 (RA 2022)

Note: Max: Maximum.

Remarks: The sample meets to limit as per the above tested parameter.

\*\*\*\* End of the Report\*\*\*\*



*Lalitha Kumari. H*  
**Lalitha Kumari. H**  
Technical Manager  
Authorized Signatory

*A*  
Verified By

**TEST REPORT**

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0810
Product or Material	Ambient Monitoring	Report No	NAL/2024-25/3515
Particulars of Sample	Ambient Air Quality Monitoring	ULR No	TC134272400004745F
Sampling Point	<b>Near Back Gate</b>	Date of Monitoring	20.11.2024
		Date of sample Receipt	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

**ENVIRONMENTAL CONDITIONS**

Ambient Temperature(°C)	32.0	Humidity (%):	50.0
Climate:	Clear Sky	Wind Flow:	Normal

**DETAILS OF INSTRUMENT USED**

Instrument Name:	PM 2.5	PM 10
	PM 10/PM 2.5 Sampler	Respirable Dust Sampler
Make & Model	ETCL APM - 172 mini	ETCL APM - 415 BL
SI No	156-DTA-2024	155- DTA-2024
Calibrated Date	08.07.2024	09.07.2024
Calibration due Date	07.07.2025	08.07.2025

**AMBIENT MONITORING TEST RESULTS**

SL. NO	PARAMETER	UNIT	RESULTS	LIMITS AS PER NAAQS STANDRAD	METHOD
1	Particulate Matter (PM10)	µg/m <sup>3</sup>	62.0	100.0 Max	IS 5182 : Part 23: 2006 (RA 2022)
2	Particulate matter (PM2.5)	µg/m <sup>3</sup>	30.5	60.0 Max	IS 5182 : Part 24: 2019 (RA 2024)
3	Sulphur Dioxide (SO2)	µg/m <sup>3</sup>	10.6	80.0 Max	IS 5182 : Part 2: 2001 (RA 2022)
4	Nitrogen Dioxide (NO2)	µg/m <sup>3</sup>	23.1	80.0 Max	IS 5182 : Part 6: 2006 (RA 2022)

Note: Max: Maximum.

Remarks: The sample meets to limit as per the above tested parameter.

\*\*\* End of the Report\*\*\*



*Lalitha Kumari. H*  
**Lalitha Kumari. H**  
Technical Manager

Authorized Signatory

*A*  
Verified By

**TEST REPORT**

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0811
Product or Material	Work Environment and Indoor Air Quality	Report No	NAL/2024-25/3516
Particulars of Sample	Indoor Air Quality Monitoring	ULR No	TC134272400004746F
Sampling Point	<b>Fish Section</b>	Date of Monitoring	20.11.2024
		Date of sample Receipt	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

**ENVIRONMENTAL CONDITIONS**

Temperature(°C)	24.2	Humidity (%):	58.0
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**DETAILS OF INSTRUMENT USED**

Instrument Name:	Handy Sampler	Calibrated Date	24.11.2023
Make, Model & Sr.No.	ETCL, APM – 604M & 02/2023	Calibration due Date	23.11.2024

**INDOOR AIR MONITORING TEST RESULTS**

SL NO	PARAMETERS	UNIT	RESULTS	STANDARD LIMITS	TEST METHOD
1	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	28.4	50 as per WHO	NALRC/SOP/AIR-24 - 2022
2	Particulate Matter (PM <sub>2.5</sub> )	µg/m <sup>3</sup>	13.8	25 as per WHO	NALRC/SOP/AIR-25 - 2022
3	Carbon Monoxide as CO	mg/m <sup>3</sup>	BDL (DL: 0.0)	10 as per WHO	NALRC/SOP/AIR-26 - 2022
4	Carbon Dioxide as CO <sub>2</sub>	mg/m <sup>3</sup>	562	9000 as per OSHA	NALRC/SOP/AIR-27 - 2022
5	Sulphur Dioxide as SO <sub>2</sub>	µg/m <sup>3</sup>	BDL (DL:4.0)	20 as per WHO	NALRC/SOP/AIR-18 - 2022
6	Nitrogen Dioxide as NO <sub>2</sub>	µg/m <sup>3</sup>	BDL (DL:8.0)	40 as per WHO	NALRC/SOP/AIR-16 - 2022

Note: BDL: Below Detection Limit, DL: Detection Limit.

Remarks: The sample meets to limit as per the above tested parameter.

\*\*\*\*\*End of the report\*\*\*\*\*

Verified By  
*A*



*Lalitha Kumari. H*  
**Lalitha Kumari. H**  
Technical Manager  
Authorized Signatory

**TEST REPORT**

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0812
Product or Material	Work Environment and Indoor Air Quality	Report No	NAL/2024-25/3517
Particulars of Sample	Indoor Air Quality Monitoring	ULR No	TC134272400004747F
Sampling Point	<b>Chicken Section</b>	Date of Monitoring	20.11.2024
		Date of sample Receipt	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

**ENVIRONMENTAL CONDITIONS**

Temperature(°C)	23.9	Humidity (%):	60.0
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**DETAILS OF INSTRUMENT USED**

Instrument Name:	Handy Sampler	Calibrated Date	24.11.2023
Make, Model & Sr.No.	ETCL, APM – 604M & 02/2023	Calibration due Date	23.11.2024

**INDOOR AIR MONITORING TEST RESULTS**

SL NO	PARAMETERS	UNIT	RESULTS	STANDARD LIMITS	TEST METHOD
1	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	28.7	50 as per WHO	NALRC/SOP/AIR-24 - 2022
2	Particulate Matter (PM <sub>2.5</sub> )	µg/m <sup>3</sup>	12.5	25 as per WHO	NALRC/SOP/AIR-25 - 2022
3	Carbon Monoxide as CO	mg/m <sup>3</sup>	BDL (DL: 0.0)	10 as per WHO	NALRC/SOP/AIR-26 - 2022
4	Carbon Dioxide as CO <sub>2</sub>	mg/m <sup>3</sup>	587.0	9000 as per OSHA	NALRC/SOP/AIR-27 - 2022
5	Sulphur Dioxide as SO <sub>2</sub>	µg/m <sup>3</sup>	BDL (DL:4.0)	20 as per WHO	NALRC/SOP/AIR-18 - 2022
6	Nitrogen Dioxide as NO <sub>2</sub>	µg/m <sup>3</sup>	BDL (DL:8.0)	40 as per WHO	NALRC/SOP/AIR-16 - 2022

Note: BDL: Below Detection Limit, DL: Detection Limit.

Remarks: The sample meets to limit as per the above tested parameter.

\*\*\*\*\*End of the report\*\*\*\*\*

Verified By



*Pees*  
**Lalitha Kumari. H**  
Technical Manager  
Authorized Signatory

## TEST REPORT

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0813
Product or Material	Stack Emission	Report No	NAL/2024-25/3518
Particulars of Sample	Stack Monitoring	ULR No	TC134272400004748F
Sampling Point	Chimney attached to “500 KVA DG Set” SL No. CP500D5P/F48 ID No. FSB/BLR/CC/DG/001	Date of Monitoring	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

### GENERAL DETAILS

Ambient Temperature(°C)	31.0	Source Used	Diesel
Flue Gas Temperature (°C)	124.0	Quantity of flue gas discharged (Nm <sup>3</sup> /Hr)	1002.12
Stack Diameter (mts)	0.25	Exit Velocity of gas (Mts/Sec)	7.4
Cross Section Area (m <sup>2</sup> )	0.04912		

### DETAILS OF INSTRUMENT USED

Instrument Name:	Stack sampler	Calibrated Date	09.07.2024
Make, Model & Sr.No.	ETCL/APM-901, 68-DTD-2024	Calibration due Date	08.07.2025

### STACK MONITORING TEST RESULTS

SL NO	PARAMETERS	UNIT	RESULTS	LIMITS	TEST METHOD
1	Particulate matter	mg/Nm <sup>3</sup>	37.2	150.0	IS 11255 : Part 1 : 1985 (RA 2019)
2	Sulphur Dioxide as SO <sub>2</sub>	mg/Nm <sup>3</sup>	13.6	N.S	IS 11255 : Part 2 : 1985 (RA 2019)
3	Oxides of Nitrogen as NO <sub>x</sub>	mg/Nm <sup>3</sup>	39.2	N.S	IS 11255 : Part 7 : 2005 (RA 2022)

Note: N.S: Not Specified.

Remarks: The sample meets to limit as per the above tested parameter.

\*\*\* End of the Report\*\*\*

  
Verified By



  
**Lalitha Kumari. H**  
Technical Manager  
Authorized Signatory

**TEST REPORT**

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/0814
Product or Material	Noise Monitoring	Report No	NAL/2024-25/3519
		ULR No	TC134272400004749F
Particulars of Sample	<b>Ambient Noise Monitoring</b>	Date of Monitoring	20.11.2024
		Date of sample Receipt	20.11.2024
Sampling done by	Mr. Pavan & Team	Date of Analysis Started	21.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

**DETAILS OF INSTRUMENT USED**

Instrument Name:	Sound level meter	Calibrated Date	08.07.2024
Make, Model & Sr.No.	Lutron/4033SD, Q703307	Calibration due Date	07.07.2025

**NOISE MONITORING TEST RESULT**

SL. NO	SAMPLE LOCATION	NOISE LEVEL RESULTS IN LEQ dB (A)	Limits as per KSPCB in Day Time	METHOD
1	Near Security Main Gate	63.41	65 dB (A) Leq Max	IS 9989:1981 (Reaffirmed-2020)
2	Near Back Gate / DG Area	53.69		
3	Near Parking Area / ETP Area	59.41		
4	Near Clinic Area / Marinated Kitchen	56.08		

Note: Max: Maximum.

Remarks: The sample meets to KSPCB limit as per above tested parameters.

\*\*\* End of the Report\*\*\*

  
Verified By



  
**Lalitha Kumari. H**  
Technical Manager  
Authorized Signatory

## TEST REPORT

Name & Address of the Customer:	<b>M/s. Freshalicious Super Bazaar Pvt. Ltd.</b> Khata No.42 Chikkagubbi Village, Bangalore East Taluk, Bangalore (Urban) – 560077.		
Discipline	Chemical	Sample ID	NAL/2024/11/1016
Product or Material	Noise Monitoring	Report No	NAL/2024-25/3721
		ULR No	TC134272400004951F
Particulars of Sample	<b>Ambient Noise Monitoring</b>	Date of Monitoring	22.11.2024
		Date of sample Receipt	22.11.2024
Sampling done by	Mr. Shrithin & Team	Date of Analysis Started	23.11.2024
Sampling Procedure	Indian Standard	Date of Completion	25.11.2024
Page No	1/1	Report Date	25.11.2024

### DETAILS OF INSTRUMENT USED

Instrument Name:	Sound level meter	Calibrated Date	08.07.2024
Make, Model & Sr.No.	Lutron/4033SD, Q703307	Calibration due Date	07.07.2025

### NOISE MONITORING TEST RESULT

SL. NO	SAMPLE LOCATION	NOISE LEVEL RESULTS IN LEQ dB (A)	Limits as per KSPCB in Night Time	Test Method
1	Near Security Main Gate	49.26	60 dB (A) Leq Max	IS 9989:1981 (Reaffirmed-2020)
2	Near Back Gate / DG Area	50.26		
3	Near Parking Area / ETP Area	48.67		
4	Near Clinic Area / Marinated Kitchen	48.60		

Note: Max: Maximum.

Remarks: The sample meets to KSPCB limit as per above tested parameters.

\*\*\*\* End of the Report\*\*\*\*

  
Verified By



  
Lalitha Kumari, Technical Manager, Authorized Signatory

Note: 1. The results listed above pertain only to the tested samples and applicable parameters. 2. Samples will be stored for a period of 15 days. 3. Sampling not done by us unless specified. 4. This report is not to be reproduced either wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without prior written permission.







**Freshalicious Super Bazaar Private Limited**

CIN No. U52590KA2015PTC081601

Reg Office: #003, Classique Mansion, 6th Cross, HAL 2nd Stage, Off OLD Airport Road, Bangalore – 560008

Tel: +918951901862 Email: [legal@freshalicious.in](mailto:legal@freshalicious.in)

Date: 19.08.2025

To

**The Director**

Freshtohome Foods Pvt Ltd  
201, 2<sup>nd</sup> Floor, Carlton Tower  
Kodihalli, Bengaluru

**Dear sir,**

We thank you for giving an opportunity to be heard before initiating any action based on the notice from Adv Veerendrababu Nanjgowda dated 13.08.2025.

As your long-standing partner, Freshalicious Super Bazaar Pvt Ltd ("FSB") is dedicated to transparency and upholding the highest standards. Rest assured, this situation arises not from any non-compliance on our part, but from a calculated scheme of malicious intent, business rivalry, and outright extortion orchestrated by one, Mr. Jagan Kumar whose actions appear designed to disrupt our operations for personal gain. What began as a routine vendor evaluation has unraveled into a deliberate campaign of harassment, vengeance and attempted extortion.

In June 2024, one Mr. John Don Bosco approached us on behalf of JV Seafoods, seeking to become a vendor. As per our policies, we requested samples and conducted quality tests. But their product fell short of our strict specifications for safety and thereby was not onboard. JV Seafoods did not take the rejection lightly and we were threatened with serious repercussions.

Later, on October 16, 2024 we received a notice from KSPCB stating that they are in receipt of a complaint from one Mr. Jagan Kumar and based on the complaint they sought clarification, to which we promptly replied with substantiating documents. The on-site inspection followed, confirming no major violations. Yet, a defamatory article soon appeared in a local newspaper, falsely accusing us of the same. We were not aware that, this was only a start of a series of abuse of regulatory remedies. Based on the conversation with the PCB officers, we came to realize that Mr. Jagan Kumar has been filing back-to-back notices claiming non-compliance on our part, due to which the officers were forced to take procedural action.

While we initially suspected JV Seafoods of instigating these actions in retaliation for the rejection, we lacked conclusive proof. Our internal review further revealed that the proprietor of JV Seafoods is Mr. Jagan Kumar's wife, thereby establishing a direct link to the ongoing vendetta.

Further corroborating his malicious intent, the lawyer who issued the notice on behalf of Mr. Jagan Kumar made an unannounced visit to our premises. During his interaction with our factory manager, he stated that, on Mr. Jagan Kumar's instructions, they were preparing to initiate proceedings before the NGT. He further warned that unless a 'settlement' was agreed upon, the matter would be escalated into a serious issue, potentially resulting in the shutdown of our factory and other severe consequences.

BANGALORE  
Khata No.42, Chikkagubbi  
Village, Bangalore East  
Taluk,  
Bangalore (Urban –  
560077  
GTIN # 29AACCF6121G1ZT

NOIDA (NCR)  
Kata No.00039, Khasra  
No.393/1, Village Asgarpur  
Jagir, Gautam Buddha  
Nagar, Noida (U.P) –  
203207  
GTIN # 09AACCF6121G1ZV

CHENNAI  
No 47, Avadi  
Road, Sennerkuppam,  
Chennai - 600056  
GSTIN  
33AACCF6121G1Z4

ALAPPUZHA  
AP II/842A, Manakkattu  
Building, Aroor, Aroor,  
Alappuzha,  
Kerala – 688534  
GTIN  
#32AACCF6121G1Z6

## Freshalicious Super Bazaar Private Limited

CIN No. U52590KA2015PTC081601

Reg Office: #003, Classique Mansion, 6th Cross, HAL 2nd Stage, Off OLD Airport Road, Bangalore – 560008

Tel: +918951901862 Email: [legal@freshalicious.in](mailto:legal@freshalicious.in)

We believe this approach goes beyond adherence to environmental regulations and instead reflects an attempt to misuse the regulatory process for monetary gain or business advantage

Throughout this period, FSB has remained fully compliant with all applicable laws and standards. Any minor observations raised during inspections were promptly addressed, leaving no outstanding concerns. Our commitment to sustainability and ethical practices remains steadfast.

We greatly value our partnership with FTH and, in a spirit of transparency, extend an open invitation for your team to conduct an on-site audit at your convenience. We are confident that such a review will reaffirm that our operations are fully above board. We sincerely hope that these external factors will not affect the strength of our relationship and stand ready to address any further queries you may have.

We thank you for your understanding and continued support.

For and on behalf of **Freshalicious Super Bazaar Pvt Ltd**

*Chaitanya*



**Chaitanya Kokkiligadda**  
**Authorised Signatory**

**Enclosed:**

1. **Images from CCTV Footages of Adv Veerendrababu and another at our premises**
2. **KYC submitted by JV Seafoods**
3. **Screenshot of calls received from Adv Veerendrababu Nanjegowda**

BANGALORE  
Khata No.42, Chikkagubbi  
Village, Bangalore East  
Taluk,  
Bangalore (Urban –  
560077  
GTIN # 29AACCF6121G1ZT

NOIDA (NCR)  
Kata No.00039, Khasra  
No.393/1, Village Asgarpur  
Jagir, Gautam Buddha  
Nagar, Noida (U.P) –  
203207  
GTIN # 09AACCF6121G1ZV

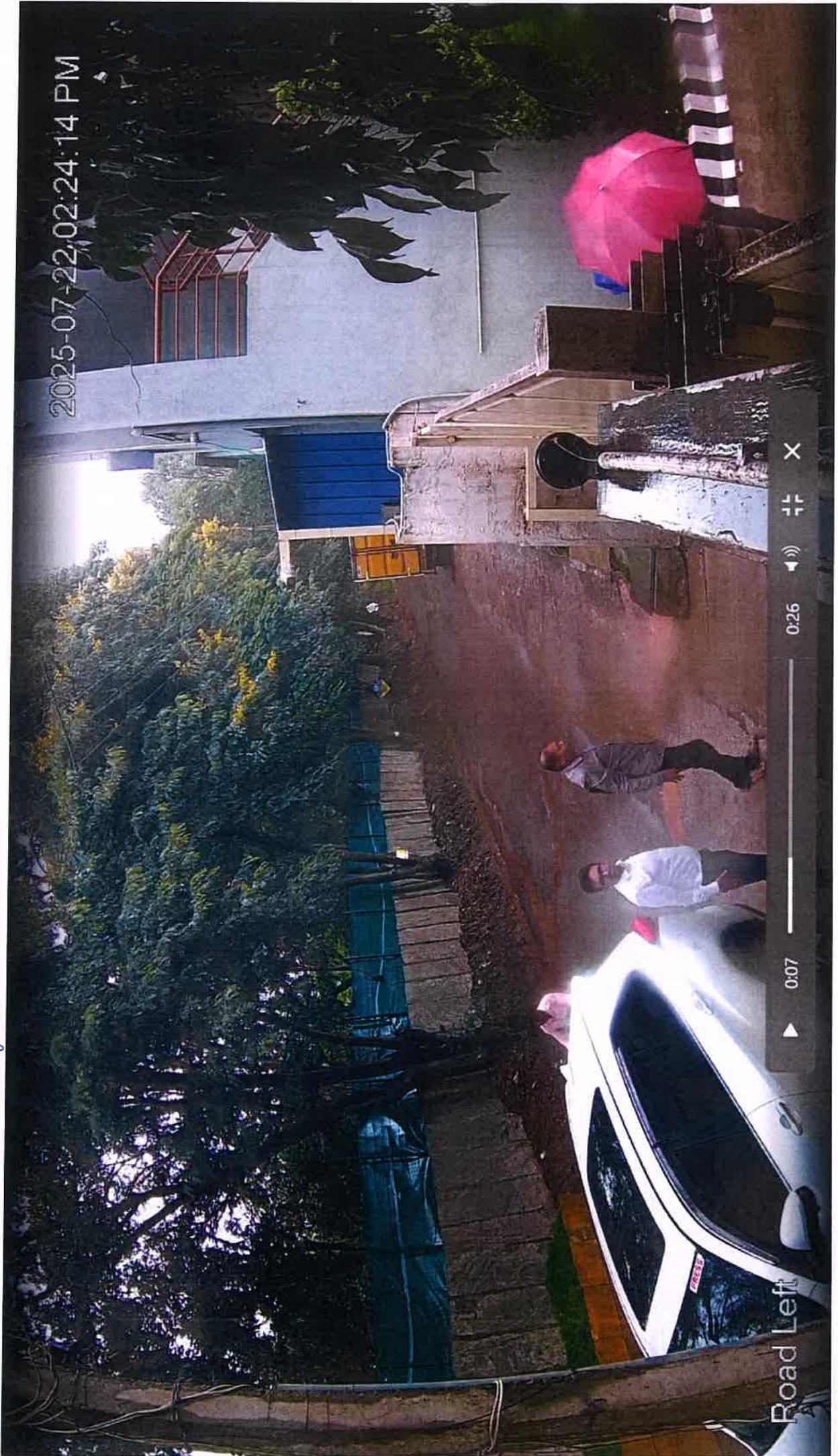
CHENNAI  
No 47, Avadi  
Road,Sennerkuppam,  
Chennai - 600056  
GSTIN  
33AACCF6121G1Z4

ALAPPUZHA  
AP II/842A, Manakkattu  
Building, Aroor, Aroor,  
Alappuzha,  
Kerala – 688534  
GTIN  
#32AACCF6121G1Z6

Images from CCTV footages'



Images from cetv footages





ಭಾರತ ಸರ್ಕಾರ  
Government of India

ಭಾರತೀಯ ವಿಶಿಷ್ಟ ಗುರುತು ಪ್ರಾಧಿಕಾರ  
Unique Identification Authority of India

ನೋ [redacted] 4

[redacted]

ವಿಳಿತ ಹೆಸರು  
Vinitha J  
W/O: Jagan Kumar J.



ನಿಮ್ಮ ಆಧಾರ್ ಸಂಖ್ಯೆ / Your Aadhaar No. :

[redacted]

ನನ್ನ ಆಧಾರ್, ನನ್ನ ಗುರುತು



ಭಾರತ ಸರ್ಕಾರ  
Government of India



ವಿಳಿತ ಹೆಸರು  
Vinitha J  
[redacted]

ಆಧಾರ್ ಗುರುತಿನ ಪುರಾವೆಯಾಗಿದೆ, ಪೌರತ್ವ ಅಥವಾ ಜನನದ ದಿನಾಂಕದ ಪುರಾವೆ ಅಲ್ಲ. ಇದನ್ನು ಆಧಾರ್ ಪರಿಶೀಲಿಸಲು ಅಥವಾ ಅಧಾರ್ / ಆಧಾರ್ ಸಂಖ್ಯೆ ನಿರೀಕ್ಷಿಸಲಾಗಿದೆ.  
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used only with verification (online authentication or scanning of QR code / offline XML.)

8153 [redacted]

ನನ್ನ ಆಧಾರ್, ನನ್ನ ಗುರುತು

KYC documents Submitted by JV Seafoods

On Thu, Sep 5, 2024, 8:59 AM john paul bosco <johnpaulbosco@gmail.com> wrote:

Dear Sir,

Please find the attached documents for onboarding

John Paul Bosco

----- Forwarded message -----

From: **Jagan Kumar** <jagan18kumar@gmail.com>

Date: Thu, 5 Sep 2024 at 8:09 AM

Subject: Re: On Boarding Documents

To: john paul bosco <johnpaulbosco@gmail.com>

Please find attachment sir

Doc No.: FSB/FSMS/PUR/002

**SUPPLIER DECLARATION FOR SUPPLY APPROVAL**

Dear Sir,

*JV Seafoods*  
We, ..... certify that our -

1. Products are supplied as per FSSAI standards.
2. Transport vehicles used for delivery are pre-checked for Hygiene and temperature requirements are maintained.
3. The products are inspected, tested or covered by COA to verify the FSSAI requirements and other requirements specified by Freshalicious Super Bazaar Pvt.Ltd

If we do not comply with the same, it shall be rejected by giving the appropriate reasons thereafter.

We duly acknowledge, conform and certify the above.

Name of the Firm: *JV Seafoods*

Seal Signature: *Vinith*

Date: *2.9.24*

**Note: Attachment: copies of certified and valid Licenses with HACCP/ISO certificate.**

On Fri, 23 Aug 2024 at 3:22 PM, john paul bosco <johnpaulbosco@gmail.com> wrote:

John Paul Bosco

----- Forwarded message -----

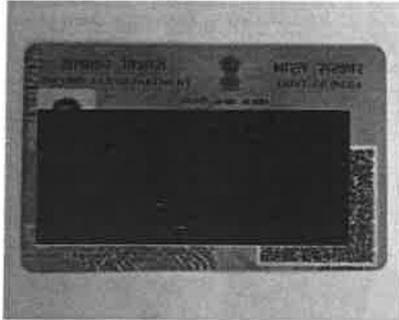
From: **Shylesh Chandran** <shylesh.chandran@freshalicious.in>

Date: Sat, 10 Aug 2024 at 4:08 PM





**image\_123650291.JPG**  
442K



**PHOTO-2024-06-14-15-18-00.jpg**  
257K



**image\_123650291 (1).JPG**  
668K

 **Aadhar (1).pdf**  
2828K

 **vendor registration (2).pdf**  
1763K

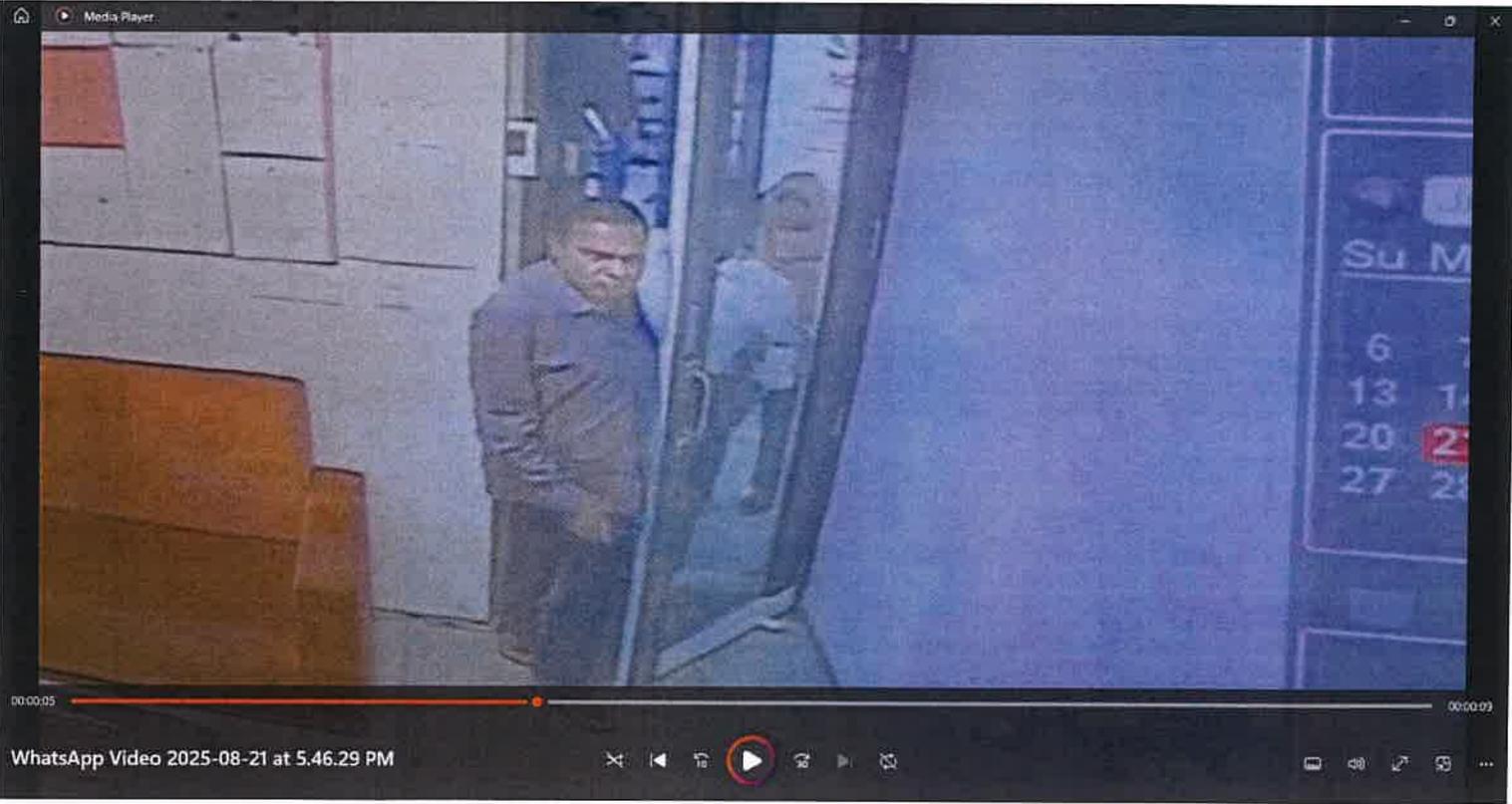
 **JV SEAFOODS ACKNOWLEDGEMENT\_24-25.pdf**  
411K

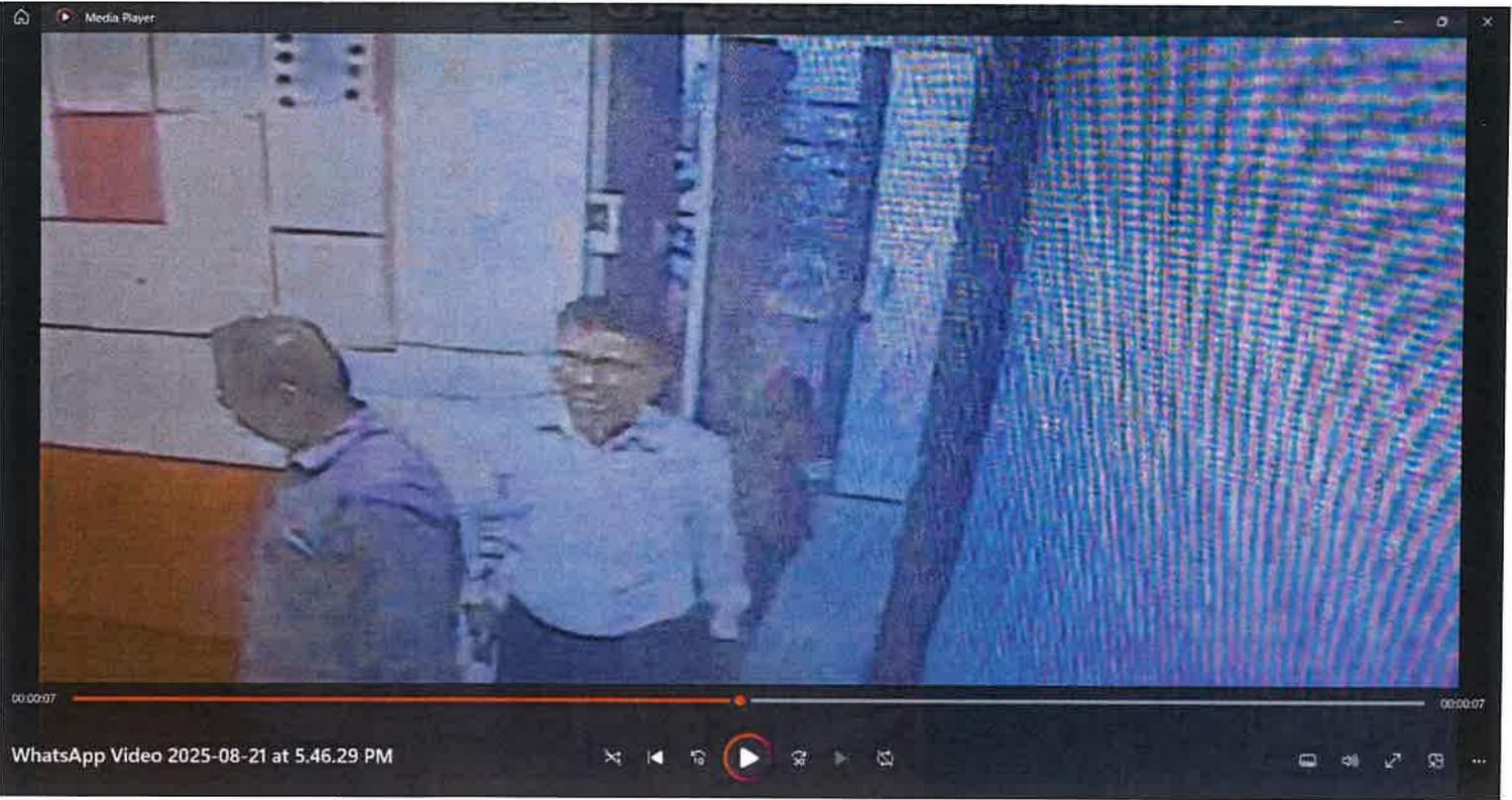
22-07-2025-1



08-21 at 5.46.29 PM







22-07-2025 11:45:04 AM



From ReadWrite Hdd

REC  PIC

2025

Su	Mo	Tu	We	Th	Fr	Sa
		1	2	3	4	5
6	7	8	9	10	11	12
13	14	15	16	17	18	19
20	21	22	23	24	25	26
27	28	29	30	31		



240



241

22-01-2024 11:40:00 AM



242

22-07-2025 11:45:09 AM



243



22-07-2025 11:45



245

2025-07-22 02:24:11 PM



Road Left

246

2025-07-22 02:24:17 PM



Road Left



247

2025-07-22 02:24:19 PM

Road Left

248

2025-07-22 02:24:29 PM

Road Left

249



2025-07-22 02:27:06 PM



Road Right

2025-07-22 02:27:08 PM



Road Right

251

2025-07-22 02:27:09 PM



Road Right

252



POWERICA



EMERGENCY STOP





SilentPower

POWERICA





repugnant to the context or meaning thereof, include its successors-in-interest, legal representatives, and permitted assigns).

AND

**M/s SAI ENVIRO TECH** a partnership firm, holding **GST no: 29ABZFS5906R1ZR & PAN Card no: ABZFS5906R** having its principal place of business at No. 09, Sri Lakshmi Venkateshwara Nilaya, Near Bhandeshwaraswamy Temple, Bhande Matta, K.S. Town, Bengaluru - 560060, Karnataka, India, and represented herein by **Mr. Jagadish S** [ holder of Aadhar card no: 6892 0408 2210] Partner (who is duly authorized by the partnership deed to enter into this Agreement on its behalf), (hereinafter referred to as the "**Service Provider**" or "**Second Party**" which expression shall, unless repugnant to the context or meaning thereof, include its successors-in-interest, legal representatives, and permitted assigns).

The Company and the Service Provider are hereinafter collectively referred to as the "Parties" and individually as "Party".

## RECITALS

### WHEREAS:

- i. The Company has valid CFO from KSPCB vide Combined Consent Order No: AW-310561 dated February 11, 2019 and subsequent consent renewal vide Consent Order No: AW-338496 dated July 07, 2023 valid till September 30, 2032.
- ii. The Company has at its facility situated at: Khata no: 42, Chikkagubbi Village, Bengaluru a Combined Effluent Treatment Plant ["Company ETP"] which carries out initial treatment of wastewater.
- iii. The Service Provider operates an authorized STP & ETP at Khatha No. 33/6/38, 39 & 40, Sy No. 33/6, Tagachaguppe Villa, Kumbalagodu, Kengeri Hobli, Bangalore South Taluk, Bangalore Kumbalagodu ["Approved STP & ETP ]duly licensed by the KSPCB vide approval dated July 01, 2022 bearing reference AW-332021 and has represented that it possesses all consents, authorizations, and technical capacity, manpower, and logistics to collect, transport, treat, and dispose of Treated water as per KSPCB and statutory environmental requirements are valid and subsisting till June 30, 2026.
- iv. Based on the representations and warranties of the Service Provider, the Company has agreed to avail services from the First Party and both parties have agreed to record in writing their mutually agreed terms and conditions of this Deed as set forth hereinafter.

**NOW, THEREFORE**, in consideration of the mutual promises, covenants, representations, warranties, and undertakings contained herein, and for other good and valuable consideration, the receipt and sufficiency of which are hereby acknowledged, the Parties hereto agree as follows:

### 1. DEFINITIONS

- i. "**Applicable Environmental Laws**" shall mean all central, state, and local laws, rules, regulations, notifications, guidelines, and standards applicable to the handling, collection,



transportation, treatment, and disposal of Treated water, including but not limited to the Water Act, EPA, HOWM Rules, and KSPCB/CPCB consents.

- ii. **"Business Day"** shall mean a day other than a Saturday, Sunday, or public holiday in Bengaluru, Karnataka, India.
- iii. **"Force Majeure Event"** shall mean any event or circumstance beyond a Party's reasonable control, including acts of God, war, terrorism, riots, embargoes, pandemics, governmental actions, or natural disasters, but excluding financial distress or non-performance attributable to negligence.
- iv. **"Treated water"** shall mean the excess treated effluent generated from the Company's ETP compliant with the CFO conditions.
- v. **"Treatment Manifest"** shall mean the per-load documentation (in the form of Form-10 or equivalent as prescribed by the Authorities from time to time) issued by the First Party certifying the receipt, treatment, and compliant disposal of Treated water, which shall be submitted to the KSPCB by the Second Party as per requirement.

## **2. SCOPE OF SERVICES**

- i. The Second Party shall collect Treated water from the First Party's Combined Effluent Treatment Plant using approved, dedicated, compliant vehicles and ensure safe transportation to its authorized STP facility.
- ii. The Second Party shall undertake treatment, processing at its Approved Treatment Plant and disposal site, and dispose of the Treated water strictly as per KSPCB norms and guidelines, ensuring no environmental contamination or open-field discharge.
- iii. The Company shall facilitate loading, access, and logbook documentation for each consignment of sewage waste transferred to the Second Party.
- iv. Each load transported shall be recorded by the Second Party in prescribed Form 10 or any statutory form prescribed by KSPCB for traceability and submit the required copies on 1<sup>st</sup> of every month to the First Party.
- v. Form 10 shall be submitted by the Second Party to the KSPCB as per the statutory timeline.

## **3. REPRESENTATIONS AND WARRANTIES OF THE SECOND PARTY**

The Service Provider shall;

- i. At all times obtain, possess, renew, and maintain valid consents to establish, operate, and dispose from the Approved STP & ETP under the Water Act and other Applicable Environmental Laws, including but not limited to:
  - Consent to Establish (CTE) and Consent to Operate (CTO) from KSPCB/CPCB.
  - Authorization for collection and transportation under HOWM Rules.
  - Registration as a recycler/treatment facility if applicable.
  - Compliance with effluent discharge standards (e.g., Schedule VI of EPA Rules).
  - Maintenance of environmental monitoring records, including daily logbooks, quarterly compliance reports, and annual environmental statements filed with KSPCB.



- ii. Maintain manifests, Form-10, trip sheets, and other records as mandated under HOWM Rules and KSPCB guidelines, making them available for inspection by the Company or its authorized representatives.
- iii. Ensure all personnel involved in Services are trained, certified, and possess necessary qualification for fulfilling the scope of work as per this agreement.
- iv. Deploy sufficient qualified personnel, vehicles (exclusively dedicated for Sewage Water, Wastewater, maintained per KSPCB norms), and equipment to collect Sewage Water, Treated water from the Company ETP without delay, ensuring no spillage, odour, or environmental contamination during collection and transportation.
- v. Provide alternate arrangements (e.g., backup vehicles) in case of equipment failure within four (4) hours of notification.
- vi. Collect Sewage Water, Treated water only during mutually agreed hours and ensure safe handling to prevent damage to the Company's property; indemnify the Company for any such damage caused by its personnel or equipment.
- vii. Upon completion of each collection and treatment cycle, issue and deliver to the Company a Treatment Manifest certifying the volume collected, treatment parameters achieved, and compliant disposal, signed by an authorized representative.
- viii. Ensure that treatment of Treated water at the Approved ETP & STP is done as per prescribed standards to render it suitable for reuse or discharge per Applicable Environmental Laws.
- ix. Provide Seven (07) days' notice if the Approved ETP & STP is shut for preventive maintenance and intimate within 6 hours in the event of any plant breakdown for more than 1 day. The Second Party, in case of service disruptions of more than 1 day, make necessary arrangements for safe disposal of excess treated water.
- x. The Second Party hereby declares and warrants that:
  - It has the full legal authority, including necessary authorisation to enter into this Agreement and perform the Services.
  - It possesses adequate capacity, trained operators, and infrastructure to ensure service without disruption.
  - The STP and related facilities are fully operational, equipped with necessary monitoring and safety systems.
  - It shall notify the Company immediately of any change in capacity, authorizations, or personnel that may impact Services.
  - There are no pending litigations, notices, or violations under Applicable Environmental Laws that could affect performance.

#### **4. REPRESENTATIONS AND WARRANTIES OF THE FIRST PARTY**

The Company shall;

- i. Provide access to its Premises for collection of Treated water.
- ii. Notify the Second Party in advance of any shutdown, maintenance, or other event that may result in no generation of Treated water.
- iii. Cooperate with the Second Party in inspections, audits, and provision of relevant data as reasonably required for compliance verification.
- iv. Comply with all Applicable Environmental Laws in its generation and initial storage of Treated water.



## 5. INDEMNITY AND LIABILITY

- i. The Second Party shall indemnify, defend, and hold harmless the Company, its officers, directors, employees, and agents from and against any and all claims, damages, losses, liabilities, costs, expenses (including legal fees), fines, penalties, or proceedings arising out of or in connection with:
  - Any breach of Applicable Environmental Laws by the Second Party, its personnel, subcontractors, or service providers.
  - Misuse, improper disposal, spillage, or environmentally degraded handling of Treated water (e.g., dumping in open fields, unauthorized discharge), including third-party actions attributable to the First Party's chain of custody.
  - Any injury, death, property damage, or environmental harm caused during collection, transportation, treatment, or disposal.
- ii. The Company's indemnity obligations shall be limited to claims arising solely from its gross negligence or wilful misconduct in generation or storage of Sewage Treated water.

## 6. CONSIDERATION & PAYMENT TERMS

- i. The consideration payable by the Company to the Service Provider for the Services rendered shall be as set out in Annexure A, plus applicable GST, based on actual volume evidenced by Treatment Manifests.
- ii. The Second Party shall submit invoices along with supporting forms monthly by the 07 Business Day of the succeeding month, with supporting documents.
- iii. The Second Party shall ensure that the payments are made net Thirty (30) days of the receipt of invoice.

## 7. TERM AND TERMINATION

- i. **Term:** - The agreement shall be effective from November 27, 2025 and shall be valid unless terminated by either party as per clause 7(ii) of this agreement.
- ii. Either party may terminate this contract by giving written notice to the other party providing Two (2) months prior written notice.
- iii. The First Party may terminate forthwith in case of material breach, including but not limited to environmental non-compliance, failure to maintain statutory licenses, or unauthorized disposal, if not remedied within seven (7) days of notice.

## 8. RECORDS AND INSPECTIONS

Both Parties shall maintain accurate records of quantity, manifests, and treatment reports, and shall furnish the same to KSPCB or any authority upon request. The First Party or its authorized representatives may inspect the STP, vehicles, and records at any time during the Term of the Agreement and the Second Party shall fully cooperate with such inspections.



## 9. CONFIDENTIALITY

Both parties shall maintain confidentiality of all operational, commercial, and environmental data exchanged under this Agreement and shall not disclose it to any third party except to statutory authorities, upon prior intimation to the other party.

The Second Party shall ensure that all information obtained from or related to the First Party, including but not limited to the Company's operations, processes, facilities, quantity or nature of Treated water generated, business practices, equipment layouts, specifications, or personnel details, shall be treated as confidential and proprietary to the Company. Such information shall not be shared, reproduced, disclosed, or made available to any third party, subcontractor, consultant, or agency without the prior written consent of the Company, except where disclosure is mandated under any applicable law or direction of statutory authorities. The Second Party shall also ensure that its employees, agents, and representatives are bound by similar confidentiality obligations and that such obligations survive termination or expiry of this Agreement.

The Second Party acknowledges that any breach of the confidentiality obligations under this Agreement is likely to cause serious and irreparable loss to the Company, including exposure to regulatory action, business disruption, and reputational harm, which are difficult to quantify in monetary terms. Accordingly, without prejudice to the Company's right to claim general damages and seek injunctive or other equitable relief, the Second Party agrees that, for each proven breach of confidentiality, it shall be liable to pay the Company liquidated damages subject to the actual loss.

## 10. DISPUTE RESOLUTION AND GOVERNING LAW

All disputes arising out of or in connection with this Agreement shall be resolved amicably. If unresolved, the same shall be referred to arbitration under the **Arbitration and Conciliation Act, 1996**, as amended. The seat and venue of arbitration shall be **Bengaluru**, and proceedings shall be conducted in English. The courts at Bengaluru shall have exclusive jurisdiction.

## 11. MISCELLANEOUS

- i. **Amendment:** No amendment, modification, supplement, waiver or discharge of any provision of this Agreement shall be valid or binding unless made in writing and executed by duly authorised representatives of both Parties. No oral statements, conduct, course of dealing or trade usage shall be deemed to amend or modify this Agreement.
- ii. **Severability:-** If any provision of this Agreement is held to be invalid, illegal or unenforceable by a court or authority of competent jurisdiction, such invalidity, illegality or unenforceability shall not affect the remaining provisions of this Agreement, which shall continue in full force and effect. The Parties shall endeavour to substitute the affected provision with a valid, legal and enforceable provision that most closely reflects the original intent of the Parties.



- iii. **Notices:** All Notices shall be addressed to the Parties at their respective addresses set forth in the preamble of this Agreement or such other address as a Party may notify in writing.
- iv. **Entire Agreement:** This Agreement, together with all annexures, schedules and documents expressly incorporated herein, constitutes the entire agreement between the Parties with respect to the subject matter hereof and supersedes all prior or contemporaneous discussions, negotiations, representations, assurances or agreements, whether oral or written. No Party shall have any right or remedy arising out of any statement, representation or warranty not expressly set out in this Agreement.
- v. **Assignment:** Neither Party shall assign, transfer, convey, subcontract or otherwise dispose of any of its rights or obligations under this Agreement without the prior written consent of the other Party. Any attempted assignment or transfer without such consent shall be null, void and of no effect.
- vi. **Nature of Relationship:** Nothing contained in this Agreement shall be construed as creating any partnership, joint venture, agency, fiduciary relationship or employer-employee relationship between the Parties. Each Party is and shall at all times remain an independent contractor, and neither Party is authorized to bind or incur obligations on behalf of the other Party.
- vii. **Waiver:** No failure or delay by either Party in exercising any right, power or remedy under this Agreement shall operate as a waiver thereof, nor shall any single or partial exercise of any such right, power or remedy preclude any other or further exercise thereof. A waiver shall be valid only if made in writing and signed by the Party granting such waiver.
- viii. **Counterparts:** This Agreement may be executed in any number of counterparts, including electronic or scanned copies, each of which shall be deemed to be an original, and all of which taken together shall constitute one and the same instrument.

**IN WITNESS THEREOF** the parties hereto have executed these presences at Bangalore on the day, month and year herein above mentioned.

For and on behalf of	
<b>Freshalicious Super Bazaar Pvt Ltd</b>	<b>Savi Enviro Tech</b>
	
<b>Name: Soopi Ali Haji</b>	<b>Name: Jagadish S</b>
<b>Title: Director</b>	<b>Title: Partner</b>



GENERAL / EXTERNAL



**ANNEXURE A**

**Consideration Payable**

Sl. No	Description	Quantity	Per Load
1	Sewage water transporting to CSTP Site: Freshalicious Super Bazaar	12 KL	3,500.00
2	Sewage water treatment from STP Form-10 Charges from CSTP	12 KL	5,500.00

For and on behalf of	
Freshalicious Super Bazaar Pvt Ltd	Savi Enviro Tech
	
Name: Soopi Ali Haji	Name: Jagadish S
Title: Director	Title: Partner

